

श्री दीपांकर मुखर्जी : एक स्टेटमेंट तो आए ।(व्यवधान)...

श्री सुरेश पचौरी : उपसभाध्यक्ष महोदय, सदन के बाहर तो गृह राज्य मंत्री वक्तव्य दे रहे हैं, इलेक्ट्रॉनिक मीडिया में, लेकिन सदन चल रहा है, उन्हें सदन के अंदर भी स्टेटमेंट देनी चाहिए, वस्तुस्थिति से अवगत भी कराना चाहिए, जैसे सभी सदस्यों की राय है, तभी पूरा सदन इस पर चिंता व्यक्त कर सकता है ।

उपसभाध्यक्ष (श्री रमा शंकर कौशिक) : आप आसन ग्रहण करें, मैं आदेश दे रहा हूँ । माननीय श्री एम. वेंकैया नायडु जी ।।

THE MINISTER OF RURAL DEVELOPMENT (SHRI M. VENKAI AH NAIDU): Sir, the hon. Minister of Parliamentary Affairs is not here. But I share the sentiments expressed by the hon. Members. I will immediately convey it to the hon. Home Minister and find out his convenience whether it can be done today or tomorrow morning, depending on the other House also. I will go back now and immediately convey it to the hon. Home Minister.

उपसभाध्यक्ष(श्री रमा शंकर कौशिक): अभी तक जो भी सूचना हो, वह सदन को दे दें ।

SHRI M. VENKAI AH NAIDU: I will convey the feelings of the House and also the need to make a statement.

THE CONSTITUTION (NINETY-THIRD AMENDMENT) BILL, 2001- Contd.

उपसभाध्यक्ष (श्री रमा शंकर कौशिक) : माननीय डा. राजा रामण्णा जी ।

DR. RAJA RAMANNA (Nominated): Mr. Vice-Chairman, Sir, I do not belong to any Party, and, therefore, I have not been whipped into any shape on this matter. However, the discussion has centred a lot around the legal aspects. I have been under the tutelage of my hon. friend, Shri Fali S. Nariman, who is speaking the very same language the very same words, as that of hon. Shri Kapil Sibal. But, Sir, I am going to take a slightly different view from what is stated in Article 45 that "the State shall provide free and compulsory education to all children of the ages between 6 and 14 in such manner as the State may, by law, determine." I will make my comments on this a little later.

Sir, on the basis of my credentials and experience, the Karnataka Government made me a Member of the Task Force on Education. When they offered me that post, I said: "I will accept the post provided education is entirely centred round primary education." That is the very age group

that is being talked of here. My experience of the last few years of trying to improve the primary education in Karnataka has been most revealing. For the last 50 years, as the hon. Minister has mentioned, we have been having our own educational schemes; yes, starting from nowhere. There was a criticism of the British system and the British had criticised our old system. Though, for the last 50 years we had our own system, I was really surprised at the low quality of education available to our students living in remote places. Everybody, of course, is taken to Bangalore, where you have got schools at the same level as they obtain in New York. But, if you go to places 200 or 300 miles away, in remote areas, you will see the real problems of elementary education in the country. Take, for example, the fact that the girl students have to leave early. It is not only because they have to look after the young children in the house, but they do not provide lavatories for them; they don't provide water for them. If you arrange a well to provide them water, the whole village comes to the well. There is a problem of how to keep them away. You will be surprised to see the kind of problems, when you actually go to the places. One of the most pleasant things that I came across was when I went to a school, which visit had not actually been planned for us. We specially chose that place, because it was not on the list. We saw there the children sitting quietly, the girls in one row and the boys in another; each one doing something. Somebody was doing alphabets, another was doing additions, and yet another was doing fractions. It was an uneven component of the quality of the people there. Nobody looked at us. They were not disturbed by our presence. We asked where the teacher was. They said, the teacher comes only at 4 o'clock, while the children are there from 10 a.m. to 4 p.m. That is the situation which you find in many places. All this has happened during the last 50 years. Why has this happened?

Now, many people are saying that large sums of money have been spent on education. The question is, where does the money go? I am not criticising any Government, but I am just repeating to you what I have seen with my own eyes. I have, of course, given all the money that I had under the MPLADS, for all the schools in the Raichur area, which is one of the most backward areas. There are many other schools in the backward areas of Karnataka and I shall try to improve their conditions, as long as I am here in Parliament. But the fact is that, we are starting almost at the zero level, but not with the children at that level. The children are much sharper. They know how to operate the TV; they have heard about Internet, and they know what quality of food they get. Quite often, they do not get cooked

food, as has been mentioned here. Grain is given to them. Somebody gets the grain, but the children never see it. What are we going to do about it? Of course, this is a State subject and the State people are involved in it. What does the State do? They have one man coming to the institution from 600 miles away every six months or every year and writing a report: good, bad or indifferent, and then he goes away. That is the end of the State control. Fortunately, for the last four years, the Panchayati Raj has taken over the various things in Karnataka.

They need training too. But the fact that the parents are there and they have some political power, some financial power, is the one that is going to correct, in my view, the primary school problems, examination problems, keeping the records of children and such other things and, above all, medical problems. Nobody has mentioned that you need to address the health problems. Of course, hon. Mr. Kapil Sibal, mentioned that health and education go together. But it is in the school that you find all the early diseases, the cure of which is so important for the health of the country.

Now, the hon. Minister did mention the ages of 6 and 14, the lower and upper bounds. He did mention that it is important under the age of six years is also a very important stage for the child for education. Now, I know that in several places, they have the *Anganwadis*. I think that word is used all over India, but it corresponds to the old 'nursery' or '*Shishu vihar*', as they used to call it in my time. '*Shishu vihar*' was also a nice name better than '*Anganwadi*'. Be that as it may. It is a very essential part of the school because only then the so-called elder child looking after the baby-boy or something like that would change. The baby-boys are next-door in an *Anganwadi* and a nurse is looking after them. Essentially, that is the main purpose of these *Anganwadis* which I saw. They are especially effective in the tribal areas. It is strange enough. But the approach to them has to be different from the one that you have on the other side. People never bother about the tribal areas. They just think of their own living styles. But when you get them to schools, the transformation that takes place among the children is unbelievable. They learn fast. They want to learn more. I say all this because we want to know whether this change in the Constitution... (77me-6e/// Sir, I will not take a long time. In fact, in my field of study, the longer you speak, the less you are admired. Is the change proposed in the Constitution really going to affect anything that has got anything to do with education? It is pointed out that you can change the Constitution. I hate a change in the Constitution because you never

know what implications it has. A few weeks ago, I did mention it to the Law Minister who is here--for heaven's sake, do not change the Constitution. Whatever it is, interpret it in any way you want. Get people to interpret it. But do not change the wordings of the Constitution because then, you know, your pillars, as was pointed out by Mr. Faleiro....(*Time-bell*).

These are the last few words, Sir. I say that fixing the limits of ages of six and fourteen is arbitrary. Unless you prepare the people who have reached the age of 14 for something after the age of 14, what is the use of putting it in the Constitution as if 14 is a magic number, as if it is a very important number? You must see that those people go into the study of using their hands for some work. You just cannot throw them out at the age of 14 years. Can you make it compulsory for them to study till 18 years of age because they will not be good enough?

All these basic points are yet to be worked out. Under these circumstances, Sir, I do not think I will be able to support this Bill or these changes to the Constitution. All these must be first thought out with people who had actually been to the villages and seen things. Then make all the necessary corrections before such dynamic, far-reaching, laws are introduced. Thank you very much.

श्री नरेन्द्र मोहन (उत्तर प्रदेश): उपसभाध्यक्ष महोदय, मैं आपका बड़ा आभारी हूँ कि आपने मुझे अवसर दिया। यह जो चर्चा हो रही है, यह बड़ी सार्थक हो जाती अगर इसका रानीतिकरण न किया जाता। मेरे प्रतिपक्ष में जो बैठे हैं, विशेष रूप से फलेरियो साहब ने जिस तरह से इसका रानीतिकरण किया, मैं इसे दुर्भाग्यपूर्ण मानता हूँ। उनका कहना है कि सरकार ने संविधान में संघ लगाने की चेष्टा की है। आज अगर यह कहा जा रहा है कि शिक्षा सत्र सुलभ हो उसके लिए नियम नए जाए कानून बनाए जाएं तो उसमें संविधान में संघ लग जाएँगी ऐसी परिकल्पना एक दुःस्वप्न है। क्यों की जाती है ऐसी परिकल्पना? समझ में नहीं आ रहा है आखिर शिक्षा को मूल अधिकार बना देने से कौन सा आसमान फटेगा, कौन सा देश का अहित हो जाएगा, संविधान की जो मूल भावना है, उसे हम कैसे नष्ट कर देंगे? सरकार की तो आकांक्षा यह है—और यह यहां से नहीं, एक अरसे से चली आ रही है हमारे संविधान के निर्माताओं ने यह कहा था कि अगले दस वर्ष में शिक्षा सर्व सुलभ हो जाए। वह नहीं कर सके। उसके बाद फिर हमने एक निर्णय दस वर्ष के बाद लिया कि इसको कुछ ओर आगे बढ़ाया जाए और अंत में कहा गया कि 2000 तक तो सर्व शिक्षा सुलभ करा ही देंगे, वह भी नहीं कर सके। कारण क्या है? महोदय, मैं आपके माध्यम से फलेरियो साहब को और अपने अन्य साथियों को बताना चाहूंगा, जो इसकी आलोचना कर रहे हैं कि शिक्षा एक समवर्ती विषय है। राज्य सरकारों का विशेष दायित्व है कि वे शिक्षा के मामले में आगे बढ़ें। केन्द्र सहयोग कर सकता है, केन्द्र एक सीमा तक धनराशि दे सकता है। अन्यथा तो एक लाख 35 हजार करोड़ रूपया अगले इस वर्षों में केवल प्राथमिक शिक्षा के लिए चाहिए- यह मजूमदार कमेटी की रिपोर्ट है लगभग इतनी ही कुछ रकम है। यह रकम केन्द्र नहीं दे सकता, राज्य सरकारों को जुटानी होगी। कहा जा रहा है कि

निःशुल्क शिक्षा क्यों दी जा रही है ? महोदय, इस देश में 36 करोड़ ऐसे हैं जो गरीबी की रेखा के नीचे हैं। पांच करोड़ लोग ऐसे हैं जो पेट भोजन भी नहीं कर सकते, वे शिक्षा के लिए पैसे कहां से लाएंगे ? इसलिए सरकारों पर, पंचायतों पर, नगर पालिकाओं पर यह दायित्व डाला जाए कि वे शिक्षा को सर्वसुलभ कराएं, कम से कम प्राथमिक शिक्षा को। हमारे वैज्ञानिक मित्र ने कहा कि 14 वर्ष की आयु क्या कोई मैजिक नम्बर है ? मैं उनसे कहना चाहूंगा कि यह मैजिक नम्बर नहीं है। कक्षा आठ तक अगर शिक्षा मिल जाए तो एक व्यवस्था बन जाती है, एक व्यक्तित्व उभर आता है, काम करने की शक्ति बढ़ जाती है — इसके पीछे यह विचार रहा है। इसके पीछे दुर्भावना नहीं है, इसके पीछे कोई इनसिंसीयेरिटी नहीं है — जैसा हमारे कपिल सिब्बल जी कह रहे थे कि सरकार इनसिंसीयर है, सरकार ईमानदार नहीं है। आज अगर सरकार ईमानदार नहीं है, तो इसका सबूत दीजिए। यह कह देना कि सरकार के पास संसाधन नहीं हैं इसलिए अच्छी बातें न की जाएं कभी यहां कहा जाता है कि सच बोलिए सच कोई बोलता नहीं, इसलिए क्या सच बोलना, सच कहना भी अपराध है या उसके पीछे इनसिंसीयेरिटी है ? महोदय, शिक्षा सर्वसुलभ होनी चाहिए, यह हमारे देश को कर्तव्य है। इसीलिए मूल अधिकारों में भी संशोधन किया गया, राज्य के नीति निदेशक जो तत्व हैं, उनमें भी संशोधन किया गया और इसीलिए माता पिता और अभिभावकों के लिए मूल कर्तव्य बनाया गया कि वे अपने बच्चों को अवश्य पढ़ाएं। यह मूल कर्तव्य बनाया गया। जैसे और तमाम मूल कर्तव्य हैं, ऐसे ही माता पिता के लिए यह कहा गया कि जो उनका 6 वर्ष का बच्चा है — तीन वर्ष के बालक को तो वह अकेले नहीं भेज सकते लेकिन 6 वर्ष का बच्चा अकेला जा सकता है। एक मूल कर्तव्य बनाया गया और इस मूल कर्तव्य को बना देने से संविधान में संध कैसे लग गयी, यह मैं आपके माध्यम से फ्लेरियो साहब से जानना चाहता हूँ। कहां से संध लग गयी ? राज्य के जो नीति निदेशक तत्व हैं, उसमें स्पष्ट रूप से जो कहा गया है, उसमें एक बात ओर जोड़ दी गयी कि राज्य को क्या करना चाहिए, कैसे करना चाहिए, उसको लेकर भी आपत्ति है। जोड़ा यह गया कि “राज्य सभी बालकों को 6 वर्ष की आयु पूरी करने तक प्रारंभिक बाल्यावस्था की देखरेख और शिक्षा के लिए प्रयास करेगा। “पहले इसमें 10 वर्ष लिखा गया था, बाद में यह जो काल खंड है, जो वर्ष सीमा थी, उसको हटा दिया गया। इसको हटाने का कारण था कि अभी भी हम कुछ फ्लेक्सिबिलिटी रखना चाहते हैं, कुछ लचीलापन रखना चाहते हैं। यह बात सही है कि हमारे पास संसाधन नहीं हैं और जब संसाधन नहीं हैं तो लचीलापन तो लाना ही होगा। आखिर जब धन नहीं है तो क्या हम जितना भी कर सकते हैं, उतना भी न करें ? उस ओर न बढ़ें ? आखिर विपक्ष चाहता क्या है ? ठीक है, कहा गया कि राजीव गांधी ने किया। हां, राजीव गांधी जी ने “सर्व शिक्षा अभियान “ के लिए बहुत कुछ किया लेकिन जो इस सरकार ने किया है पिछले तीन वर्षों में, वह श्रेष्ठतम है। तमाम कमजोरियों के बाद भी प्राथमिक शिक्षा में 6 से 14 वर्ष की आयु के बच्चों का नामांकन जो पहले 35-37 प्रतिशत था, वह अब बढ़कर 92 प्रतिशत से अधिक हो गया है। यह इस मानव संसाधन विकास मंत्रालय ने किया है। पहले 50 प्रतिशत बालक स्कूलों में जाते थे, अब 94 प्रतिशत बालक स्कूलों में जाते हैं। पहले 21 प्रतिशत बालिकाएं स्कूलों में जाती थी, जिनकी बड़ी चिंता की थी जनेश्वर जी ने, आज देश की 80 प्रतिशत बालिकाएं स्कूलों में जाती हैं। यह इस मंत्रालय ने किया है। पिछले तीन वर्षों में इस सरकार ने 2001-2002 में 4000 करोड़ रूपए खर्च किए हैं प्राथमिक शिक्षा पर और 2002-2003 में...(व्यवधान).....

श्री नीलोत्पल बसु (पश्चिमी बंगाल) : आपका चांस लगता है।

श्री नरेन्द्र मोहन : नीलोत्पल जी, सुनिए, 2002-2003 में 4900 करोड़ रूपए खर्च करने जा रहे हैं।

श्री नीलोत्पल बसु : मेरा विचार सिर्फ यही है कि रीशफल में आपका चांस लगता है।

श्री नरेन्द्र मोहन : आप सुनिए, यह समझिए कि मानव संसाधन मंत्रालय ने क्या किया है।
....(व्यवधान)....

श्री भारतेन्दु प्रकाश सिंहल (उत्तर प्रदेश) : जो किया है, उससे आपका तकलीफ हो रही है क्या ?

श्री नीलात्पल बसु : इतने आंकड़े तो जोशी जी को भी मालूम नहीं होंगे जितने आपको मालूम हैं।

श्री नरेन्द्र मोहन : उपसभाध्यक्ष महोदय, मैं आपके माध्यम से नीलोत्पल जी को बताना चाहूंगा कि राष्ट्रीय शिक्षा नीति जो पिछले 16 वर्षों में नहीं बन पाई थी, वह इस सरकार ने बनाई है।

उपसभाध्यक्ष (श्री रमा शंकर कौशिक) : आप इनको आंकड़ों का सोर्स बता दीजिए।

श्री नीलोत्पल बसु : महोदय, ये सरासर गलत बोल रहे हैं और हाऊस को भ्रमित कर रहे हैं। सरकार की नई शिक्षा नीति नहीं बनी है। जहां तक मेरा ख्याल है, 1985 की जो नेशनल ऐजुकेशन पॉलिसी है, वही देश में चल रही है। इसीलिए आवेश में आकर रीशफल के चक्कर में जो मन में आए, वह नहीं बोलना चाहिए।

(उपसभाध्यक्ष (श्री सुरेश पचौरी) पीठासीन हुए)

श्री नरेन्द्र मोहन : उपसभाध्यक्ष महोदय, मैं आपके माध्यम से बताना चाहता हूँ कि राष्ट्रीय शिक्षा नीति में कितने व्यापक सुधार किए गए हैं। चलिए मैंने आपकी बात मान ली लेकिन जितने व्यापक सुधार किए हैं इस मंत्रालय ने, आप कृपया उनको स्वीकार तो करें। आलोचना करिए, भूलें हो सकती है, कमजोरियां हो सकती हैं लेकिन अगर अकारण आलोचना होगी, राजनीतिकरण होगा, यह कहा जाएगा कि संविधान में संध लगाई जा रही है तो यह आलोचना दुर्भाग्यपूर्ण है, अनुचित है।
...(व्यवधान)...

मौलाना अबैदुल्ला खान आजमी (झारखंड) : परसेंटेज में भी संध लगाई जा रही है।

श्री नरेन्द्र मोहन : आप बैठिए मौलाना साहब। उपसभाध्यक्ष महोदय, यदि मुझे अपनी बात कहने का अवसर मिल जाए तो ठीक रहेगा। महोदय, अभी बात की गई किताबों के बारे में ठीक है, सर्वोच्च न्यायालय ने निर्णय लिया, हम उसका सम्मान करते हैं। अगर आप अनुमति दें तो मैं पहले की कक्षा एक की हिंदी की पुस्तक और यह जो नई छपी है, दोनों को रखना चाहता हूँ। कृपा करके इसकी जांच करवा लें। अगर इस नई छपी है, दोनों को रखना चाहता हूँ। कृपा करके इसकी जांच करवा लें। अगर इस नई पुस्तक में जो "बाल भारती — भाग 1" है, इसमें एक भी शब्द ऐसा हो जिससे देश की पंथनिरपेक्षता पर या संविधान पर आंच आती हो तो मुझे सदन जो सजा देना चाहे दे सकता है। महोदय, आपकी अनुमति से मैं दोनों पुस्तकें यहां रखना चाहता हूँ। आप कृपया जांच तो करवाएं। अकारण आरोप लगाना, हवा बांधन, हवाबाजी

करना, यह ठीक नहीं है। अभी कहा गया कि एकल विद्यालय चल रहे हैं। ठीक है, चल रहे हैं लेकिन एकल विद्यालय कोई प्रजातांत्रिक चला रहे हैं क्या? यह कौन सी भाषा है? किसके लिए हम राष्ट्र के मनोबल को गिराना चाहते हैं, मेरा यह सीधा सा प्रश्न है। जो भी कहना हों, कहें। साधन नहीं है। हम साधनहीन हैं, दुर्बल हैं, हमारी आर्थिक स्थिति कमजोर है पर हम फिर भी आगे बढ़ेंगे। एक संकल्प तो है, एक विश्वास तो है, एक इच्छाशक्ति तो है, एक लक्ष्य तो है। हम अपना संकल्प भी न करें हम श्रेष्ठ संकल्प होंगे संकल्प से ही हम श्रेष्ठ उपलब्धियां प्राप्त कर सकते हैं। मैं आपके माध्यम से नीलोत्पल जी से कहना चाहूंगा कि यह श्रेष्ठतम संकल्प है कि हम चाहते हैं कि शिक्षा, प्राथमिक शिक्षा सर्दसुलभ हो। यह हमारा एक श्रेष्ठतम संकल्प है और उसी के लिए संविधान के अनुच्छेद में हमने परिवर्तन लाने की बात कही है। संविधान के अनुच्छेद 21 में जो स्थिति है, आप सब जानते हैं कि वह जीवन का अधिकार है और इसीलिए इस मूल के साथ हमने 21 (क) में कहा है कि राज्य छह वर्ष से चौदह वर्ष की आयु वाले सभी बालकों व बालिकाओं, चाइल्ड शब्द है, अंग्रेजी में चाइल्ड में बालक और बालिकाएं दोनों आते हैं, लेकिन उपसमाध्यक्ष जी, यह इस देश का दुर्भाग्य है कि हमारे देश के संवैधानिक मामले हमें अंग्रेजी में लिखने पड़ते हैं क्योंकि सर्वोच्च न्यायालय केवल अंग्रेजी में लिखे हुए संविधान को मान्यता देता है, हिन्दी के संविधान को मान्यता नहीं देता है। अंग्रेजी में चाइल्ड शब्द है। यह दुर्भाग्यपूर्ण है, अनुचित है, ठीक होना चाहिए। कैसे ठीक होगा, यह एक अलग विषय है। मैं इस विषय पर नहीं जाना चाहता, लेकिन जनेश्वर मिश्र जी का यह कहना कि इसमें बालिकाएं नहीं लिखा गया है, यह जान-बूझकर छिद्रान्वेषण है। इस प्रकार के छिद्रान्वेषणों से समस्याओं का समाधान नहीं होता है। यह छिद्रान्वेषण क्यों? चाइल्ड शब्द में बालक भी हैं और बालिकाएं भी हैं। इसमें लिखा गया है राज्य छह वर्ष से चौदह वर्ष की आयु वाले सभी बालकों को ऐसी रीति में जो राज्य विधि द्वारा अवधारित करे निःशुल्क और अनिवार्य शिक्षा के लिए प्रबंध करेगा। "राज्य विधि द्वारा", इस पर भी आपत्ति है। जब समवर्ती विषय है तो राज्य सरकारों को कानून बनाने होंगे, पंचायतों को अधिकार देना होगा, पंचायतों पर दायित्व डालना होगा, न्यायपालिकाओं पर दायित्व डालना होगा। ये दायित्व डालने के लिए नियम बनाने होंगे, कानून बनाना होगा और अगर कानून बनाने की बात कर दी गई तो इससे संविधान में कौन सी संध लग गई? मुझे तो बहुत आश्चर्य हुआ जब शुरूआत इससे हुई यहां की सरकार इनसिन्सेयर है, संविधान में संध लगा रही है। यह कैसी बात हुई? अगर भाग तीन, जो मूल अधिकारी का भाग है, भाग चार, जिसमें राज्य में नीति निर्देशक तत्व है, भाग चार(क) मूल कर्तव्य के रूप में है। इन कर्तव्यों का पालन कैसे होगा? कोई नागरिक कर पाएगा, नहीं कर पाएगा, यह एक अलग विषय है लेकिन हम यह कहें कि यह आपका कर्तव्य बनता है। हमारे मूल कर्तव्य बहुत-से हैं लेकिन अगर वे कर्तव्य हैं, अगर इन सारे कर्तव्यों के बारे में हम करें तो कैसे पूरे होंगे। पहला मूल कर्तव्य है कि संविधान का पालन कीजिए, उसके आदर्शों, संस्थाओं, राष्ट्र ध्वज और राष्ट्र गान का आदर करो। यह एक श्रेष्ठ कर्तव्य है। ऐसे ही माता-पिता के लिए भी एक श्रेष्ठ कर्तव्य यह है कि वे अपने बच्चों को शिक्षा प्रदान करें। मूल कर्तव्य है देश की रक्षा करें। भारत की प्रभुता, एकता और अखंडता की रक्षा करने और उसे अक्षुण्ण बनाए रखने के लिए हर नागरिक प्रयत्न करेगा। लेकिन यदि कोई यह कहे कि "अ" या "ब" नागरिक ने प्रयत्न नहीं किया, इसलिए उसे सजा दी जाए, ऐसी कोई व्यवस्था की भी नहीं जानी चाहिए कि जो कोई माता-पिता अगर किसी वजह से अपने बच्चों को स्कूल न भेज नही की गइ है और ऐसी व्यवस्था हम करना भी नहीं चाहते और पाए तो क्या हम उन्हें सजा दे रहे हैं। ये बातें कहीं

गई कि उन्हें सजा देने की बात भी सोची जा रही है, ऐसा नहीं है। कुछ राज्यों ने ऐसे गलत कानून बनाए हैं जहां कुछ पंचायतों ने माता-पिता पर एक रूपया, दो रूपये का फाइन किया है। कुछ राज्यों ने ऐसे कानून बनाए हैं लेकिन हम उनका विरोध करते हैं, हम उनके साथ नहीं हैं। हम मूल कर्तव्य को, जो उसकी भावना है, जो अंतर्निहित भावना है, उस ओर आपके माध्यम से सदन का ध्यान आकर्षित करना चाहते हैं, और इसलिए संविधान में परिवर्तन लाने के लिए जो विधेयक आया है मैं उसका समर्थन कर रहा हूँ। एक ओर बात है उपसभाध्यक्ष जी, मैं आपके माध्यम से कहना चाहता हूँ कि सम्मानपूर्ण जीवन अगर किसी को प्रदान करना है तो हमें उसे शिक्षित करना ही होगा। आज हमारे देश में शिक्षा का स्तर भी नीचे है और सभी शिक्षित भी नहीं हैं। शिक्षा में गुणवत्ता आनी चाहिए, लेकिन गुणवत्ता लाने के लिए हम सपना देख सकते हैं कि दस देश में सभी स्कूल, जैसे कि दिल्ली के बड़े बड़े माडर्न स्कूल जैसे या अन्य हैं, वैसे हो जाएं, उसी स्तर की शिक्षा देनी लग जाएं। तो यह एक अच्छा स्वप्न है। लेकिन अभी संभव नहीं है। विश्व में कहीं भी संभव नहीं है। लेकिन जो छोटे स्कूल हैं, प्राथमिक पाठशालाएं हैं, वहां शिक्षा का स्तर ठीक हो इसके लिए हमें कुछ करना होगा। केन्द्र इसके लिए कुछ हस्तक्षेप नहीं कर सकता। केन्द्र केवल आशा कर सकता है। केन्द्र केवल राज्य सरकारों का पत्र लिख सकता है। केन्द्र कोई आदेश नहीं दे सकता कि यह पुस्तक ही पढ़ाई जाए, इसके अतिरिक्त कुछ और नहीं पढ़ाया जाएगा। केन्द्र ऐसा नहीं कह सकता कि यह विषय ही पढ़ाया जाएगा। “ही” नहीं, अधिक से अधिक केंद्र कह सकता है कि यह विषय पढ़ाया जाए। यह विषय “ही” पढ़ाया जाए ऐसा नहीं है। जब केन्द्र के पास ऐसे कोई संविधान में अधिकार नहीं है तो उसी भावना के तहत यह स्थिति बनी है और उसका सम्मान किया जाना चाहिए। चिंता की बात यह है कि अब तो “अनिवार्य शिक्षा” शब्द पर भी आपत्ति हो रही है। क्यों? क्योंकि वह संभव नहीं, असंभव है। असंभव तो बहुत सी बातें हैं। असंभव तो यह भी है कि देश में चोरी रूक नहीं रही है। चोरी रोकने के लिए कानून बना है। डकैती रोकने के लिए कानून बना है लेकिन अब न चोरी रूक रही है, न डकैती रूक रही है। तो क्या कानून न बनाया जाए, क्या उसकी बात न की जाए? आखिर सबसे बड़ी बात यह है कि हमारे संविधान में ऐसे सात प्रावधान हैं जो शिक्षा से जुड़े हुए हैं। मैं उन सभी को, अगर आप पढ़ने की अनुमति दें तो सुनाना चाहूंगा - - Article 45 of the Constitution enjoins that the State shall endeavour to provide within a period of ten years" इसका हमने प्रावधान किया है --"from the commencement of this Constitution, for free and compulsory education". Then, article 29(1) provides that any section of the citizens (*Interruptions*)... I am reading from the Annual Report of the Ministry of Human Resource Development for the year 2000-2001, Page 59 -- ...constitutional and legal framework for educational development in India. So, it is article 45, as I told you, that talks about the endeavour of the State. Article 29(1) provides that any section of the citizens residing in the territory of India or any part thereof, having a distinct language, script or culture of its own, have a right to conserve the same". So, the Indian languages have to be protected. And I want, not through this constitutional legislation, but through some other legislation, the Indian languages to be given predominance over English, अंग्रेजी से ऊपर हमें भारतीय भाषाओं को ले जाना होगा। यह हमारा कर्तव्य है, राष्ट्रीय कर्तव्य है। हम इस कर्तव्य को अभी

पूरा नहीं कर पा रहे हैं। मैं आपके माध्यम से सरकार से अनुरोध करूंगा, सदन से अनुरोध करूंगा कि इस पर एक आम सहमति बनाएं कि भारतीय भाषाएं आगे बढ़ सकें। भारतीय भाषाओं के माध्यम से राष्ट्र का सम्मान आगे बढ़ेगा। यह स्थिति आज तो बन गयी है कि अंग्रेजी के दुष्प्रभाव से(व्यवधान)....

SHRI N. JOTHI (Tamil Nadu): The country is better united because of the English language. ...(Interruptions)...

श्री नरेन्द्र मोहन : मैं केवल भारतीय भाषाओं की बात कर रहा हूँ(व्यवधान)....

SHRI B. S. GNANADESIKAN (Tamil Nadu): In that case, even Tamil should be there. ...(Interruptions)... English should be the main language of the country. ...(Interruptions)...

THE VICE-CHAIRMAN (SHRI SURESH PACHOURI): Please take your seat. ...(Interruptions)... You will get your chance. (Interruptions Please take your seat.

श्री नरेन्द्र मोहन : मैं तमिल की बात कर रहा हूँ, मैं तेलुगू की बात कर रहा हूँ(व्यवधान).... मैं हिंदी की बात नहीं कर रहा हूँ(व्यवधान).... Then, Sir, article '29(2) lays down that no citizen shall be denied admission to any educational institution maintained by the State. This is also a provision. So, it is a very pious provision. सवाल केवल यह है कि इस पवित्र संकल्प को हम मूर्त रूप कैसे प्रदान करें, इसके लिए हमें सोचना चाहिए, न कि यह कहें कि हम संविधान में सेंध लगा रहे हैं। एक और संकल्प संविधान का है, आर्टिकल 31 enjoins that all minorities, whether based on religion or language, shall have a right to establish and administer educational institutions of their choice. और यह होना चाहिए। हमारी सरकार इसके लिए प्रतिबद्ध है। कोई भी भाषायी अल्पसंख्यक, कोई भी मजहबी अल्पसंख्यक, उन सब को इस बात का अधिकार मिलना चाहिए, अभी पूरी तरह से मिल नहीं पा रहा है। यह कैसे मिले, इसे शिक्षा के साथ जोड़ने की बात है।(व्यवधान).... (समय की घंटी).... इसी प्रकार Article 32 lays down that the State shall not in granting aid to educational institutions discriminate. एक और आर्टिकल 350(ए) है। Article 350(a) lays down that it shall be the endeavour of every State and every local authority within the State to provide adequate facilities for instructions in the mother tongue अब यह जो अनुच्छेद 350(अ) है, यह है कि मातृभाषा में शिक्षा प्रदान की जाए, उपसभाध्यक्ष जी, मैं आपके माध्यम से यह चाहता हूँ कि इस देश में मातृभाषा का सम्मान होना चाहिए। यह बुनियादी अधिकार है। यह होना चाहिए कि हर बालक-बालिका को अपनी प्राथमिक शिक्षा तो मातृभाषा में प्राप्त हो और उसके लिए सुविधाएं जुटाई जाएं। केन्द्र के लिए उचित यह होगा कि वह राज्य सरकारों को इसके बारे में लिखे। अभी तक इस बारे में जितना काम होना चाहिए उतना काम हो नहीं रहा है। पिछले वर्षों में तो बहुत कम काम हुआ। अब हमें यह काम करना होगा। अगर हम इस कार्य को नहीं करते हैं तो हम राष्ट्र के साथ विश्वासघात करते हैं। मातृभाषा का सम्मान राष्ट्र का सम्मान है। कोई भी मातृभाषा, चाहे किसी की भी मातृभाषा हो, वह इस देश के लिए अनिवार्य होनी चाहिए। मैं संविधान में सेंध

लगाने की कोई बात नहीं कर रहा हूँ जैसे कि फलेरियों साहब ने कहा और न ही सिंसेरिटी की बात कर रहा हूँ जो कि कपिल सिब्लल साहब ने कही है। हम राष्ट्र के प्रति ईमानदार थे, ईमानदार है और ईमानदार रहेंगे। हमारी ईमानदारी पर शक न किया जाए। हम यह संविधान संशोधन लाए ही इसलिए हैं कि हम इस देश से निरक्षरता को मिटाना चाहते हैं। हम चाहते हैं कि हर बालक-बालिका को शिक्षा उपलब्ध रहे, अधिक से अधिक शिक्षा उपलब्ध हो और उसके लिए हर राज्य सरकार प्रयास करे। लेकिन दुर्भाग्य यह है कि हमारी नीयत पर भी अब संदेह किया जाता है। कोई सर्वोच्च न्यायालय चला जाता है, कोई भाषण देता है। यह सब क्या है? इन पुस्तकों के बारे में बुनियादी उदाहरण दिया था, आप मुझे ये पुस्तकें रख दूँ? ?

THE VICE-CHAIRMAN (SHRI SURESH PACHOURI): You will have to give in writing, in advance, if you want to lay anything on the Table of the House. Please conclude now.

श्री नरेन्द्र मोहन : ठीक है(व्यवधान)... वैसे उचित यह रहता और मैं पुनः दोहरा देना चाहूंगा कि जो पुस्तकें भारत सरकार ने तैयार कराई हैं वे इतनी श्रेष्ठ कोटि की हैं कि उन पर भी विवाद उठा दिया गया। अब "बाल भारती" जो नई पुस्तक है, वह हिन्दी की बहुत श्रेष्ठ पुस्तक है, लेकिन उसके बाद भी उस पर कुछ न कुछ मतभेद किए गए, जो कि उचित नहीं है। ऐसे देश को विभाजित मत करिए। यह देश हम सब का है। हमारा भी है, आपका भी है, हर बहुसंख्यक, अल्पसंख्यक सभी का है, सभी भाषाओं और सभी विचारधाराओं का है। यह बहुसंस्कृतिवादी देश है। हम उसकी रक्षा करें। इसी दृष्टि से सारे कार्य लिए जाएं। एक आम सहमति बनाएं और मैं अनुरोध करूंगा कि उस आम सहमति के आधार पर ही जो संविधान में संशोधन लाने की बात कही गई है उसे स्वीकार कर लें। धन्यवाद।

THE MINISTER OF RURAL DEVELOPMENT (SHRI M. VENKAIAH NAIDU): As per the direction of the Chair, I have conveyed the desire of the Members to the hon. Home Minister. He would come to the House and make a statement before we rise for the day.

SHRI N. JOTHI: Mr. Vice-Chairman, Sir, there can't be any doubt that India should come up in the matter of education, right from primary education. There can't be any doubt. There can't be any doubt about it in 2002, because, in Tamil Nadu, we have the language called Tamil, which has got a great heritage; it is a very ancient language. That language has got a lot to say about education. I would cite only two couplets from that language, which, translated into English, means: "Begging is deplorable and it can't be permitted. But if you are begging for the purpose of pursuing your education, beg; do it, nothing wrong." "If you have got eyes and still you can't read, they are not called eyes, they are wounds in your face." This is how education has been stressed in the language of Tamil. I hail from that State.

We allocate 15.5% for primary education alone, in our Budget. We

are starved of funds. The Central Government is not looking at us in a sympathetic manner. We have got a great grievance against the Central Government regarding allocation of funds. I said about it in my maiden speech, when Mr. Yashwant Sinha was there. Unfortunately, when I am speaking now, Mr. Manohar Joshi is not here. I hope the Minister of State will convey my feelings to him.

Sir, you are bringing a legislation now. I appreciate it. I wholeheartedly support it. But, unfortunately, the previous speaker, the powerful speaker of the BJP, Mr. Narendra Mohaa..(*Interruptions*)... Mohan, in Tamil, means, a man most likeable. In Tamil, Mohan means likeable. Sir, he said, "Don't worry, education is a subject matter of the Town Panchayats, Village Panchayats and Nagar Palikas." Sir, Nagar Palikas and Town Panchayats are not able to foot their bill even for streetlights. This is the position, which you have made the States and the Nagar Palikas too. There is no point in merely making a law here and asking somebody to bear the burden. What is your via media for that? Kindly provide funds for that.

The other day, in my maiden speech, I said that we are not beggars. Since it is education, since there is already a couplet by our great poet, Aiyayar, in our language, I am ready to beg for education before the Central Government. I can do it to get funds. Please give enough funds. To which State? Which is already a fore-runner in education. Please help it progress further.

Sir, in 1962 itself, we should have fulfilled the wish of our forefathers, because the time given to us was only ten years, under article 45. That pious obligation and the decent expectation put on us, we are at least able to do it after 50 years. This Bill should have made some provision for helping the States, because they are the implementing authorities. You have a huge Budget allocation with you. But Tamil Nadu's Budget is only Rs.30,000 crores, maximum; that too, provided it is realised. We are already spending, to the extent of 15.5 per cent of our Budget, on secondary school education only, and not even on higher education. This is the situation in the State. I think, every State will be in the same situation. So, there is no point in merely telling, "Educate, educate...." Please give funds; please send some money to us also.

Sir, I don't know what was the logic behind Education being brought under the Concurrent List in 1976. I am unable to see the reason. Mr. Pranab Mukherjee is here, and he may be in a position to tell us,

because it was brought during that period. It was earlier a State-subject. It was brought under the Concurrent List. When it is in the Concurrent List, how can Mr. Mohan say that the States should implement it? Even after it being brought under the Concurrent List, the States are asked to implement it. But who will give the resources required? You make the law. You force us to implement it. Where is the money for that?

SHRI NARENDRA MOHAN: Will you yield for a minute? The point I wanted to make was, since it is in the Concurrent List, the State Governments should cooperate with the Central Government. The Central Government is definitely allocating a lot of funds for primary education in various and in various shades.

SHRI N. JOTHI: I will correct him.

SHRI NARENDRA MOHAN: Then, funds should be utilised by the State. For example, in Bihar, the funds that have been allocated for this purpose have not been utilised.

SHRI N. JOTHI: You forget about Bihar. I am talking about our State. He says, 'We have to co-operate.' But we are expecting cooperation from you. We not only want your co-operation, through legislation alone, but we are expecting your co-operation by way of providing funds. That is all the co-operation we expect from you. We will take care of the rest of the things. Already we have taken care of that. Sir, eleven universities are functioning in Tamil Nadu. We are paying the UGC scales to the academicians. From where are we getting the money? We are getting money through tightening our belts. We are educating the people. But proper appreciation is not forthcoming. I do not know the reason. Sir, especially, during the last one year, when the AIADMK party came to power, there was a further cut of Rs. 512 crores in the allocation. I do not know the reasons behind this. I really do not know. We are not the sinners. So, please look into these aspects.

Sir, three amendments have been brought before the House. The first amendment is to the Fundamental Rights. The second amendment is to the Directive Principles of State Policy. And the third amendment is to the Fundamental Duties. It is appreciated. It has been shown in such a

5.00 p.m.

way that it can be implemented. I think, Mr. Kapil Sibal, has said that already the Supreme Court has said this. Sir, the State cannot be run on mere Supreme Court judgments. A larger Bench can review the Five-Bench judgment of the Supreme Court. It can't be done like that. The amendments are welcome and I appreciate it. I support the amendments. (*Time-bell*) Sir, he has taken a lot of time through intervention, that time can be allotted to me. I will rush through my speech. In order to tell the Treasury Benches, I am saying, to attract children to come to schools to study, our AIADMK Government has implemented a scheme. It is a unique scheme. This scheme is not available anywhere in the country. The scheme is called 'Mid-day Meal Scheme.' We are providing free mid-day meals to children. The food we are providing is not an ordinary food. We are giving a very nutritious food to children so that the children can come to school, eat well, study something and can go home. We are implementing it. At the same time, we all know, the godowns of the FCI are full of foodgrains and rats are eating wheat and the wheat is becoming non-consumable by human being? Insects are also spoiling the foodgrains. Why don't you send some of those foodgrains -- either wheat or jawar - and other cereals to Tamil Nadu before rats could eat them? If you send the foodgrains, we will utilise them under this scheme. So, please send some foodgrains also to us to implement the scheme more effectively. Sir, without money, nothing can be done. I thank Mr. Gnanadesikan. I request the Government to send us some foodgrains. The Scheme has not started now. We have been implementing this Scheme for the last twelve-and-a-half years. This is our achievement. So, free rice and free dal can be sent to Tamil Nadu to implement the Scheme effectively.

Sir, a Fundamental Right has been amended and a new article has been inserted. Very fine. Tomorrow, somebody will go to court. There are so many organisations which deal with, peoples' rights in the world.

They will go and file a petition-either under article 32 of the Constitution, in the Supreme Court, or, under article 226, in the High Court. The court then issue summons. *Rule nisi* is being issued. Sir, the State has to say, 'see, in this area there is no school. Set up a school. There are no teachers here. Appoint teachers here.' Orders will be issued. If not complied with, the Education Minister and the Secretary, Education Department, will be prosecuted for contempt of court. They will go and stand before court.

How to solve this problem, because the Fundamental Rights are enforceable? So, you are making us to kneel down before the court's dictum. What is the provision you are making for that? Kindly think about all these things, before notifying this amendment. Before notifying these provisions, please, consult with the State Governments as to how much funds they require. Give them liberally. After all, you are giving them only for education. Your children are going to be educated. The children in the country are going to be educated. So, give funds to them liberally. While appreciating and supporting the Bill, I am also requesting the Government to kindly consider and provide enough money for the implementation of the same. Thank you.

PROF. M. SANKARALINGAM (Tamil Nadu): Mr. Vice-Chairman, Sir, I support the Bill wholeheartedly. Education acts as catalyst for economic development. Economic growth occurs through the creation of new knowledge which translates individuals into professionals, such as scientists, engineers, technicians, researchers, etc. Education transforms human resource into human capital. Skills add value to this resource. Thereby, it fuels the economic development of the country. Article 45 of our Constitution, under part IV, in the Directive Principles of State Policy says, "The State shall endeavour within a period of 10 years from the commencement of this Constitution free and compulsory education for all children until they complete the age of 14 years." Our State Governments -- I am not naming any State, particularly -- have not been able to fulfil this constitutional commitment. We have failed. So, the National Policy on Education, 1986, and the Programme of Action, 1992, envisage free and compulsory education of satisfactory quality for all children up to the age of 14 years, before the commencement of the 21st century. As per the commitment, the Government was to earmark about 6 per cent of the GDP for the education sector, and 50 per cent of the outlay would be spent on primary education, with a commitment to augmenting the resources for education. The allocation for education -- over these years -- has increased significantly. The Plan outlay on education was increased from Rs. 153 crores, in the Fifth Five Year Plan, to Rs. 7,443 crores in the Eighth Five Year Plan, that is, 1992-97. The allocation for education in the Ninth Five Year Plan was Rs. 20,381.64 crores. It excludes the sum of Rs. 4,524.74 crores for nutritional support to primary education, that is, the mid-day meals. Before 1976, education was the exclusive responsibility of the States. The Central Government was concerned with certain areas only, like coordination and determination of standards in technical and higher

education. In 1976, through the forty-second Constitutional Amendment, education was brought under the Concurrent List, and it became the joint responsibility of the Centre and the States. The decisions regarding the organization and structure of education are largely taken, with the consent of the States. However, the Union Government has a clear responsibility regarding the quality and character of education. The objective of bringing 'Education' under the Concurrent List was to facilitate evaluation of all-India policies in the field of education. In addition to policy formulation, the Ministry of Human Resource Development shares with the States the responsibility of education planning. The National Policy on Education, 1986, and the Programme of Action, 1992, envisage a national system for education which would take determined steps for universalisation of primary education and spread adult literacy. It also envisages the need for a much higher-level investment in education of, at least, 6 per cent national income. It is high time we announce primary education as compulsory throughout the country. This Bill, that is, the Constitution (Ninety-third Amendment) Bill, 2001, gives mandatory powers to both, the States and the Centre, to the effect that 100 per cent boys and girls, in the age group of 6 and 14, should have elementary education in schools. But the facilities, to achieve this, are yet to be made available.

Universalization of education has been accepted as a national goal. We should take an initiative to bring all the boys and girls, in the age group of 6 to 14, to schools. Of course, a sufficient improvement has been made in this direction, in recent years. But, still, hundred per cent literacy is not there, and the Economic Survey of 2001-02 does reveal this fact. In 1998, at the lower primary school level, hundred per cent boys were enrolled. But, as for the enrolment of girls is concerned, only 82.9 per cent were enrolled. At the upper primary school level, 63 per cent boys were enrolled. This is what the survey shows, but the actual attendance is below 60 per cent of these figures. Though the drop out rate at the Elementary Education Stage has declined over the years, it is still relatively high, and it is especially so in the case of girl students. The rate is 42 per cent at the primary school stage and 58 per cent at the upper primary school level. After 50 years of Independence, whatever we have been able to achieve, is not appreciable. The goal fixed by the *Sarva Siksha Abhiyan* is "all children of the age 6-14 should complete five years primary education by 2007, and should complete eight years of schooling by 2010". So, the Central and the State Governments should strive to achieve this goal within a stipulated period. And, this Ninety-third Amendment Bill which enshrines the right to

free education, is one of the measures of achieving that goal of education. To achieve this goal, an awareness should be created throughout the country at all levels. It is the primary duty of the Government to establish primary schools in every nook and corner of the country, in order to enable the children in the age group 5-14 years to reach the schools located within one kilometre distance. The school campus and the classrooms should be made attractive and a good academic environment should be created. Teachers should take upon themselves the responsibility of moulding the young people minds by giving them good academic knowledge, with modern techniques. The Central and the State Governments should concentrate in this direction.

Sir, it is only after 50 years of Independence that we have thought of giving compulsory education. I belong to the Kanyakumari District, which was part of a princely State where compulsory education was invoked in 1930 itself, that means, 20 years before independence. After 50 years of Independence, the entire country is contemplating this. I welcome this Bill. I support this Bill and I request all the Members to support this Bill. Thank you.

SHRI MP. ABDUSSAMAD SAMDANI (Kerala): Sir, due to constraint of time, I will not repeat the points already made by other hon. Members. Sir, while considering the age of the child, my humble and respectful submission is that the mindset of the child, during that age, should be given importance and consideration. For example, at a young age, the mindset of the child is considered to be that of purity; pure nature. It is said that the aim of education is to inculcate goodness in man. To make that aim a reality, this kind of consideration should be given so far that period of education. As rightly mentioned by Mr. Kapil Sibal, "learning starts at the time of birth itself. In that sense, I would like to emphasise that mother is the first teacher of any man or woman born in this earth. So, Sir, if you want to strengthen the process of education, my suggestion to the hon. Minister and the Government is that motherhood should be given greater consideration and whatever challenges are there throughout the country against motherhood should be taken with all seriousness.

Unfortunately, I have to say that, in certain parts of our country, mothers are subjected to disgraceful atrocities. It is the duty of this august House, law-making body, to look into this matter. The mothers are raped and subjected to inhuman tortures and cruelties. I was saying that whatever is spoken by the mother becomes the language of the child. I am sorry to

say that my hon. colleague, Shri Narendra Mohan, made a controversy of the language problem. It should not be made controversial. So many languages are spoken in India, and English is one among the Indian languages. English is not a foreign language. If we go through the history of India, the history of freedom struggle, we will find that English contributed much to the national awakening of this country. Sir, it is a reality, whether we admit it or not, whether we agree or disagree. Every Indian, whichever language he or she speaks, speaks hundreds and sometimes thousands of English words in his day-to-day life. For example, I am from Kerala. I am a Malayali. My mothertongue is Malayalam. Every Malayali speaks hundreds of English words everyday. This is the kind of influence that the English language has on every Indian language. So, it is a linguistic give and take process. So, whatever is spoken by the mother becomes the language of the child. Mr. Vice-Chairman, Sir, the learning process begins at the time of birth itself, it is the first electricity of thirst. According to psychology, it can be considered as electricity. The electricity of thirst comes on the lips of the child, and the child starts searching the breast of his mother. When the child is brought close to his mother, and starts sucking, at that time, learning starts. This is the system of education. Therefore, if we have to keep the purity of nature alive, my humble and respectful suggestion is that education should be formulated mainly on the basis of values. When I speak of values, especially, in the Indian society, I humbly request not to link it with the sectarianism. Value means, human values. It is of universal nature. Human values should be respected and revered by every Indian. All religions have contributed to regeneration of values. Even material ideologies have contributed to the pluralistic society like that of India. On the basis of human values, we have to establish our system of education. At the same time, I would like to submit that it should put an end to every kind of mundane slavery. It should instil confidence. What we are lacking in the present situation in our country is that our children do not have that confidence. If he or she has no confidence in himself or herself, then, he or she would not have confidence in anybody. Whenever there is some problem or communal strife, in my opinion, the main reason behind is that there has been an erosion of confidence or values. *{Time bell}* Sir, I am concluding in two minutes. Respectfully, I would like to submit that in such a situation, the human dignity - much has been said about its Constitutional aspect- I am just making this kind of suggestion which may be useful in formulating an educational policy by the Government-- is the basis of every ideology, every belief, every faith, and everything. I believe

that education is essential for the healthier growth of a child. Therefore, human dignity should be given primary importance, as far as formulation of Educational Policy is concerned. Finally, once again, I beg of the Government to come forward with such a policy. Free education is good. Educational reforms are also good. But if they do not fulfil the real aspirations of the people, if they are not as per the real aims and objectives, when we compare it with the real aims of the social requirements, then, we will not be able to achieve our goal.

I am concluding by quoting a couplet from a world-renowned philosopher-poet, Alama Mohd. Iqbal, who said, "Education is actually that process which gives freedom from every kind of slavery." He said, "यह इल्म यह हिकमत, यह तदबुर या हुकूमत" -- This knowledge, this philosophy, this learning, this Government everything "पीते है लहु और देते है तालिम-ए-मुसावात" and, at the same time, it teaches the lesson of equality. Simply by uttering words through our lips, simply by uttering words like 'social equality' we cannot end the exploitation it drinks blood, which is going on throughout the world. Sir, education should create that fine morning when all the exploitation will be finished, put an end to, by social awakening. Thank you, Sir.

श्री मती सरोज दुबे(बिहार): माननीय उपसभाध्यक्ष महोदय, मैं संविधान (तिरानवेवा संशोधन) विधेयक -2001 का स्वागत करने के लिए विवश हूँ क्योंकि इसके माध्यम से सरकार शिक्षा को मौलिक अधिकार बनाने का जो संशोधन ला रही है, वह देश की जनता और हम सबको "मौलिक अधिकार" जैसे भारी भरकम जुमले से सम्मोहित करने का प्रयास है और जहाँ सम्मोहन का असर हो जाता है, वहाँ विरोध बहुत ज्यादा नहीं हो पाता है। मौलिक अधिकार एक ऐसा ही शब्द है, जिसका असर लोगों पर बहुत होता है। इस संशोधन के अनुसार संविधान में एक नयी धारा 21 (ए) जोड़ दी जाएगी जिसके तहत 6 से 14 तक के प्रत्येक भारतीय बच्चों को निशुल्क और अनिवार्य शिक्षा प्राप्त करने का अधिकार होगा। यानी अगले साल से देश के लाखों-लाख स्कूलों में करोड़ों बच्चों पढ़ने लगेंगे। माननीय मंत्री जी ने अभी कहा था कि मैं यह कार्यक्रम बहुत जल्दी लागू करना चाहता हूँ इसलिए मैंने इसे कहा। महोदय, यह कितनी सुंदर कल्पना है कि सारा देश "टिंकल-टिंकल लिटल स्टार" और "बच्चों मन के सच्चें" जैसे गीतों से गुंजायमान होने लगेगा और जो बच्चों-ग्रामीण और गरीब बच्चों — जो हाथ में गुल्ली-डंडा लिये घूमते रहते थे और कंधों पर कूड़ा बीनने वाली बोरी लिये रहते थे, अब उनके कंधों पर स्कूल का बैग होगा, उनके हाथ में गुल्ली डंडे के बजाए स्लेट और पेंसिल होगी और सुबह के समय यूनीफॉर्म पहने हुए गांव का गरीब से गरीब बच्चा स्कूल की ओर जाता नज़र आएगा। यह बहुत ही सुंदर कल्पना है, बहुत ही सुंदर दृश्य हैं जिसको सोचकर मन रोमांचित हो जाता है। अब बुनियादी शिक्षा का अधिकार मौलिक अधिकार होगा, हर बच्चों को पढ़ने का अधिकार और वह भी निशुल्क — लेकिन हमारे सामने बहुत बड़ा सवाल है जिसका उत्तर पिछले 54 सालों में नहीं आया कि कौन से स्कूल में ये बच्चों जाएंगे, सरकार कहां से स्कूल की सुविधा मुहैया कराएंगी? इस

अधिकार के लाभ उनको कौन देगा ? आपने इसकी व्यवस्था तो की नहीं और एक सुंदर परिकल्पना हमारे सामने छोड़ दी। मैं जानना चाहती हूँ कि आजादी के 54 वर्षों के बाद भी जिस देश में 21 करोड़ बच्चे अशिक्षित हों और बीस प्रतिशत शिक्षा के दायरे के बाहर हों, जहाँ के व्यस्क भी 20 प्रतिशत निरक्षर हों, ऐसी स्थिति में निःशुल्क वे अनिवार्य शिक्षा का जो संशोधन आप ला रहे हैं, इसको किस तरह से इम्प्लीमेंट करेंगे ? महोदय, आज से 54 साल पहले 26 नवम्बर 1949 को देश ने जिस संविधान पर हस्ताक्षर किये थे, उसकी धारा 45 में जो नीति निर्देशक तत्व हैं, उनमें भी बताया गया है कि संविधान को लागू करने के दस वर्ष के भीतर सरकार 14 वर्ष तक की आयु के सभी बच्चों के लिए मुफ्त और अनिवार्य शिक्षा की व्यवस्था करने का प्रयास करेगी। अनिवार्य और प्रारम्भिक शिक्षा देने की इससे स्पष्ट व्यवस्था और दूसरी नहीं हो सकती है। जिस प्राथमिक शिक्षा के विस्तार के लिए संवैधानिक निर्देश की अपेक्षा की जाती थी वह भी संविधान में स्पष्ट है। इस निर्देश का एक यह भी पहलू है कि घर में पास न्यूनतम बुनियादी शिक्षा उपलब्ध कराई जाएगी। जब सारे प्रावधान पहले से ही मौजूद थे तो मैं जानना चाहती हूँ कि इस संशोधन का क्या मतलब है ? क्या इस संशोधन से देश के अंदर साक्षरता शत-प्रतिशत हो जाएगी और हमारी हर बच्चों को पढ़ने-लिखने की सारी सुविधाएं मुहैया हो जाएंगी ? उपसभाध्यक्ष महोदय, यह बहुत ही अच्छा संशोधन है। मैंने पहले ही कहा है कि एक सम्मोहन सा हो गया है, इसने सब पर जादू कर दिया है कि शिक्षा का अधिकार एक मौलिक अधिकार हो गया है। पिछली सरकारें जो काम 54 सालों में नहीं कर पाईं, उसमें आप एक ढाटके से ले आए और एक सुंदर कल्पना हमारे सामने रख दी।

महोदय, मूल अनुच्छेद में 14 वर्ष तक के सभी बच्चों के लिए निःशुल्क अनिवार्य शिक्षा का प्रावधान था लेकिन संशोधित विधेयक आपने 0-6 वर्ष की आयु वर्ग के बच्चा को हटा दिया यह संशोधित जिसके द्वारा आपने 0-6 तक के बच्चों का अधिकार छीन लिया, प्रस्तावित संशोधन कोर्ट के निर्देश की भी अवहेलना करता है। सुप्रीम कोर्ट ने यह कहा था कि 14 वर्ष तक की आयु के सभी बच्चों को शिक्षा पाने का अधिकार है, लेकिन आपने उस अधिकार से इन बच्चों का वंचित कर दिया है। इस तरह सुप्रीम कोर्ट के आदेश की सरासर अवहेलना की गई है। मैं माननीय मंत्री जी को याद दिलाना चाहती हूँ कि 0-6 वर्ष तक के बच्चों को अगर उपेक्षित किया गया तो वे बच्चे निरक्षर रह जाएंगे। जैसा कि कपिल सिब्बल जी ने बताया, आज के बच्चे की ट्रेनिंग मां के गर्भ से ही प्रारंभ हो जाती है। बच्चा जब अपनी मां की गोद में आंखें खोलता है तो हर पल यह सीखता है, इसीलिए मां को उसकी प्रथम शिक्षिका कहा गया है। आज डेढ़ साल का बच्चा टी.वी. चलाता है, डेढ़ साल का बच्चा फोन करता है, दो साल के बच्चे गाड़ी के बारे में जानते हैं। ऐसे बच्चों को आप शिक्षा से वंचित रखना चाहते हैं और 6 साल की उम्र में अचानक आप उसको स्कूल में डाल देना चाहते हैं। आखिर इस संशोधन से आप क्या करना चाहते हैं, यह मैं समझ नहीं पाई। आपने 0-6 वर्ष तक बच्चों को क्यों छोड़ दिया?

महोदय, शिक्षाविदों का भी यही मानना है कि बच्चों का सर्वाधिक विकास बाल्यकाल में ही होता है और इस संशोधन द्वारा बाल्यकाल की हम पूरे तौर पर उपेक्षा कर रहे हैं। शिक्षा के बारे में संयुक्त राष्ट्र चार्टर ने भी 1992 में यही कहा था कि शिशु की देखभाल और शिक्षा का दायित्व सरकार का है और बच्चों की प्राथमिक शिक्षा आवश्यक और अनिवार्य होनी चाहिए। उसमें UNICEF के साथ-साथ हमने भी हस्ताक्षर किए थे। इसकी भी अवहेलना की गई है। शिशु की देखभाल को शिक्षा से अलग नहीं किया जा सकता। आपने 6-14 वर्ष तक के बच्चों को तो

अनुमोदन कर दिया लेकिन 0-6 साल तक के बच्चों की शिक्षा का जिम्मेदार कौन होगा ? राज्य के ऊपर जिम्मेदारी डाली गई, समाज के ऊपर जिम्मेदारी डालने का प्रयास हो रहा है, माता-पिता, संरक्षक के ऊपर जिम्मेदारी डालने की कोशिश हो रही है। मैं कहना चाहती हूँ कि वे माता-पिता, जो इस देश के 36 करोड़ लोग गरीबी की रेखा के नीचे रहते हैं, वे माता-पिता जो रात-दिन खटते हैं तब जाकर किसी तरह से एक वक्त की रोटी मुहैया कर पाते हैं, उनके ऊपर आप शिक्षा की जिम्मेदारी डालना चाहते हैं, संरक्षकों के ऊपर जिम्मेदारी डालना चाहते हैं तो क्या सरकार सामाजिक जिम्मेदारी से बचना चाहती है ? सरकार अभिभावाकों के कंधों पर जिम्मेदारी डालकर कौन सी साजिश रचने का प्रयास कर रही है ? वह स्वांग करती है कि उसके पास पैसा नहीं है, फालत कामों के लिए पैसा है लेकिन अनिवार्य प्रारंभिक शिक्षा के लिए उसके पास पैसा नहीं है।(समय की घंटी)...

उपसभाध्यक्ष(श्री सुरेश पचौरी) : आप खत्म कीजिए।

श्री मती सरोज दुबे : हम निर्धन और पिछड़े वर्ग की शिक्षा की उपेक्षा कर रहे हैं। देश के गरीब लोग बच्चों को गुजारे का साधन मानते हैं न कि उन्हें स्कूल भेजना चाहते हैं। जब 36 करोड़ लोगों के घर में बच्चा पैदा होता है तो वह मेहनत करने के लिए दो हाथ पैदा हुए, ऐसा मानते हैं। इसके अलावा यह एक ऐसा मौलिक अधिकार है जो आपने 6-14 साल तक के बच्चों के लिए रखा है, यह ऐसा मौलिक अधिकार है जो 6 साल में अचानक शुरू होता है और 14 साल में अचानक खत्म हो जाता है, 6 साल से पहले बच्चे को निःशुल्क शिक्षा प्राप्त करने का कोई अधिकार नहीं है। इस संशोधन में 14 वर्ष की उम्र का विशेष शुरु करते हैं, तब बच्चा फर्स्ट क्लास में भर्ती होता है और 13-14 साल में वह आठवीं क्लास में पहुँच पाता है। इसी बीच में अगर वह फेल हो जाए, अगर उसके माता-पिता का तबादला हो जाए या इसी बीच में वह बीमार हो जाए तो क्या उसकी पढ़ाई के क्रम का कोई ध्यान नहीं रखा जाएगा ? 14 साल की आयु पूरी होते ही उसे मौलिक अधिकारों से वंचित कर दिया जाएगा ? इस पढ़ाई को आप कैसे सुनिश्चित करेंगे ? आपके पास शिक्षा देने का एक लक्ष्य होना चाहिए कि बच्चे को हम मैट्रिक तक पास करा देंगे, आठवीं पास करा देंगे या उसके साथ ऐसी कोई घटना होती है, तो उसको हम कुछ छूट दे देंगे। दूसरी बात यह है कि हमारा स्कूल का सेशन अप्रैल में शुरू होता है। मान लीजिए कि किसी बच्चे का जन्म अक्टूबर में हुआ तो क्या वह अपना एडमिशन कराने के लिए जनवरी तक इंतजार करेगा ? इसके लिए आप क्या व्यवस्था कर रहे हैं। उसके पांच-छह महीने ऐसे ही बेकार चले जाएंगे और जैसे ही उसके चौदह साल पूरे होंगे आप उसे निकाल बाहर करेंगे। ये सारी समस्याएं हमारे सामने हैं। इन्हें भी आपको अच्छी तरह से एक्सप्लेन करन पड़ेगा कि यह जो अधिकार दिया गया है उसका लाभ बच्चे कैसे उठा सकेंगे। क्या अर्थ होगा ऐसी शिक्षा का ? 0-6 आप देखेंगे नहीं। सारी जिम्मेदारी माता-पिता और राज्य डाल देंगे। हर राज्य की स्थिति अलग-अलग है। कोई राज्य व्यवस्था करता है तो कोई राज्य की अनिवार्य शिक्षा की परिभाषा अपनी अलग-अलग होती है। क्या आप यह सुनिश्चित करेंगे कि यदि राज्य अपनी जिम्मेदारी नहीं निभाता है, स्कूल नहीं खोलता या शिक्षा मुहैया नहीं कराता है तो आप क्या करेंगे ? क्या आप उसे पनीश करेंगे आप क्या कर सकते हैं ? इस तरह से जो एक लक्ष्य आपने रखा है उसका किस तरह से क्रियान्वयन करेंगे ? शिक्षा का बुनियादी हक केवल 6-14 वर्ष की आयु समूह के बच्चों को ही मिलेगा। इसके मायने ये हैं 0-6 वर्ष की आयु मूल के बच्चे, 2001

की गणना के अनुसार जन्म छह वर्ष तक की आयु में आने वाले लगभग सोलह करोड़ बच्चों शिक्षा का बुनियादी हक खो देंगे। उन्हें सुप्रीम कोर्ट ने 1993 में जो अधिकार दिया था, वह अधिकार आप उससे छीन रहे हैं। इसका यह भी अर्थ है कि प्रस्तावित विधेयक अधिकांश गरीब, दलित बच्चों की शिक्षा का भी धोर विरोधी है। क्योंकि ये लड़कियां अकसर अपने मां-बाप के घर में रहती हैं, अपने भाई-बहनों को पालती हैं, घर में खाना बनाती हैं। ये स्कूल नहीं जा पाएंगी इसलिए यह गरीब और दलित बच्चों की शिक्षा का भी विरोधी है। अगर गरीब और दलित बच्चे छह साल तक स्कूल नहीं जाएंगे तो उनका पढ़ने में कोई रूळान पैदा नहीं होगा। इसलिए मेरा आपसे एक अनुरोध है कि प्राथमिक शाला के साथ-साथ आप आंगनवाडी ओर प्राथमिक शिक्षा उपलब्ध कराने के लिए लड़कियों के घर के पास एक स्कूल भी खोलें। एक बात और कहना चाहती हूं कि सरकार ने जो वचनबद्धता प्रकट कर दी है कि हम अनिवार्य शिक्षा देंगे, माननीय यशवंत सिन्हा जी ने बड़े फख से घोषणा की कि 93 वें संविधान संशोधन के लिए बजट 4000 करोड़ से बढ़ाकर 4900 करोड़ कर दिया गया है। इतने बड़े संशोधन और इतनी बड़ी व्यवस्था के लिए उन्होंने केवल नौ सौ करोड़ की बढ़ोतरी की है। इससे यह साफ जाहिर है कि सरकार इसके प्रति गंभीर नहीं है।

उपसभाध्यक्ष (श्री सुरेश पचौरी) : कृपया समाप्त कीजिए, समय हो गया है।

श्री मती सरोज दुबे : न तो गांवों में स्कूल है और न ही पेड़ों के नीचे बैठकर जो बच्चे पढ़ते हैं उनके लिए कोई सुविधा है। मास्टर है तो बिल्डिंग नहीं है, बिल्डिंग है तो टीचर नहीं है, बिल्डिंग है तो ऐसी जगह में बनी है जहां न तो पानी है और न ही पढ़ाने का कोई अनुकूल माहौल व स्थान है इसलिए मैं जानना चाहती हूं कि इस संशोधन के माध्यम से किस प्रकार से आप अनिवार्य और निःशुल्क शिक्षा देना चाहेंगे...(व्यवधान)...

उपसभाध्यक्ष (श्री सुरेश पचौरी) : नरेन्द्र मोहन जी समय बहुत कम है।

श्री मती सरोज दुबे : जी नहीं, आपके उत्तर प्रदेश को भी अच्छी तरह से जानती हूं। माननीय मंत्री जी भी जानते हैं कि कौन-कौन से स्कूल पेड़ों के नीचे चल रहे हैं।

उपसभाध्यक्ष (श्री सुरेश पचौरी) : मिसेज दुबे, कन्क्लुड कीजिए।

श्री मती सरोज दुबे : इसमें मैं बहुत सारी बातों को नहीं समझा पाई हूं लेकिन उसके बावजूद भी यह एक ऐसा विधेयक है जिसका समर्थन करना मैं अपना फर्ज समझाती हूं इसलिए इसका समर्थन करती हूं। धन्यवाद।

SHRI R.K. ANAND (Jharkhand): Mr. Vice-Chairman, I am grateful to you for giving me the liberty to speak on this Constitution (Ninety-third Amendment) Bill which deals with a very important topic of providing free and compulsory education for the children.

After hearing many speakers, I read the Bill time and again and the Statement of Objects and Reasons and the Financial Memoranda. After reading them, I find that an impression has been created that as of today,

there is no fundamental right to education for the children and, for the first time, a right is being created by the present Bill, which has been passed by the Lok Sabha on 26th November, 2001. Let us try to understand the scheme of the Constitution. The fundamental rights are created in Part III of the Constitution. And Part IV deals with the Directive Principles of State Policy. It is a settled principle of law that Part III and Part IV are complementary to each other and it cannot be disputed that the fundamental rights guaranteed under Part III have to be read and enlarged, keeping in view the Directive Principles laid down in Part IV of the Constitution.

I am reminded of the judgement, which was given in 1973, in *Kesavananda Bharati's case*, where it was laid down that, "both Part III and Part IV have to be balanced and harmonised; then alone the dignity of the individual can be achieved".

There are three articles in the Constitution, which deal with education, articles 41, 45 and 46. Article 41 says, "The State shall, within the limits of its economic capacity and development, make effective provision for securing right to education". Now, let us read article 46. It says, "The State shall promote, with special care, the educational and economic interests of the weaker sections of the people and, in particular, of the Scheduled Castes and the Scheduled Tribes". Now, let us read article 45, which is very important. It says, "The State shall endeavour to provide, within a period of ten years from the commencement of this Constitution, for free and compulsory education for all children, until they complete the age of fourteen years". If we compare all the three articles, what we find is that, in article 45, there is no mention of economic capacity. That is number one. And article 45 provides a time limit of ten years, by

which time free education was to be provided to the children up-to the age of 14 years. In the year 1950, when the Constitution was adopted, founding fathers of our Constitution gave a mandate, in the form of article 45, and the mandate was to provide free and compulsory education to all the children up to the age of 14 years within a period of ten years. As of today, 50 years have passed, that is, five times the period that is specified in article 45. But we have still not been able to provide free and compulsory education to all the children.

It must be highlighted that without providing education to the citizens of the country, the objectives set forth in the Preamble of the

Constitution cannot be achieved. The Constitution would fail and, in fact, we all have failed to fulfil the mandate given in article 45 of the Constitution.

The National Education Policy, 1986, clearly lays down that the promise made in article 45 will be redeemed before the end of this century. I am reminded of a significant fact that, even during the struggle for India's freedom, in 1931, Mahatma Gandhiji had moved the Fundamental Rights Resolution at the Karachi Session of the Indian National Congress. The Resolution included a definitive prohibition against employment of children of school-going age in factories. It also stressed the need for free primary education.

Free and compulsory education under article 45 was held to be as important as freedom of religion under article 45, as far back as in 1973, by 12 Judges of the Supreme Court. In *Unnikrishnan's case*, there are very significant observations, which are very relevant. I would like to read what the five Judges, of the Supreme Court had observed in one of the paragraphs. They said:

"True democracy is one where education is universal, where people understand what is good for them and the nation, and know how to govern themselves. The three articles 45, 46 and 41 were designed to achieve the said goal, among others.

It is in the light of these articles that the content and parameters of the right to education have to be determined. Right to education, understood in the context of articles 45 and 41, means, every child of this country has a right to free education until he completes the age of fourteen years, and after a child attains 14 years, his right to education is circumscribed by the limits of the economic capacity of the State and its development. In the light of the above articles contained in the Constitution, it is held that a child has a fundamental right to free education up to the age of 14 years".

Now, when we read this judgement, which says that every child has a right to free education up to the age of 14 years, and the present Bill, which is sought to be passed, which says, "The State shall provide free and compulsory education to all the children at the age of six to fourteen years in such a manner as the State may, by law, determine", there is definitely a conflict between the decision of the Supreme Court and the present Bill. I can understand, Parliament has a right to overrule the judgement given by

the Supreme Court. But what we find from the Statement of Objects and Reasons is something different. Whereas a fundamental right is being given under article 21 A, a right to free and compulsory education up to the age of 14 years, in this Bill, that right is being curtailed for the children up to the age of six years.

I must say that the Convention on the Rights of the Child was adopted by the United Nations, and India ratified that Convention in the year 1992. It became international law on 2nd October, 1990. It is also important to mention here that while dealing with this Constitution (Ninety-third) Amendment Bill -- it was passed by the Lok Sabha in November and much water has flown since then -- the Government appointed a Committee for review of the Constitution and the report of the Constitution Review Committee has also come. Kindly see what is contained in the report. The 'Right to Education' has been dealt with by Justice Venkatachaliah in clause 3 (20). It says, "At the time when the Commission released its Consultation Paper on the subject, the Constitution (Ninety-third) Amendment Bill was under consideration. But the proposed Amendment covers the right to free and compulsory education only between 6 and 14 years. The Commission is of the view that the right to free and compulsory education should also be extended to the children up to the age of 14 years and that the right to education beyond the age of 14 years may depend upon the economic capacity and the stage of development of the State." They said, "This is the draft which should be included in the Constitution and article 30 (c) should be included." It says, "Every child shall have the right to free education until he completes the age of 14 years; and in the case of girls and members of the Scheduled Castes and the Scheduled Tribes, until they complete the age of 18 years."

I feel that when the Government has already appointed a Committee and the report has also come between the time when the Lok Sabha passed the Bill and today when we are considering it, it is Imperative that we take into consideration the report submitted by the Constitution Review Commission.

I must highlight what Dr. Shanker Dayal Sharma had said in one of the Conferences. He said, "Children, their welfare and development, are a subject unique in significance and compelling urgency. Representing as they do, our lives relived and our hopes, we need to devote to them the utmost attention."

The most famous poet, Gabriela Mistral, says, "Right now is the time his bones are being formed, his blood is being made, and his senses are being developed. To him, we cannot answer 'tomorrow'. His name is 'today'."

Another quotation of a noted anthropologist, Margaret Mead is very relevant. He says, "The solution of adult problems tomorrow depends in large measure upon the way our children grow up today. There is no greater insight into the future than recognising when we save our children, we save ourselves."

Ravindranath Tagore said, The vision of free India cannot be complete unless knowledge is free."

In the end my submission is, there is definitely a conflict between the present Bill which is sought to be passed today and the judgement given by the Supreme Court in the Unnikrishnan case. Especially, in view of the fact that the report has been submitted by the Constitution Review Committee, it becomes imperative that the Government should consider that report before passing this Bill.

SHRI V.V. RAGHAVAN (Kerala): Sir, last night we celebrated the 50^m Anniversary of Parliament on a grand scale. I congratulate Shri Pramod Mahajan for the exemplary organisation. But when we see the actual position of our country, it is very pathetic and pitiable.. A majority of our people are illiterate. Out of 380 million children, most of the children do not find an opportunity to go to schools. What is the rootcause? Hypocrisy has no bounds. You may say anything here. But what is the rootcause, Mr. Narendra Mohan? The rootcause is the majority of our people have been oppressed economically and suppressed socially.

Social and economic oppression is the root-cause of these pathetic conditions in our country. It is applicable in education and other sectors. Sir, what is our social fabric? I do not want to quote from puranas or mythologies. But is it not a fact that a majority of the people were denied education? In earlier days, *Sudras* were not eligible for education; the non-Brahmins were not eligible for knowledge. This was the social fabric of our society. Have we been able to wipe this out from our society? There may be knowledgeable persons. But that mind-set has not changed. In our villages, the backward caste, the Scheduled Castes and the Scheduled Tribes are still the socially oppressed lot. Those people are not able to go to the same school and sit at the same desk. This discrimination is still

going on. The root-cause of this pitiable, pathetic condition of our country is the oppression, both economic and social. I would like Dr. Joshi to shift to the Economic Ministry and do something, if he can, to emancipate these people from the economic suppression.

Sir, as regards this Bill, I would like to strongly say that you are denying the 0-6 age group children their fundamental right. The most important aspect of our Constitution is that there is fundamental right for education to those in the age-group of 0-6. And, that is the vital age-group. That is the period of development. It is a proven fact that 80 per cent of the brain grows in this age-group, that is, 0-6. So, you are denying them the fundamental right. I humbly request the hon. Minister not to amend this, but keep it as it is. By excluding this age-group, you are denying the most crucial age-group children the fundamental right of education. I have also given an amendment to this effect. Another amendment that I have put in is that the age limit of 14 should be extended to 18. At the age of 14, a boy or a girl would have just completed VIII standard or, at the most, IX standard. Is it not cruel to drop him/her out when he/she is in class VIII or class IX? My request is that this should be increased to 18 years so that the children can complete their higher secondary education and choose any professional course after that. It should not be much of a burden to you even from economic point of view. So, for all purposes, if we really want that poor children should come up, we must enable them to complete their higher secondary stage. Finally, I want to point out one more thing. You have declared that by 2010, you will achieve the target. It is very good. If you can, please try it. But how can you achieve this with the meagre amount that you have indicated in the Financial Memorandum? You have provided an amount of Rs.9,600 crores, . in the Financial Memorandum. (77m© bell)

THE VICE-CHAIRMAN (SHRI SURESH PACHOURI): Please conclude now.

SHRI V. V. RAGHAVAN: I am concluding, Sir. So, can you achieve this with this meagre amount of Rs.9,600 crores? No, Sir. You should have, at least, Rs.24,000 crores. The subject of education deserves it. In Kerala, 49% of our revenue is spent on education and health. That is why Kerala has become a model of development. So, the Planning Commission must come forward with increased budgetary allocations for education. Three hundred eighty million children of country are waiting for education. You have to give them education; you have to provide for

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school buildings and so on. You need, at least, Rs.24,000 crores per annum. With this meagre amount of Rs.9,600 crores, you cannot go anywhere.

THE VICE-CHAIRMAN (SHRI SURESH PACHOURI): Please conclude now.

SHRI V. V. RAGHAVAN: So, I request the hon. Minister of Human Resource Development to accept my amendment and do something for the poor and backward children.

SHRI EKANATH K. THAKUR (Maharashtra): Thank you, Sir, for giving me this opportunity. At the outset, I would urge upon you, Sir, that since we are recognised as a party, having 15 Members in the Lok Sabha and five Members in the Rajya Sabha...

THE VICE-CHAIRMAN (SHRI SURESH PACHOURI): It is according to the strength in the Rajya Sabha.

SHRI EKANATH K. THAKUR: We have five Members in the Rajya Sabha, and our point of view should also be heard. That is my request.

THE VICE-CHAIRMAN (SHRI SURESH PACHOURI): That is true. But the voting time is now around 6.30 P.M., instead of 6 P.M.

SHRI EKANATH K. THAKUR: Sir, when the founding fathers of our Constitution, under the leadership of Bharat Ratna, Dr. Babasaheb Ambedkar, presented to us the ideals of equality, freedom and brotherhood, in the Constituent Assembly, if anyone had stood up and asked how this was going to be possible in a country with several religions, several castes, several languages and several dialects, and which was, in a way, buried in the morass of poverty, these ideals could not have been presented to us. We had certain rights as Fundamental Rights. We had certain rights which we wanted to have later, and we presented them in the Constitution as Directive Principles of State Policy. Today, I congratulate the hon. Minister of Human Resource Development for bringing this Bill, making the right to education for children in the age-group of 6-14 as a Fundamental Right. I want to make one or two suggestions to the hon. Minister. But, Sir, before that, since you have given me this opportunity very kindly, I would like to invite your attention to one or two aberrations that have come in our system of education.

I went to the Modern School in Mumbai for their valedictory function for the 10th standard. I was told that in the city of Mumbai that was the best school. I would request the hon. Minister of H.R.D. to kindly pay attention to what I am saying. I was told that this was the best school in Mumbai. I delivered the valedictory address. Then, I asked the Principal of the school why this was the best school.

Sir, I was told that it was the only school where the children can do verbal filigree, literal ornamentation, children can blow bubbles of artistic designs. You ask any of my children the synonym of the word 'horse' and any child here and any child who passes will say, a charger is a horse, a racer is a horse, a mount is a horse, palfrey is a horse, steed is a horse, stallion is a horse, mustang is a horse, and an equus is a horse. Sir, I walked out of the school. Children came in their throngs. We were near the road. One old man was hit by a rickshaw, and out of 180 children, not one child came to pick up that old man. Sir, that was the day of the valedictory function. Is this education? Sir, what we are imparting in this country in the name of education is what Macaulay gave us. Macaulay wanted education to produce *babus*. Today, after freedom, we are giving education to produce baboons. Sir, education is a trinity; education is a *sanskara*. Education has to address itself not only to head, it has to address to the trinity of three H, *i.e.*, the head, the heart and the hand. In our education today - because I am going to make some suggestions, therefore, I am making this as a preamble - nothing is done to improve the sense and sensibility of a child; nothing is done to develop the emotions of a child. In my childhood, we were asked to play with clay. We used to make dolls of clay; we used to make idols of clay. In Sanskrit, they say *ftw Uf><iM, TERftfoCT cjmi*i* Sometimes, I used to try to make Ganapati, I used to make a monkey. But, even then, having made the monkey by my hand, I knew how not to destroy it. Today, the new generation is engaged in destruction because we have not trained their hands. So, Sir, I am apprehensive of this word 'education'. It is Vander Built who said that education should enable a child to see clearly, to think spontaneously and to act nobly. Therefore, I join my friend who asked here - is the new education going to create a value system in this country? Sir, with this Bill, the hon. Minister of Human Resource Development has really placed education as the highest agenda of this nation, and I congratulate him for placing this mission before us. Sir, this Parliament is going to consider the Fiscal Responsibility Bill, and I am not too sure whether we are going to work within the confines of whatever is going to be the parameters of that Bill. Similarly, providing education is an

expensive affair, and I do not know whether this Government and this Parliament would be able to provide funds for education for all. But, Sir, at least, a goal has been set, a responsibility has been set, and I am sure, when a goal and responsibility has been set, the Government and the nation will find a way to go about and provide the funds.

Sir, I would make two observations only in three words. I entirely agree with the phraseology of 21(A), and I wholeheartedly support it. About article 45, in view of whatever I gave in the form of preamble, the head, the heart and the hand, Sir, I would urge upon the hon. Minister of Human Resource Development that he should rethink on that sentence "the State shall endeavour to provide every child 'education'." That word 'education', I fear, and I am apprehensive, will be misused. Therefore, it should read as, "The State shall endeavour to provide for every child play and education. The word 'play' should be added. Sir, that 5s my suggestion. Sir, in article 51(A) also, if this is the real spirit behind article 45, then article 51(A) must read like this, not "who is a parent or guardian to provide...

THE VICE-CHAIRMAN (SHRI SURESH PACHOURI): Mr. Thakur, please conclude now.

SHRI EKANATH K. THAKUR: Sir, just once sentence. As against the words, "Between the age of six and fourteen years, "tha duty on the parents should be for children and wards "o/ all ages," not "of six to 14 years." There, it should read that the duty of the parent is towards the children of all ages. So, Sir, the word 'play' should be added, the words 'of ail ages' should be added. Please consider this*. Thank you, Sir.

उपसभाध्यक्ष (श्री सुरेश पचौरी) : अदर्स युप में 8 वक्ता हे और 48 मिनट का समय बचा है । यानी प्रत्येक वक्ता के लिए निर्धारित समय मात्र 6 मिनट है । मैं सभी वक्ताओं से अनुरोध करूंगा कि वे अपनी बात निर्धारित समय मे पूरी करें ।

SHRI SHANKAR ROY OHOWDHURY (West Bengal): Mr. Vice-Chairman, Sir, I have studied Bill, the amendments to the Constitution that are sought to be made. I have compared them with the earlier provisions of the Constitution; they seek to amend, replace and supplement. But, when I study the provisions of the Constitution Amendment Bill that seek to supplement, I am afraid we are engaging in a verbal fantasy which, perhaps, will never come through; because, the earlier article 45 of the Constitution says. The State shall endeavour to provide within a period of ten years from the commencement of the Constitution for free and compulsory education for all children until 14 years." It is a direction to the State by "the

6.00 p.m.

Constitution. The State has failed to live up to it. The State has failed to live up to it with no visible consequences to the State that we can see.

Now, today, of course, we have added three more articles. The first one is 21(a), "The State shall provide free and compulsory education, etc. etc., I am not quibbling about the fact in such a manner as the State by law may decide. But I would like to query the Minister, not really the hon. Minister, so much as all of us. If the State should fail this time also, what are going to be the consequences to the Government in power at that time?

Secondly, "The State shall endeavour to provide early childhood care and education." That was there earlier also, "The State shall endeavour to provide education." The State has failed. In the case of future failure also, what shall be the consequences to the State? Can that be laid down?

Thirdly, "Who is a parental guardian to provide opportunities for education to his child or as the case may be." Yes, we also have to see the socio-economic condition of the country. In most families, which live below the poverty-line, a child is an extra pair of hands who brings income to the house. In other cases, we find that there is a great demand for abolishing the child labour, which is being contested by this country in the International Labour Organisation and other fora that the children in this country, unlike the more fortunate children of other more affluent countries, have to work. Therefore, I really have only to comment that these are the three articles put into our Constitution. There were other such words said earlier also from the same Constitution, the State has failed earlier. We hope, the State will not fail this time. But, should they fail, what are the consequences to the State and the Government?

Thank you.

SHRI MANOJ BHATTACHARYA : Thank you very much, Mr. Vice-Chairman, Sir. It has been a very long-cherished desire, particularly, I remember my old days, as a student activist - of course, after 1962 - when the Government had failed to ensure the elementary education, as per the Directive Principles of the State Policy, as enshrined in the Constitution under article 45, in so far as imparting the education until the age of fourteen. It has been our prime demand that free and compulsory education must be ensured by the State and the State must undertake the

responsibility of guaranteeing this to the children of this country. Incidentally, a Bill has been brought before us to amend those articles of the Constitution and to facilitate education to all. But, I am sorry that this Bill has not brought before us with a sincere motive of really implementing the programme of imparting education or ensuring education to every child of this country. I admit that despite many unresolved problems confronting the humanity, the world is gradually moving towards the realisation that there are no inherent limits to human achievement and the central determinant of that achievement is, certainly, human resourcefulness. People are the driving force, the means and goal of any development process. We have, perhaps, theoretically, understood this truth, but most unfortunately did nothing substantial in this direction. In order to fully utilise and enjoy this human potential, we must develop or evolve a clear understanding of how and why the individuals, classes and the society suffer and how to ameliorate their suffering. And, Sir, to develop the human resources or the resourcefulness of the human potential of our country, education is the most - if not 'the most' - important criterion which has to be fulfilled by the State. Besides, of course, there are other factors. It is as important as the right to shelter. It is as important as the right to food. It is as important as the right to health. But, unfortunately, in a class-ridden society of ours, these are not ensured, so is the case with education. If you look at the history of pre-independence period, I have got the statistics with me, since that time that has been allotted to me is only six minutes, I cannot cover everything. So, very quickly, I am going to present some interesting features. In the pre-independence period, the male crude literacy rate increased from 9.83 per cent in 1901 to 24.9 per cent in 1941. I am quoting from the Census reports. Whereas, the corresponding increase in female crude literacy rate had gone up from 0.6 per cent to 7.3 per cent. In the post-independence era, the crude literacy rate of male had gone up by almost 40 per cent. The corresponding increase among females is only 38 per cent. Hence, the gap remained extremely wide. In 1951, it was 18.3 per cent; whereas, in 2001, it has become 27.7 per cent. In between, there was some transient improvement, which, naturally, could not be sustained and this is a very important area where we should dwell.

Sir, the present Bill violates the Supreme Court judgment and the right to education to children between the age group of 0-6 years as per the *Unnikrishnan case*. Once the Bill is passed, it will supersede the verdict pronounced in *Unnikrishnan's case*.

The Bill also violates the spirit of the National Policy on Integrated Child Care Development and Education.

The Fundamental Right, as enshrined or as being ensured by the present Bill, only takes care of the education of the child till standard VIII, and not even provides them with the secondary education of plus X. Whereas, in the present socio-economic situation..

THE VICE-CHAIRMAN (SHRI SURESH PACHOURI): Please conclude now.

SHRI MANOJ BHATTACHARYA: ...and in the environment of harsh competition any education, less than class XII, does not mean anything for getting meaningful or gainful employment. I am afraid that there is a distinct possibility that the ICDS programmes will be scrapped as per the speech of Dr. Murli Manohar Joshi, in the Lok Sabha, wherein he mentioned that the NGOs and private sector have to take care of education between 0-6 age group. The international experience, involving the less developed countries, proves an altogether different point, in so far as involvement and initiative of the private sector in such social programmes are concerned. In fact, scrapping of ICDS programme will result in closing down of the Anganwadis, Creches and other women and child care centres where in a few lakhs of poor women working in the Anganwadis would lose their jobs. It will lead to a dismal situation.

THE VICE-CHAIRMAN (SHRI SURESH PACHOURI): Please conclude now.

SHRI MANOJ BHATTACHARYA : This Bill is anti-women, anti-poor, anti-dalits. Putting the entire responsibility on the poor parents, is casting aspersions on the poorer sections of the population. It will defeat the whole purpose of this Bill. Sir, I have already given notice of some amendments; they will be moved afterwards. Thank you.

SHRI B.S. GANANADESIKAN : Thank you, Mr. Vice-Chairman, Sir, for giving me this opportunity to speak on this Amendment Bill, on behalf of my party. I am happy that, at least, after 53 years of Independence, this amendment in regard to compulsory and free education has been brought. I am particularly happy that the bringing of this Bill coincides with the birth centenary of our great leader, Shri Kamaraj, which will be commencing on 15th July, 2002 in Tamil Nadu. As a Chief Minister of the Congress

Government in Tamil Nadu, he was a pioneer in introducing free education up to the 10th standard, way back in 1963. Once, when Kamarajji was going around, he asked the Director of School Education, "Why children are not coming to schools, in spite of free education? Why is there a lot of drop-outs?" The Director of School Education was not able to give an answer to it. But Kamarajji was able to find an answer in the fields, while he was on an election tour. He called some people who were in the fields and asked them why they were not sending their wards to schools, in spite of the free education provided by the Government. The answer was that the children were also earning. They could not afford to provide food to them, if children did not work in the fields. I expected my friend, Mr. Jothi, to mention it. The Mid-day Meal Scheme was, for the first time, introduced in 1963 by the Congress Government, headed by Shri Kamarajji in Tamil Nadu. It was later on expanded by Dr. M.G. Ramachandran, the subsequent Chief Minister. It is being followed by other Governments also, till date. Therefore, when you say it is free, who will purchase *chappals* for the students? Who will purchase clothes for them? Who will purchase books for them to study in the schools? Does 'Free education' means only dispensing the school fees? That is not sufficient. In fact, Kamarajji also said when the poor students go to schools, there is unequal competition. Because of the kind of clothes they wore, they were humiliated. Therefore, compulsory uniform was brought in 1963. Unless all these factors are taken into consideration, it is not going to serve the purpose. 'Compulsory and free education' means, all these facilities must be provided to the students. The parents should not feel any economic burden while sending their children to school. The Department of Education should also coordinate with the Department of Labour because, despite so many laws, child labour is still prevalent in many parts of the country. The children work in quarries, hotels, hazardous industries, etc. Therefore, unless the Department of Education and the Labour Department coordinate, the object of introducing this amendment cannot be achieved. There is a saying in Tamil that if a woman is educated, the family is educated; and if a family is educated, the family itself becomes a university. Therefore, if education is made compulsory and free, and all facilities are provided to the students, this country will definitely have a bright future. When the children attain the age of 18, they will also have a better say in electing their legislators, parliamentarians, by exercising their franchise intelligently. Sir, on behalf of my party, Tamil Manila Congress, I welcome this amendment. At the same time, I endorse my friend Mr. Jothi's request that more funds should be

given to the States in order to implement it successfully. Otherwise, like other laws, this will also remain only in statute book. Thank you, Sir.

MISS MABEL REBELLO (Madhya Pradesh): Thank you, Mr. Vice-Chairman, Sir. I stand here to speak on behalf of my party on the Constitution (Ninety-third) Amendment Bill, 2001. Investment in education is investment in the future of the country. Globalisation, which is sweeping the entire world, is all about knowledge generation, and knowledge can only be generated by well-educated and well-trained human beings.

Sir, today's investment in education will pay the country, manifold in the future. The Constitution should not be limited by the immediate issues of practicality; it should be based on the vision of the nation. This sort of tinkering with the Constitution may hurt the nation, in course of time. Sir, in 1947, when India became independent, some countries like, Malaysia, China and Thailand had already, something like, 16 per literacy rate. But, by 1965, they were able to attain cent per cent literacy and our literacy rate is still 65 per cent. I don't think even this 65 per cent population can be considered literate. Most of the people are capable of just putting their signatures or writing a little bit. I would say, hardly, 15 to 20 per cent are really educated and really literate, and, hence, have become an asset for the country. This is really sad and, that is why, we are languishing like this. Sir, I wonder whether this Constitution Amendment Bill is at all needed. Because judgement in the Unnikrishnan case had almost given -- to all the children of 0-14 years age group - the right to education. Now, this Constitutional Amendment Bill deprives the children of 0-6 years of their fundamental right. And the Bill says "The State shall provide free and compulsory education from 6-14 years". So, they have excluded children of the age group of 0-6 years. They have excluded them. The Bill again says " The State shall endeavour...", that means, the State shall try. He has excluded children of the age group of 0-6 years. Why has he excluded them? If I ask the Minister personally, he would say he has excluded them because these children are covered by the ICDS. Yes, these children are covered under the ICDS, but to what extent? Sir, there are 17 crore children between the age group of 0-6 years, and, out of them, seven crore are Below the Poverty Line. And this ICDS covers only 2.4 crore children, that means, effectively, almost four crore children Below the Poverty Line are outside the ambit of this. So, what happens to them? My friends who spoke before me mentioned about how scientific studies and researches which have been conducted all over the world and they have said that at

the age of 0-6 years, especially, 0-5 years, the personality of the child is formed and the brain is formed. They are the most formative years of a child, but we are excluding that period. If a child does not get proper food; if a child does not get proper care at that time, then, even if you admit him/her at the age of six and start taking care of him/her from 6-14 years of age, you will not be able to get the best out of the child. Why do we insist on giving nutritious food to pregnant or lactative mothers? There is a programme which gives pregnant and lactative mothers nutritive food. The logic is simple. The logic is that the child, which the mother is carrying, or, the child whom the mother is feeding, may get good nutrition. Everybody knows about it. The Minister knows about it. So, the age group of 0-6 years, is the most important age group. But still they are excluded. This is very bad. I would urge the Minister to include them in the Bill and make it compulsory. I am happy that this Constitution Amendment Bill has been brought forth. I am happy because, as Mr. Faliero said, the Government has not made any financial arrangement, but once an amendment is brought, then, surely some NGOs' will go to the court, will file a Public Interest Litigation and will force this Government to find adequate resources to look after the children not only from 6-14 years; they will force the Minister and the Government to look after the children from 0-18 years. Because as per the United Nation's Convention, it binds you to look after the children from 0-18 years; not just 0-14 years.

Sir, again, this Bill has a great disadvantage for the girl child. I would like to mention it here as to who suffers the most in our country. We all know it; it is the girl child who suffers the most. There are 15 crore women who are working in the unorganised sector, and they don't have any social security or child care service. These women take their children to the work place. If they cannot take the siblings to their work place, they will have to leave them at home, and the grown-up children, especially, the girls in the age group of 8-14 will look after the siblings. With this, the girl child is put to a great disadvantage. Therefore, I would request the hon. Minister that some arrangement should be made for looking after the children between the age group of 0-6 years. It may be, creches, or some pre-school arrangement should be made. Food should be given to them, and not only food, but they should be looked after there for eight hours so that the mothers could go to their work place happily. In this way, the grown-up children who, earlier, used to look after the siblings, will have the opportunity to go to school. Similarly, the Scheduled Castes and Scheduled

Tribes could also not take advantage of this Bill. There is a lot of statistics to prove that there is a large number of drop-outs in the case of the Scheduled Caste/Scheduled Tribe children. In a recently conducted study, it has been stated that 73 per cent of the Scheduled Caste girl students drop-out before they reach VIII standard, and 84 per cent of them drop-out before they reach Class X. Similarly, 83 per cent of the Scheduled Tribe girl students drop-out before they reach VIII standard, and 89 per cent of them drop out before they reach X standard. If in this era of liberalisation or globalisation, if the Scheduled Caste and the Scheduled Tribe children do not have the 10th standard or 12th standard certificate, which would help them to get some job and acquire further skill, this globalisation will be of no meaning, and this community will suffer a lot. Therefore, I request the hon. Minister, please, do make education compulsory upto 12^m standard-it will become a tool for them - so that these children are able to get a job and manage a decent life for themselves. Thank you.

SHRI RAM JETHMALANI (Maharashtra): Mr. Vice-Chairman, Sir, if this Bill had originated in this House, I would have violently opposed it. But I always act on the action, that except in the rarest of rare cases, perhaps, involving a Member's conscience, this House should not really frustrate the expressed will of the Lok Sabha. That is the only reason why I am going to vote in favour of this Bill. But, Sir, I must say that I admire the good intentions of the Government, and, particularly, the good intentions of my friend, Dr. Murli Manohar Joshi, but it is tried that the way to hell is often paved with good intentions. The good intentions of the Minister do not convert a bad law into a good one. This law is bad. This law will be counter-productive. This law will produce a volume of litigation which no succeeding Government will be able to face. First of all, Sir, this Bill, according to me, is an eye-wash, an attempt to throw thrust dust in the eyes of the people. Why? A fundamental right is a right for which a citizen can go to the court and have it enforced. If there is a default, you can get a *mandamus* issued. You can get the binding orders issued from court to enforce it, and those binding orders can also be enforced by the law of contempt. But what is this so-called fundamental right? A fundamental right is this : "the State shall provide free and compulsory education to all children." If this clause only rested there, there would be some meaning and substance in this, but "in such manner, as the State may by law determine." In other words, Sir, you tell a person that you have the right to receive from him some money, but the sum of money which you have the

right to receive from me, I will determine in my intention, according to my whims, and according to my caprice. This is the fraud of this law. That this law promises nothing at all, except to tell people that we have created a fundamental right which is nothing, but a totally non-enforceable something.

Sir, the second thing I want to ask is that, after all, there was a Directive Principle which was more intense, which was more all-pervading, than even this Bill. Why was that Directive Principle, which the Constitution declares to be fundamental in the governance of the country, not enforced for the last fifty years? There must be either lack of will or lack of wherewithal, lack of infrastructure, lack of financial resources. Have you been able to meet those deficiencies which prevented that Directive Principle from being enforced for the last fifty years? Some of my friends who are sitting there are right that, in 1993, the Supreme Court said, rightly or wrongly, - according to me wrongly - the Supreme Court often acts wrongly; the Supreme Court has started legislating for this country; the Supreme Court has started even enacting the Constitution of this country --'education is a fundamental right flowing from Article 21 and some other Articles'. From 1993 till 2002, why was this judgement of the Supreme Court not followed by anybody? Why was not free and compulsory education introduced? What has happened after the expiry of those nine years? Has anybody studied those conditions, those circumstances, which prevented compliance with the Supreme Court judgement for nine years? Has any conclusion been reached? Are you honestly in a position to say that the road is now clear, and we are just going to give free and compulsory education for the whole country? ...(Time-bell)... Sir, I won't take more than a couple of minutes. I know that the time is short. But, Sir, to speak for just three or four minutes on a matter of this kind is almost frustrating. You also know it.

Sir, if the Government was serious, why could it not produce a law? I am not blaming this Government. I am blaming every Government which has been in power for the last 50 years. If you say that 'you will provide compulsory education and free education in such a manner as the State may by law determine', produce that law first, let the people see that this, at least, is the minimum thing which you are going to ensure to the people of this country, before you call it a Fundamental Right. Sir, this Fundamental Right, therefore, is a Fundamental Right, the contents of which are unknown, the contents of which, if they are known, are illusory, and

they do not exist at all. And, that is why I say, Sir, that this is a complete eye-wash.

Then, there is some force in the criticism that the Supreme Court judgement is really being diluted now, because, the Supreme Court had talked of the same kind of right which flowed from the Directive Principle, namely, for the age group 0-14. Now, you have taken away the age group 0-6. So, the criticism is justified that, as a matter of fact, you are reducing the right which already existed by virtue of the Supreme Court judgement. Sir, I will take only half-a-minute more. Everybody has heard of those insurance companies. One insurance company advertised that 'we are going to insure you from adolescence to old age.' The other wanted to do better. So, they said, 'We are going to insure you from birth to death.' The third wanted to outdo both, and said, "We are going to insure from conception to resurrection." This Bill, Sir, does not even match the second kind of company because, it leaves out 0-6 category altogether. At whose mercy, I do not know?

Sir, I would suggest that something much more serious needs to be done. Please provide the blueprint of the law before you can inspire some confidence. Today, we will vote for this, but I will tell you, Sir, take it down, that after I am dead, some future Education Minister and a Group of Education Ministers will be sitting only in the court rooms where they will be answering the PILs, over 'a bench has been provided in one school; not here; a good teacher is here, a bad teacher is there.' You will only be sitting and working out litigants and spending money on litigations, and, Sir, at that time, you will remember the dead Ram Jethmalani. Thank you very much, Sir.

श्री हरेन्द्र सिंह मलिक (हरियाणा) : माननीय उपसभाध्यक्ष जी, आपने मुझे बोलने का अवसर दिया उसके लिए आपका धन्यवाद । मैं माननीय एचआरडी मिनिस्टर द्वारा रखे गए इस बिल का समर्थन करने के लिए खड़ा हुआ हूँ । बिल तो ठीक है, बच्चों को पढ़ाने का संवैधानिक अधिकार है, परन्तु मैं माननीय मंत्री जी का ध्यान वस्तुस्थिति की ओर दिलाना चाहता हूँ मान्यवर, हम इतन बड़ा बजट दे कर क भी मैकाले की शिक्षा पद्धति पर चल रहे हैं और बाबू बनाने का काम कर रहे हैं । भारत जो गांवों का देश कहा जाता है , आज हर गांव व शहर में शिक्षा की नई-नई दुकानें खुल गई हैं । मैं माननीय एचआरडी मंत्री जी से अनुरोध करूंगा कि कम से कम यह शिक्षा की जो दुकानें खुली हैं, उनको रोकने का भी काम करें । आम गांव का बच्चा कहां पढ़ेगा ? आप प्रत्येक राज्य से आंकड़े मंगा करके देख लें कि आज जो आपके प्राइमरी स्कूल खुले हैं, जिनमें आपका पैसा जाता है, उनमें बच्चे नहीं पढ़ रहे हैं । उनके मास्टर एक तनखाह आपसे ले रहे हैं और एक बराबर में जो शिक्षा की प्राइवेट दुकान खुली हुई है, उससे ले रहे हैं ।

आपके डीपीएस जैसी जो की संस्थाएं चली हुई है, माननीय सांसद बैठे है, क्या पांच लाख रुपये से कम डोनेशन दे करके वहां किसी बच्चे का दाखिला हो पाता है, जो एपीजे स्कूल है, क्या उसमें बिना डोनेशन के दाखिला हो पाता है ? मान्यवर, मैं आपसे अनुरोध करूंगा कि जब आपसे एमपी लोग मिलते हैं या जब मेरे साथी आपसे मिले तो आपने कह दिया कि हमारे अधीन नहीं है। भारत के अंदर कोई शिक्षण संस्थाएं चले, एचआरडी का काम करें और एचआरडी मिनिस्ट्री के अंतर्गत न आए, तो उसे भारत में चलने का कोई औचित्य नहीं रह जाना चाहिए। यह शोषण है, ये दुकानें हैं। मैं उदाहरण देना चाहता हूँ, मेरठ में फ्रेंचाइज दे करके आज तक एक स्कूल की बिल्डिंग नहीं बनी और दो-दो, तीन-तीन लाख रुपये डोनेशन लेकर के करोड़ों रुपये इकट्ठे कर लिए गए। आम आदमी, 85 सैंकड़ा जिसके वोट पा करके या संसद और राज्य सभा चलती है उनके बारे में आपने क्या सोचा है ? आज प्रत्येक राज्य में जा करके देखें, एक हरियाणा राज्य को छोड़ करके, हमने तो शिक्षा पर जो बजट दिया है, हालांकि आपने कम बजट दिया, लेकिन हमने उसका उपयोग किया है, परन्तु जिन राज्यों ने इसका उपयोग नहीं किया उनका काट करके आप ऐसी जगह बजट दीजिए, जहां पर उसका उपयोग हो सके, जैसे कि हमारे राज्य को बजट देना चाहिए। मान्यवर, आज गांवों में कहीं स्कूल नहीं है, कहीं छात्र नहीं है। आंकड़े गवाह है कि बिना भवन के स्कूल चल रहे है, बिना छात्रों के स्कूल चल रहे है, बिना शिक्षकों के भी स्कूल चल रहे हैं। यह 40 साल पुरानी बीमारी है। और जो मेरे दायें हाथ बैठे है, वह उन कांग्रेस के साथियों द्वारा दी हुई बीमारी है। यह एक प्लेग है। इससे निपटने के लिए फरैहरी काम नहीं करेगी, इसका बड़ा ऑपरेशन आपको करन पड़ेगा। शिक्षा के जो माफिया बैठे हैं ये शिक्षा के नाम पर करोड़ों रुपये का लेन-देन करते है। जिनमे आईएस के लोगों के बच्चे पढ़ते है, जिनमं मंत्रियों के बच्चें पढ़ते है। इनके गॉड फॉदर हम में से ही लोग बने हुए है। उनकी तरफ आपको कठोर अंकुश लगाना पड़ेगा। उनकी आमदनी की आपको जांच करनी पड़ेगी। आपको उनको हिदायत भी देनी पड़ेगी कि उनमें 50 फीसदी गांव के बच्चें ही पढ़ें, शहर में रहने वाले गरीब का बच्चा पढ़े। टैस्ट ले करके और उस टैस्ट में जो बच्चा पास हो उसी को एडमिशन मिल, परन्तु डोनेशन से आपको उनको छुटकारा दिलाना चाहिए, तब जा करके आप रियल इंडिया की तस्वीर दिखा सकते है और रियल इंडिया पैदा कर सकते हैं। मान्यवर, इस बिल में प्रावधान है कि अभिभावक अपने बच्चों को शिक्षा के लिए प्रेरित करेंगे। मेरे इस हाथ पर बैठे हुए साथी जो की रहे थे मैं उनकी राय से इत्तफाक करता हूँ, कौन मां-बाप ऐसा नालायक होगा जो कि अपने बच्चों को पढ़ाना नहीं चाहेगा ? उसको आप क्या देंगे, उसके पास पैसा है नहीं, स्कूल के नाम पर वहां मास्टर मिलता नहीं, तख्ती के लिए उसके पास पैसा नहीं, स्कूल में भवन नहीं, टाट-पट्टी नहीं, कहां पढ़ायेगा ? कल आप उस पर दावा ठोकेगे कि क्यों नहीं आपने अपने बच्चों को स्कूल भेजा। तो मेरा आपसे अनुरोध है कम से कम ऐसे बच्चों को, जो गरीब घरों के बच्चे हैं, चाहे वे किसी भी जाति के हों, किसान के हों, मजदूर के हों, चाहे वे शहर में रहते हों या गांव में रहते हों, उन बच्चों को छात्रवृत्ति देने की व्यवस्था भी आप करें।

मान्यवर, मैं एक और अनुरोध करना चाहता हूँ, आपने केवल 6 से 14 साल के बच्चे की बात कही है, कक्षा 8 पढ़ करके तो वह चपड़ासी तक नहीं लग पाता, आप पुरातन समय की बात अपने भाषण में कह रहे थे, आप गुरुकुल पद्धति की बात की रहे थे, तो जहां तक मैंने इतिहास पढ़ा है, मैंने ऐसा कोई गुरुकुल नहीं देखा जिसमें कक्षा 8 पढ़ा करके बच्चों को बाहर

* Expunged, as ordered by the Chair.

खड़ा कर दिया जाता हो। मैं आपसे अनुरोध करना चाहता हूँ कि कम से कम 10 प्लस 2 तक अनिवार्य ओर निःशुल्क शिक्षा की जाए। उत्तर प्रदेश में ऐसा हुआ था। हम सरकार में थे और उस समय ऐसा हुआ था कि लड़कियों की शिक्षा निःशुल्क हुई थी। मैं पुनः आपसे अनुरोध करते हुए और इस बिल का समर्थन करते हुए, आपसे मांग करता हूँ कि कम से कम जब आपसे कोई आदमी मिल, कोई मैनबर ऑफ पार्लियामेंट आपसे मिल, तो आपके श्रीमुख से यह बात न सुनी जाए कि डीपीएस आपके अधीन नहीं है। जो एपीजे है, डीपीएस है ओर ऐसी बहुत सी नाना प्रकार की दुकानें हैं, जिनको आप कहते हैं कि आपके अधीन नहीं है, उन पर आप अकुंश लगाइये, जो पांच-पांच लाख रुपये डोनेशन ले करके दस साल के बच्चे को पढ़ने की बात करते हैं उन पर आप अकुंश लगाइये ओर इस अंतर को भी मिटा दीजिए जैसे कुछ बच्चों के जूतों की चमक मेरे गांव के बच्चों के चेहरों की चमक से ज्यादा अच्छी है। ऐसा क्यों हो रहा है? शिक्षा की इन दुकानों को आपको बंद करना ही होगा। मैं पुनः आपके बिल का समर्थन करता हूँ। धन्यवाद।

उपसभाध्यक्ष (श्री सुरेश पचौरी) : मलिक जी, आपने * शब्द प्रयुक्त किया था वह असंसदीया है, वह विलोपित कर दिया जाए।

श्री हरेन्द्र सिंह मलिक : मान्यवर, उसको कार्यवाही से निकाल दिया जाए।

SHRI R.S. ' GAVAI (Maharashtra): I want to recollect the deliberations during the debates in the Constituent Assembly, when it discussed the fundamental rights. I think it is quite relevant. There was a controversy. Particularly, the Chief Architect of the Indian Constitution, Dr. Baba Saheb Ambedkar, was rather unhappy regarding the fundamental rights incorporated in that Chapter. Anyhow, he was very rational, reasonable and believe in the future. Because of the negotiations of Pandit Jawaharlal Nehru, he entered into a compromise. What was that compromise? Let the fundamental rights remain as they are. We will provide for them in Part IV, the Directive Principles of State Policy. Baba Saheb Ambedkar accepted it. The controversy was over. But, Barrister Jayakar, Shri M.R. Jayakar, tried to humiliate Dr. Baba Saheb Ambedkar by saying, "Dr. Saheb, what have you done? You have done nothing but signing a post-dated cheque against a bankrupt bank. It will not be payable." That was in 1950. What was the reply of Baba Saheb Ambedkar? He said, "I know that the present bank of the nation is bankrupt. But I am an optimistic man. I believe in the future. A day will come when the bank of the nation will be able to pay and the post-dated cheque will be payable." In that context, I want to extend my thanks to the hon. Minister, Dr. Murli Manohar Joshi. At least he has shown a good gesture, the first step towards achieving the goal set by the framers of the

* Expunged, as ordered by the Chair.

Indian Constitution. Therefore, you deserve my limited thanks, not unlimited. I reserve the rest for the future, watching your achievement, whether you fulfill the goal or not. Let me have that opportunity in future.

Now, Sir, I do not want to go into the details. Much has been said by the hon. Members of the House. I do agree with them. If the intention is good, there is nothing wrong. I do not want to enter into the details. Of course, hon. Members Shri Kapil Sibal and other Members made many suggestions. I do not want to enter into any controversy. Let us hope that the goal set by our fore-fathers will be achieved. Hon. Member Shri Mishra is here. Many friends who spoke for the weaker sections of the society are here. I will quote the relevant portion only and finish my speech. Article 45 deals with free and compulsory education for children until they complete the age of 14 years. Many Members expressed the agony about the weaker sections of the society. What about the weaker sections of the society, the Scheduled Castes, the Scheduled Tribes, the Dalits? Dr. Saheb, Hon. Shri Murlī Manohar Joshi, how has this omission occurred on your part? What is the omission? See article 46 of the Directive Principles of State Policy; down below article 45. What is that article? I will read that article and conclude my speech. That article is 46 which says:

"46. Promotion of educational and economic interests of Scheduled Castes, Scheduled Tribes and other weaker sections.-The State shall promote with special care the educational and economic interests of the weaker sections of the people, and, in particular, of the Scheduled Castes and the Scheduled Tribes, and shall protect them from social injustice and all forms of exploitation."

I would like to draw the attention of the hon. Minister, Dr. Murlī Manohar Joshi, to this. Thank you.

श्री बशिष्ठ नारायण सिंह (बिहार): उपसभाध्यक्ष महोदय, आज मानीनय सदन में जो इस बिल पर बहस हो रही है, मैं उसके पक्ष में अपनी राय व्यक्त करने के लिए खड़ा हुआ हूँ। मैं धन्यवाद देना चाहता हूँ मंत्री जी को, मैं धन्यवाद देना चाहता हूँ सरकार को, केवल बिल प्रस्तुत करने के लिए ही नहीं बल्कि इसलिए कि विरासत से यदि कोई समस्या आ जाती है और यदि उसका स्वरूप भयावह हो जाता है तो सरकार की जिम्मेदारी बढ़ जाती है और जो उसे स्वीकार करता है वह बड़ा चुनौती भरा काम करता है। डा. मुरली मनोहर जोशी जी को इस चुनौती को स्वीकार करने के लिए मैं बधाई देता हूँ कि आज़ादी के इतने वर्षों के बाद कुव्यवस्था और कुप्रबंधन के चलते शिक्षा की जो स्थिति हुई है और उस स्थिति से राष्ट्र को निपटने के लिए इस सरकार ने, एनडीए की सरकार ने एक चुनौती भरा कदम उठाने का निर्णय लिया है।

उपसभाध्यक्ष महोदय, आज शिक्षा के मामले में एक बड़ी समस्या पैदा हो गई है। मैं जानता हूँ कि समय की कमी है, इसलिए मैं विस्तार में नहीं जाऊंगा, लेकिन जहां एक ओर निर्धनता है तो दूसरी ओर निरक्षरता है, एक ओर गांव है दूसरी ओर शहर है, एक ओर रोजगार है दूसरी ओर बेरोजगार है। आज कई दायरे में शिक्षा सिमट कर रह गई है और एक ऐसी स्थिति में पहुंच गई है इससे निपटने के लिए आपको कठोर से कठोर कदम उठाना पड़ सकता है। मैं जानता हूँ कि जब वक्ता बोलते हैं या सरकार आंकड़ा देती है तो प्रतिशत में बात की जाती है यानी औसतन कितने प्रतिशत लोगों ने शिक्षा प्राप्त की। उसमें दिखाया यह जाता है कि सरकार शिक्षा पर औसतन कितना प्रतिशत खर्च कर रही है, आबादी का कितना प्रतिशत एक से छह वर्ष के बच्चे का है, छह वर्ष से चौदह वर्ष तक के कितने प्रतिशत निरक्षर हैं और उसके ऊपर की आयु के कितने प्रतिशत बच्चे निरक्षर हैं। शिक्षा के संबंध में कुछ बुनियादी चीजें आज सरकार के सामने उपस्थित हो गई हैं। अगर उस की ओर ध्यान नहीं दिया गया तो इस बिल का सदन में लाने के बाद भी सार्थक परिणाम नहीं निकलेंगे।

उपसभाध्यक्ष महोदय, समाज में एक ओर गरीब लोग हैं और दूसरी ओर धनी लोग हैं। इससे एक संकट पैदा हो गया है और संकट इस मायने में पैदा हो गया है कि हमने अब तक जो व्यवस्था की है उससे लगता है कि गांव और शहर में शिक्षा के लिए एक विभाजक रेखा हो गई है, आज गांव से लोग भाग रहे हैं। और गांव का निर्धन व्यक्ति इस स्थिति में पहुंच गया है। मैं आपके माध्यम से सदन और सरकार का ध्यान दिलाना चाहता हूँ, कि आज शिक्षा इस स्थिति में पहुंच गई है कि एक गरीब बाप अपने बेटे को शिक्षा दिलाने के लिए कर्ज के अलावा किसी दूसरे रास्ते का सहारा नहीं ले सकता। ऐसी स्थिति में सरकार की सबसे बड़ी जिम्मेदारी यह हो जाती है कि एक गरीब बाप का इतनी सहायता जरूर दे दी जाए कि वह जो अपने बच्चे को पढ़ाने का और एक अच्छा इंसान बनाने का सपना देखत हो उस सपने का वह पूरा कर सके। सन् 1977 में बिहार में माननीय कर्पूरी ठाकुर जी मुख्य मंत्री थे। उस समय उन्होंने प्री एजुकेशन और पाठ्यक्रम के अनुसार चौथी क्लास के, पांचवीं क्लास के बच्चों को स्कूल में मुफ्त किताबें दी जाएं, ऐसी व्यवस्था की थी। मैट्रिक तक के लिए उन्होंने ऐसी व्यवस्था की थी कि बच्चे की फीस माफ हो जाए। आज मैं देखता हूँ कि इतने वर्षों की आजादी के बाद शिक्षा के लिए जिस ढंग से व्यवस्था की गई है उसमें एक प्रवृत्ति ऐसी आ गई है कि शिक्षा का मुनाफाखोरी से आज तक बचाया नहीं जा सका है।

उपसभाध्यक्ष महोदय, राज्य के लिए शिक्षा एक कल्याणकारी विषय है। चूंकि देश का पहले से एक नारा होता था कि हरिजन का पुत्र हो या राष्ट्रपति का पुत्र हो, सबको समान रूप से शिक्षा पाने का अधिकार है। मैं कुछ बातों का यहां जिक्र करना चाहता हूँ, लेकिन मैं यह भी जानता हूँ कि हूँ अगर उसकी व्याख्या करने लगूंगा तो समय लग जाएगा, इसलिए सिर्फ उद्धृत करना चाहूंगा और आगे कभी मौका मिला तो इसकी एक एक पंक्ति की मैं विस्तार से व्याख्या करूंगा। आज भारत की शिक्षा व्यवस्था कहां फंसी हुई है। देशी बनाम विदेशी, रोजगार बनाम बाजार, खेती नाम उद्योग, निर्धनता और निरक्षरता, गांव और शहर, गरीब और धनी, इन्हीं के बीच में शिक्षा आज फंसी हुई है।(समय की घंटी)...

उपसभाध्यक्ष महोदय, घंटी बज चुकी है, मैं जानता हूँ कि मुझको अपना भाषण समाप्त करना है। मैंने जहां मंत्री जी को बधाई दी है, वहीं कुछ चिंताएं और कुछ प्रश्न मेरे दिमाग में खड़े हो रहे हैं जिनको मैं यहां पर भी रख देना चाहता हूँ। मैं एक और भारत सरकार की

वित्तीय स्थिति, शिक्षा पर खर्च होने वाले बजटीय धनराशि को देखता हूँ, दूसरी ओर राज्यों की वित्तीय स्थिति को देखता हूँ और तीसरी ओर मुनाफाखोर लोगों को देखता हूँ। शिक्षा के क्षेत्र में व्यवसायीकरण का स्वरूप, राज्यों की वित्तीय स्थिति और केन्द्र के द्वारा शिक्षा व्यवस्था पर खर्च के अनुपात या प्रतिशत का देखता हूँ तो मुझे लगता है कि आने वाला समय में कुछ समस्याएं पैदा होंगी, उन समस्याओं से निबटने का सरकार का प्रयत्न करना चाहिए। इसमें बजटीय धनराशि ज्यादा होनी चाहिए ताकि आने वाली चुनौतियों का शिक्षा विभाग ज्यादा प्रभावकारी ढंग से मुकाबला कर सके। मैं मंत्री जी को बधाई देता हूँ, विशेषकर इस बात के लिए भी बधाई देता हूँ कि इतने दिनों के प्रबंधन के चलते जो आज राष्ट्र के सामने चुनौती आ गई है, उसको स्वीकार करने के लिए मंत्री जी तैयार हुए हैं और यही कारण है कि पक्ष और विपक्ष के सभी सदस्यों ने इसके पक्ष में अपनी राय रखी है। अधिकांश वक्ताओं ने इस पर मौन रूप से ही नहीं, मुखर रूप से साथ दिया है।

मैं आशा करता हूँ कि राज्य तथा केन्द्र मिलकर भारत की शिक्षा व्यवस्था में एक क्रांतिकारी सुधार और परिवर्तन लाने का काम करेंगे। धन्यवाद।

श्री आर. एन. आर्य (उत्तर प्रदेश) : उपसभाध्यक्ष महोदय, बाबा साहब डा. भीमराव अम्बेडकर ने कहा था कि समानता के अधिकार समानता के अवसर सबको मिलने चाहिए और समानता के ये अवसर सिर्फ शिक्षा से मिल सकते हैं। शिक्षा के बिना हम पशु-तुल्य हैं और ऐजुकेशन के बिना हम आगे प्रोग्रेस नहीं कर सकते। इसी कारण बाबा साहब डा. भीमराव अम्बेडकर ने 1946 में भी बैंकवर्डनेसे का जो मेन कारण समझा था, वह शिक्षा का अभाव ही समझा था। माननीय डा. मुरली मनोहर जोशी जी ने शिक्षा के इस क्रांतिकारी परिवर्तन को लाकर सबके हृदय में जो परिवर्तन किया है, वे उसके लिए बधाई के पात्र हैं।

हम बहन मायावती और मान्यवर श्री कांशी राम जी की तरफ से पूरा आदेश प्राप्त करने के बाद इस बिल का समर्थन करते हैं और समर्थन इसलिए भी करते हैं कि अभी तक शैड्यूल्ड कास्ट, शैड्यूल्ड ट्राइब्स की जो ऐजुकेशन की स्थिति थी सामान्य रूप से, उसके बारे में छठा आल इंडिया ऐजुकेशन सर्वे एनसीईआरटी ओर एनआईसी ने किया था, उसमें था कि 64.7 परसेंट शैड्यूल्ड कास्ट के लड़के प्राइमरी ऐजुकेशन पर ड्राप कर जाते हैं। 47 परसेंट जनरल कास्ट के बच्चे पढ़ना बंद कर जाते हैं। इनकी ऐजुकेशन प्राइमरी में ही बंद हो जाती है। कारण कुछ भी हो लेकिन अगर किसी बिल के द्वारा सबको समान और निःशुल्क शिक्षा की सुविधा मिलती है, तो ऐसे बिल की बड़ी प्रतीक्षा थी। मैं यह कहना चाहता हूँ कि हमारी ऐजुकेशन, खासतौर से शैड्यूल्ड कास्ट की, जो सर्वे के अनुसार आई थी, उसमें जनरल ऐजुकेशन में 52 परसेंट लिट्रेसी थी, लेकिन शैड्यूल्ड कास्ट की 37.4 परसेंट लिट्रेसी थी। इसी प्रकार से महिलाओं की लिट्रेसी 39.29 परसेंट थी और उत्तर प्रदेश में महिलाओं की ऐजुकेशन 10 परसेंट थी। देहात की जो बस्तियां हैं उन 10,59,000 बस्तियों में 5,32,000 प्राइमरी स्कूल हैं, शेष स्कूल बंद हो रहे हैं। इस बिल से उन्हें पनपने की सुविधा मिलेगी।

इन्हीं शब्दों के साथ मैं इस बिल का समर्थन करता हूँ। धन्यवाद।

उपसभाध्यक्ष (श्री सुरेश पचौरी) : श्री मती वंगा गीता। आपकी पार्टी के लिए जो निर्धारित समय था, उसमें से केवल दो मिनट बचे हैं।

SHRIMATI VANGA GEETHA (Andhra Pradesh): Sir, I support this Bill. I have only two suggestions to make. Article 21 (a) states: "The State shall provide free and compulsory education to all children up to 14 years. Sir, children normally complete higher secondary education at the age of 15. So, why should we draw a line at the age of 14 years? My request to the hon. Minister is that it should be changed from 14 to 15 years. This will help the children, and they can get the secondary school leaving certificate. My second point is, Sir, article 45 includes 0-6 age-group children. In our country, there are 16-17 crores of children in this age group. I request the hon. Minister that he should consider the children of this age group as well. Thank you.

डा. मुरली मनोहर जोशी : उपसभाध्यक्ष महोदय, मैं आपके माध्यम से सारे सदन को धन्यवाद देना चाहता हूँ और सबके प्रति आभार प्रकट करना चाहता हूँ कि उन्होंने इस महत्वपूर्ण संशोधन पर बहुत ही रचनात्मक सुझाव दिए हैं और अपनी चिंताएँ व्यक्त की हैं। इससे मुझे विश्वास होता है कि पूरा सदन इस संशोधन को पारित करने के पक्ष में है। इस तरह से देश की बुनियादी शिक्षा को एक नयी दिशा देने का क्रांतिकारी कार्य आप सबके सहयोग से हम आज पूरा करने जा रहे हैं।

महोदय, आज की सारी चर्चा को मैंने बहुत ध्यान से सुना और मुझे यह स्वीकार करने में कोई आपत्ति नहीं है कि हमारे देश की शिक्षा व्यवस्था में जो कमियाँ हैं, जो न्यूनताएँ हैं, जो कमजोरियाँ हैं, उनकी तरफ सम्माननीय सदस्यों ने बहुत संवेदना के साथ और अंतर्मन की गहराइयों में जाकर अपने सरोकार प्रकट किए हैं। यह बहुत शुभ लक्षण है। यह सदन यानी राज्य सभा, राज्यों के प्रतिनिधित्व करती है और शिक्षा की प्रारंभिक श्रेणी, माध्यमिक श्रेणी और उच्च माध्यमिक शिक्षा के कार्यान्वयन की जिम्मेदारी राज्य सरकारों के पास रहती है और सभी राज्य सरकारों के सम्माननीय प्रतिनिधि जब आज इस विधेयक का समर्थन कर रहे हैं तो मुझे विश्वास है कि वे अपनी-अपनी राज्य सरकारों के माध्यम से इसका कार्यान्वयन करवाने में पहल करके हमारी मदद करेंगे।

महोदय, मैं उन सारी परस्थितियों में नहीं जाना चाहता कि शिक्षा की हालत आज ऐसी क्यों हुई, किसने की, किसने नहीं की। मैं इस बात से सहमत हूँ कि आज पूरे देश को इस बात पर विचार करना है कि अगर हम इसमें सफल नहीं हुए तो क्यों नहीं हुए। हम इसलिए सफल नहीं हुए क्योंकि सारे देश ने इसकी तरफ ध्यान नहीं दिया, संसद ने ध्यान नहीं दिया, मंत्रिपरिषद ने ध्यान नहीं दिया और राज्य सरकारों ने इसका कार्यान्वयन ठीक से नहीं किया। इसलिए मेरी मंशा किसी पर दोषारोपण करने की नहीं है कि यह काम किसी एक सरकार ने नहीं किया।

महोदय, मुझे बहुत खुशी हाती अगर शिक्षा पर हो रही इस चर्चा का राजनीति के दायरे से दूर रखा जाता और हम और गहराई से इस पर विचार करते। आज आप इस सरकार की आलोचना कर रहे हैं, मगर उस आलोचना में आप सब शामिल हैं। जब आप शिक्षा के मामले में हमारी आलोचना करते हैं तो दिल पर हाथ रखकर कौन सी पार्टी या कौन सा सम्माननीय सदस्य यह कह सकता है कि यह इसी सरकार का दोष है, बाकी सरकारों ने तो बड़ी मेहनत से,

बहुत गंभीरता से इस दिशा में काम किया है। अगर ऐसा हुआ होता तो आज जिस परिस्थिति में हम हैं और जिन हालात का जिक्र यहां पर किया जा रहा है, जिन कमियों का जिक्र किया जा रहा है, वे हमारे सामने नहीं हाती। मैंने श्री फ्लेरियो के भाषण को बहुत ध्यान से सुना। सामान्यतौर पर जो उन्होंने बातें कहीं, उनमें शिक्षा से संबंधी या इस विधेयक के परिणामों के बारे में उन्होंने कोई विशेष ध्यान नहीं दिलाया है। लेकिन उन्होंने और उनके साथ कई सम्मानित सदस्यों ने एक बात बार-बार यह कही है कि उन्नीकृष्णन के निर्णय के पश्चात यह एक प्रकार से निर्णय हो गया और यह एक कानून बन गया और फिर इसलिए दूसरे कानून की जरूरत नहीं है। लेकिन सुप्रीम कोर्ट के निर्णय बदले जा सकते हैं। आल काई बैच एक निर्णय देती है, कल उससे बड़ी बैच उस निर्णय का बदल सकती है। उस स्थिति में हम क्या करें ? उसमें कोई परिवर्तन हो जायेगा तो हम क्या करेंगे ? इसलिए आवश्यक है कि संवैधानिक अधिकार और उसके साथ कानूनी व्यवस्था हो कि हम उसको किस प्रकार से क्रियान्वित करेंगे, उसका एक खाका बनाया जाए, उसको अमलीजामा पहनाया जाए और उसको संसद और देश की मंजूरी हो, सबकी सहमति से वह बने। इसीलिए हमने इसमें एक प्रावधान रखा है कि विधि के द्वारा इसके क्रियान्वयन की व्यवस्था की जायेगी, अन्यथा और कठिनाइयां और उल्लानें पैदा होंगी, हर बार कोर्ट किसी न किसी रूप में, किसी न किसी हाई कोर्ट में, किसी न किसी बैच में, कोई न कोई व्याख्या होती रहेगी, कोई न कोई इंटरप्रिटेशन होता रहेगा और कठिनाइयां जस की तस बनी रहेंगी।

दूसरी बात यह है कि बहुत से राज्यों ने अभी भी कानून बना रखे हैं। कुछ ने उसका नोटिफिकेशन नहीं किया है, उसके बारे में राजाळा जारी नहीं की है। जहां तक मेरी जानकारी है, मैं अपनी यादाश्त से कह रहा हूँ कि 18या 19 राज्यों ने यह कानून बना रखा है। इसीलिए यह कहा गया कि यह कानून क्यों बनाया जा रहा है, राज्य सरकारों का और केन्द्र को मिलकर काम करना होगा, इसलिए हमें विधि द्वारा एक व्यवस्था बनानी पड़ेगी, एक कानून बनाना पड़ेगा, ताकि देशभर में उसका एक-सम्मान क्रियान्वयन किया जा सके।

दूसरी बात यह कही जा रही है कि कुछ हमने ही इसमें ऐसा किया है, लॉ को जब हम नोटिफाई करेंगे, इस संविधान के क्रियान्वयन के लिए किसी देश की हम राजाळा प्रसारित करेंगे और उसमें कई वर्ष लग सकते हैं, बहुत समय लग सकता है और यह हमारी इनसिसेयरिटी है या हमारा इसका अंदर कोई किसी प्रकार का डबल टॉक है हम दुभात कर रहे हैं, एक तरफ अधिकार बना रहे हैं और दूसरी तरफ उस अधिकार के क्रियान्वयन में विलम्ब करेंगे। हमारे सामने जो 1997 का विधेयक था और उसके बाद हमारे पास संसदीय समिति का प्रतिवेदन आया, उसमें इस धारा को हटाने को कोई जिक्र नहीं था। वह एक सर्व-सम्मत रिकमंडेशन ऐसी थी कि जिसके बारे में हमको यह लगा कि इसमें वजन है और इसको रखने में कोई आपत्ति नहीं है। हां, इस बात से मैं जरूर सदन का आश्वस्त करना चाहता हूँ कि इसकी अधिसूचना बहुत शीघ्र जारी करेंगे। आप इसके बारे में देखेंगे, कुछ थोड़ा गौर रखिए, ध्यान दीजिए, हम इसमें विलम्ब करने वाले नहीं हैं, क्योंकि हम स्वयं चाहते हैं कि जो अन्तर्राष्ट्रीय स्तर पर हमने लक्ष्य निर्धारित किए हैं, जो कमिठमेंट किए हैं, जो हमने दुनिया के सामने वचन दिए हैं, उनको हम पूरा करेंगे। अभी जो हमने सर्व शिक्षा अभियान के लक्ष्य रखे हैं, उनकी शीघ्रातिशीघ्र हम शुरूआत करेंगे और पूरा करवायेंगे। हम राज्यों को भी इसके लिए अभिप्रेरित करेंगे कि वे इसकी तरफ कदम बढ़ायें। इसलिए चिन्ता की कोई बात नहीं है। यह सामान्य तौर पर अनेक

7.00 p.m.

कानूनों में रहता है। हां, इस बात से मैं इन्कार नहीं कर सकता हूँ कि बहुत से कानून बन जाने के बाद, उनके क्रियान्वयन की तिथि घोषित नहीं की जाती है। यह बात सही है कि बहुत से कानूनों में ऐसा हुआ है। यदि सम्मानित सदस्यों ने इसके बारे में चिन्ता व्यक्त की है तो मैं उससे इन्कार नहीं करता हूँ, यह अस्वाभाविक नहीं है। लेकिन मैं आपको यह आश्वासन देना चाहता हूँ कि इस मामले में हम विलम्ब नहीं करेंगे और बहुत शीघ्र आपके सामने इसकी राजाळा जारी होगी और जो कानून हम इसके साथ में बनाना चाहते हैं उसका मसौदा राज्य सरकारों से सलाह से करने के बाद, यहां पर विभिन्न पार्टियों से संबंधित नेता बैठे हैं, उनसे भी हम सलाह करेंगे। जब लोक सभा में यह विधेयक हम ला रहे थे, उस समय भी जिन नेताओं से मेरी बात हुई थी, सभी दलों के नेताओं से, उस समय भी यह प्रश्न आया था। मैंने लोक सभा में भी यह बात कही थी और आज फिर दोहराना चाहता हूँ कि वह कानून हम सबकी सलाह से, सबकी राय से बनाएंगे। कानून बनने के बाद फिर वह स्थायी समिति के पास गया, स्टैंडिंग कमेटी के पास गया तो वहां भी उस पर विचार करने का अवसर मिलेगा। अगर फिर उसमें कोई संशोधन या सुझाव होगा तो उसे भी हम स्वीकार करेंगे क्योंकि मैं नहीं मानता कि बुनियादी शिक्षा के मामले में, प्राथमिक शिक्षा और सैकेंडरी शिक्षा में मामले में, उसके शीघ्रताशीघ्र क्रियान्वयन करने में और उस अधिकार का ठीक ढंग से लोग प्राप्त कर सकें, उसमें किसी प्रकार का, किसी को किसी दल को भी कोई विरोध हो सकता है। इसलिए यह चीज आम सहमति से बनेगी और मैं इसके संबंध में भी देखता हूँ कि सभी दलों ने — और आज भी यहां पर ही सम्मानित सदस्य को छोड़कर सभी ने इसका समर्थन किया है। यह इस बात का प्रतीक है कि एक आम सहमति से हम इस दिशा में बढ़ना चाहते हैं। उपसभाध्यक्ष महोदय, मैं दुनिया के उन तमाम सम्मेलनों में गया हूँ जहां शिक्षा से संबंधित चर्चाएं हो रही हैं और अभी भी मैं परसों ही न्यूयार्क से बच्चों के सम्मेलन से भारत का प्रतिनिधित्व करके लौटा हूँ। मुझे बताने में प्रसन्नता है कि अंतर्राष्ट्रीय स्तर पर इस समय भारत के प्रयासों की, जो हमने शिक्षा के मामले में उठाए हैं, सराहना हुई है। सदन को यह बात ठात है कि पहली बार हमने दो साल तक निरंतर यूनेस्को का नोमा पुरस्कार प्राप्त किया है — लगातार दो बार। यह पहली बार ऐसा हुआ है। आजादी के बाद पहली बार जो निरक्षरों की संख्या है, उसमें ऐब्सोल्यूट नम्बर में, पूर्ण संख्या में तीन करोड़ की कमी हुई है। पहले साक्षरता बढ़ती थी तो आबादी भी बढ़ती थी लेकिन ऐब्सोल्यूट नम्बर कम नहीं होता था लेकिन इस बार, पहली बार यह सफलता भी भारती हासिल कर सका है। इसके लिए मैं केवल केन्द्र सरकार को ही श्रेय नहीं देता क्योंकि इन मामलों में भी राज्य सरकारों ने हमारा साथ दिया है और बहुत परिश्रम के साथ कुछ राज्यों ने अपने यहां इस काम को किया है। बहुत से राज्यों ने शिक्षा की दर को 93 प्रतिशत, 92 प्रतिशत और 85 प्रतिशत तक पहुंचाया है उसमें केवल हमारा ही प्रयत्न नहीं है। हां, हमारी योजनाएं हैं, हमारा आग्रह है, हमारी मॉनिटरिंग है जिसकी वजह से उसमें थोड़ी सफलता बढ़ी है, लेकिन इसमें बहुत सी राज्य सरकारों की मेहनत है। लेकिन मुझे अफसोस के साथ कहना पड़ता है कि कुछ राज्यों ने इस तरफ पूरा ध्यान नहीं दिया। इसके अतिरिक्त जिस ग्राउंड रिप्लिटी की बात कही गयी है, वह ग्राउंड रिप्लिटी यथार्थ है। इसमें कोई शक नहीं है कि आज हमारे स्कूलों की दशा खराब है, अध्यापक नहीं है। एक सम्मानित सदस्य ने यह भी बताया कि शिक्षा संस्थाओं में बालिकाओं के न जाने का एक बहुत बड़ा कारण यह भी है कि स्कूलों में टॉयलेट्स नहीं हैं, शौचालय नहीं हैं। यह बात सच है, इस सच्चाई से किसी को इन्कार नहीं करना चाहिए लेकिन यह सब काम जो पिछले पचास सालों से

बकाया चल रहे है, वह अचानक एक साल में, दो साल में या तीन साल में पूरे नहीं किये जा सकते उनकी तरफ हम पूरी तरह से ध्यान दे रहे है और मैं अभी तफसील के साथ आपको बताना चाहता हूँ कि हम किस तरह से इन कामों को कर रहे हैं और हमारी क्या योजनाएं इस मामले में हैं। हमने सर्व शिक्षा अभियान के कार्यक्रम के माध्यम से इन खामियों को दूर करने का प्रयास किया है। माननीय सदस्य ने पैरा टीचर्स की बात कही थी। हां, पैरा टीचर्स कुछ राज्यों ने रखें है ओन उनकी शिक्षा की दर भी उससे बढ़ी है। मैं आपको बताना चाहता हूँ कि शायद सबसे अधिक पैरा टीचर्स मध्य प्रदेश और राजस्थान की सरकारों ने नियुक्त किये थे और उन दोनों राज्यों के अंदर हमारी शिक्षा की दर-खासतौर पर महिलाओं की शिक्षा की दर काफी बढ़ी है। हमारे राजस्थान में करीब 34 हजार और मध्य प्रदेश में करीब 40 हजार से अधिक शिक्षाकर्मी सम्विदा शिक्षक, गुरुजी इस योजना क अंतर्गत पैरा टीचर्स लगाए गये है। मैं ऐसा मानत हूँ कि इसमें आपत्ति नहीं होनी चाहिए। आज गांव में सामान्य तौर पर कोई बाहर से पढ़ाने के लिए नहीं जाता है। हमें इस बात को स्वीकार करना चाहिए कि गांवों की जो स्थितियां है, उसमें कोई भी व्यक्ति जो एम.ए. पास है, वह वहां नहीं जाता है और उस न जाने के कारण वह नियुक्ति तो ले लेता है मगर अपने को जिले से अटैच करा लेता है, जनपद से अटैच करा लेता है, किसी दफ्तर से अटैच करा लेता है और कई बार तो यह देखने मे आया है कि वह अपने लिए प्रॉक्सी टीचर वहां नियुक्त कर लेता है। यह कठिनाई हमारे सामने है, यह यथार्थ है जो दिखाई दे रहा है क्योंकि आज सात-आठ हजार रूपए एक प्राथमिक अध्यापक का वेतन है और दो-तीन हजार रूपए में वह किसी गांव वाले को वहां रख लेता है और इल्मीनान से दानों काम चालाते है। सरकारी तौर पर एक अध्यापक है ओर वास्तविक तौर पर, गाउंड रीएलिटी में वहां दूसरा अध्यापक होता है। यह परिस्थिति आज है, इसलिए हमने यह कहा कि आप बजाय ऐसा करने के अगर वहीं गांव के किसी व्यक्ति का रखें, उसको नियुक्त करे तो अच्छा होगा, भले ही वह एम.ए. पास न हो, बी.ए. पास न हो। प्राइमरी कक्षाओं के लिए बी. ए. पास होना जरूरी नहीं है और वह अगर इंटर मीडिएट है और कुछ ट्रेनिंग उसने ले रखी है तो वह कक्षा एक से चार तक पढ़ा सकता है। उसमे यह व्यवस्था की गई है। सर्व शिक्षा अभियान का जो एक विशेष मुद्दा है, वह यह है कि हम अध्यापकों में पहली वरीयता उसी गांव के लोगों को देंगे और उसमें भी अगर कोई महिला है तो उसे पहली वरीयता देंगे। ग्राम सभा जिसको विलेज पंचायत कहते है, वह बैठेगी ओर बिलकुल पारदर्शी तरीके से अध्यापक की नियुक्ति करेगी और सर्व शिक्षा अभियान के माध्यम से जो विद्यालय चलेंगे, उसका प्रबंध भी हम सीधे-सीधे ग्राम पंचायतों के माध्यम से करवाएंगे। अब स्वाभाविक है कि ऐसे मामलों में जो मानदेय है, जो ऑनरेरियम है, वह सात-आठ हजार नहीं होगा, उससे काफी कम में हमारा काम चल सकता है। यह जो बार-बार तापस मजुमदार समिति की बात कही जा रही है, उन्होंने बड़े ऊंचे स्तर पर फॉर्मल ऐजुकेशन की बिल्डिंग की बात की कि इतने कमरे होने ही चाहिए, यह व्यवस्था एकदम होनी ही चाहिए, अध्यापक को इतना वेतन मिलना ही चाहिए, इस आधार पर उन्होंने इसकी गणना की थी, इसलिए एक बड़ी राशि सामने आई लेकिन वे इस बात को भूल गए कि इसमें बहुत सी जगह विद्यालय बने हुए है। ऐसा नहीं है कि जितने स्थानों पर विद्यालय बनाने की उन्होंने सोची है, उन सभी में अभाव था। बहुत सी जगह दो कमरे हैं, केवल एक कमरा और बनाना है। तो इन सारी परिस्थितियों का हमने पूनर्मूल्यांकन किया राज्य सरकारों के साथ और यह देखा कि अगर वास्तविक गणना की जाए तो फिर वह 14,000 से घटकर 9800 करोड़ रह जाती है। इसको भी हमने यह सोचकर कि राज्य

सरकार और केन्द्र सरकार में इसका विभाजन होना चाहिए तो हमने पहली शुरुआत में 85 प्रतिशत हिस्सा केन्द्र सरकार की तरफ से और 15 प्रतिशत हिस्सा राज्य सरकारों की तरफ से इसमें योगदान करवाया। अग हम इसको 75 प्रतिशत केन्द्र ओर 25 प्रतिशत राज्य सरकारों का कर रहे हैं और इसके आगे, अगली पंचवर्षीय योजना में 50-50 प्रतिशत तब तक देते रहेंगे, जब तक हमारा भारत को पूर्ण रूप से साक्षर कर देने का लक्ष्य पूरा नहीं होगा। यानी यह एक तरह की प्रतिबद्धता है इस योजना के साथ, सर्व शिक्षा अभियान के साथ जो राज्य सरकारों और केन्द्र सरकार ने मिलकर तय की है। हां, यह बात ठीक है कि अगर आप चाहेंगे कि हमारे स्कूलों के भवनों की वैसी ही रूपरेखा हो जैसी यूरोप में, अमेरिका में या अन्य धनी देशों में है, तो मैं बहुत विनम्रता के साथ कहना चाहता हूँ कि यहां सदन में बैठे हुए सारे दलों में से किसी एक दल की भी सरकार आ जाए, आज यह करना किसी के लिए भी संभव नहीं है। न मेरे लिए संभव है और न आपके लिए संभव है। बात तो वह की जानी चाहिए जो हम कर सकते हैं और अगर हम नहीं करेंगे तो सबसे ज्यादा नुकसान हमारे देश के दलितों और छात्राओं का होगा जो दलित वर्ग से है, शैड्यूल्ड कास्ट एंव शैड्यूल्ड ट्राइब्स की है और जो अल्पसंख्यक क्षेत्र शिक्षा में पिछड़े हुए है, उनका नुकसान होगा। इस बात को आप अच्छी तरह से समझा लें कि यह सर्व शिक्षा अभियान या इस विधेयक के पास होने का सबसे बड़ा फायदा उन क्षेत्रों को है क्योंकि हमारा इन कार्यक्रमों का मुख्य फोकस, अगर आप इजाजत दे तो मैं आपका बता सकता हूँ कि हमारा सर्व शिक्षा अभियान का फोकस क्या है और उससे आप समझ लेंगे कि हमारी नीयत इस कार्यक्रम को पूरे तौर पर सफल करने की ओर इसे पूरे तौर पर चलाने की किस तरह से है। मैं आपके निश्चित रूप से बताना चाहता हूँ कि इसका लक्ष्य बहुत स्पष्ट है। हमने इसमें कहा है कि **Bridge all gender and social category gaps at primary stage by 2007 and elementary education level by 2010** इसमें जेंडर एंड सोशल गैप्स का मतलब ही यही है कि हम इसमें उन क्षेत्रों को टारगेट करेंगे, लक्ष्य बनाएंगे। हमने उनका अभी निर्धारण किया है और आपको यह जानकर खुशी होगी कि जिन क्षेत्रों को राज्य सरकारों की मदद से तय किया गया है, उन सभी में वे क्षेत्र पहले लिए गए हैं जहां या तो शैड्यूल्ड कास्ट, शैड्यूल्ड ट्राइब के लोगों में शिक्षा का अभाव है या जहां महिलाओं की शिक्षा की दर में बहुत कमी है। इसके लिए पिछले साल हमने 110-6 करोड़ रुपये की योजना मंजूर की है। इसमें जैसे-जैसे राज्य सरकारें खर्चा करती जाती हैं वैसे-वैसे हम उन्हें पैसा रिलीज करते जाते हैं। आपको जानकर प्रसन्नता होगी कि हम इसमें आधे से ज्यादा पैसा खर्च कर चुके हैं जबकि इस योजना की शुरुआत नवंबर महीने में हुई थी। अगर चार महीने में हमने पांच सौ करोड़ रुपये से अधिक पैसा सही स्थान पर पहुंचा दिया तो यह भी सरकार की नीयत का एक सवाल बनता है। मगर हमारे सामने एक कठिनाई यह है कि जौ पैसा हमने राज्यों को सीधे दिया वह उन संस्थाओं तक नहीं पहुंचा। सर्वशिक्षा अधियान को हम एक सोसायटी के माध्यम से चलाते है, जोकि राज्य सरकारें बनाती है। उन्होंने सोसायटी को पैसा नहीं दिया। इसमें हर पार्टी की सरकार शामिल है, जिसने उस पैसे को अपने अन्य खर्चों में लगाया। जैसे ही हमारे सामने ...**(व्यवधान)**...

प्रो. रामगोपाल यादव : मंत्री जी आपने तो दे दिया लेकिन समस्या वहीं है।

डा. मुरली मनोहर जोशी : जी हां, आप ठीक कह रहे हैं और हमने उसका संशोधन भी कर दिया है। इस बार हमने कैबिनेट से मंजूरी ले ली है कि यह पैसा हम सीधे सोसायटी को देंगे, सरकार का रास्ता इसमें नहीं रखेंगे ताकि वह काम वहां किया जा सके। जिला पंचायत,

ग्राम पंचायत, ब्लाक्स, सबको हम इस प्रबंध में शामिल कर रहे हैं और हमारा यह पूरा विश्वास है कि इस रास्ते से हम इस अभियान को पूरा कर सकेंगे। यह जो एक शक है कि इसके लिए हम साधन कहां से जुटाएंगे, तो जितने साधन हैं हम उनका विधिवत् उपयोग करेंगे, ओप्टीमम उपयोग करके, कम से कम खर्च में ज्यादा से ज्यादा काम कर सकेंगे। जो बात मैंने महात्मा गांधी के पहले उद्धरण में कही थी कि उन्होंने यह कहा कि स्कूल, वह भवन, वे चीजें जो अंग्रेजों के अपने घर में होती थी, वे हिन्दुस्तान में नहीं थी और इसीलिए उन्होंने हिन्दुस्तान के सारे स्कूलों को अमान्य कर दिया और केवल अपने स्टैण्डर्ड्स यहां लाने की कोशिश की, तो आज के दिन में, मैंने ओर देशों के स्कूल भी देखे हैं, हमारी तरह के जो डेवलेपिंग नेशन्स हैं उनमें आज भी स्थिति यह है कि वहां पहली आवश्यकता अध्यापक की, लर्निंग एंड रीडिंग मैटीरियल की है। अच्छा भवन तो गांव वाले और क्षेत्र के लोग भी धीरे-धीरे मिलकर बना लेते हैं जब वे यह देखते हैं कि बच्चा पढ़ रहा है। अगर बच्चा पढ़ता है, अध्यापक आता है और यह फर्क उन्हें दिखाई देता है कि लड़कियां भी पढ़ रही हैं, उसकी स्थिति में सुधार हो रहा है तो वे उसके लिए प्रयास करते हैं, उसमें मदद करते हैं। यह ठीक है कि सरकार जिम्मेदारी ले रही है, हम इस चुनौती की स्वीकार करना चाहते हैं लेकिन मेरा आपसे अनुरोध है कि यह चुनौती सारे देश को स्वीकार करनी चाहिए क्योंकि इसका केवल किसी एक पार्टी की सरकार पर कलंक नहीं आता बल्कि सारे देश पर इसका कलंक आता है कि आज से दो सौ साल पहले जो हिन्दुस्तान दुनिया के सबसे अधिक शिक्षित देशों में से एक था, वह आज इतना पिछड़ा कैसे हो गया। इसलिए आज सभी को मिलकर इस चुनौती को लेना है, इस चैलेंज को लेना है। मैं आपकी आलोचना करूँ और आप मेरी आलोचना करें, अगर इससे शिक्षा बढ़ती हो तो जरूर बढ़ाए। आप हमारी पूरी आलोचना करते रहिए मैं आपकी पूरी आलोचना करता रहूँगा। लेकिन इससे काम बनने वाला नहीं है। इस मामले में, कम से कम प्राथमिक शिक्षा की बुनियादी सुविधाएं दिलाने में जहां जिस पार्टी की सरकार है उनसे मेरा सबसे विनम्र अनुरोध है, क्योंकि यह सभा राज्यों का प्रतिनिधित्व करती है इसलिए भी मैं बहुत आग्रहपूर्वक कहना चाहता हूँ कि आप उन सरकारों पर अपने प्रभाव का उपयोग करके इस बात के लिए उन्हें विवश करें कि इस काम के लिए जितना अधिक से अधिक पैसा जुटाया जा सके उसे जुटाएं और केन्द्र से मिलने वाली राशि का पूरा सदुपयोग इस काम में हों। मैं आपको यह विश्वास दिलाता हूँ कि आज देश में शिक्षा के लिए जो जागृति पैदा हुई है, शिक्षा और बच्चों के स्वास्थ्य के लिए पिछले तीन-चार सालों में हमने जो काम किया है उसके कारण आज हमें जगह-जगह से सुझाव मिल रहे हैं और लोग इसमें आने के लिए तैयार हैं। हम सार्वजनिक क्षेत्र से भी लोगों का सहयोग प्राप्त कर सकें इसके लिए हमने एक भारत शिक्षा कोष की स्थापना भी की है। इस कोष में हमने कहा है कि कोई भी व्यक्ति इसमें अपना धन दे सकता है। प्राइमरी स्कूल से लेकर उच्चतम प्रयोगशाला के निर्माण तक के लिए वह पैसा दे सकता है और इस प्रोजेक्ट का प्रबंध करने में हम उसकी सहायता लेकर उस काम को कराएंगे। हमारा उद्देश्य यही है कि हर तरह से शिक्षा के मामले में सरकारी साधन, राज्यों और केंद्र के साधन, जनता के साधन, ये सब हम मिलकर लगाएं। सरकार जितना कर सकती है, अधिक से अधिक करेगी, और ज्यादा करेगी। उसके लिए तो देश का जितना उत्पादन और आर्थिक व्यवस्था मजबूत होगी, उतना हम और अधिक करते जाएंगे। लेकिन इसके साथ साथ हम रुक नहीं सकते कि अगर सरकार की जीडीपी की ग्रोथ जब 8 या 9 परसेंट होगी तब उसके बाद फिर शिक्षा में इन्वेस्टमेंट होगा। यह सिद्धांततः तो बहुत अच्छा लगता है, जब हम करेंगे, लेकिन इस बीच में 5-10 साल गुजर जाएंगे फिर एक 20 करोड़ अनपढ़ लोगों की जमात हमारे देश के अंदर खड़ी हो

जाएगी। तो मेरा अनुरोध यह है कि इसकी गहराई को समझों, इसके हर पहलू को समझों। हमारा उद्देश्य यह है कि जल्दी से जल्दी भारत को हम शिक्षित करें, साक्षर करें और फिर क्वालिटी एजुकेशन, गुणवत्ता की तरफ भी हम ध्यान दिलाएं। ये सब बातें हमने इसमें रखी है, जैसे हमने इसके लिए सारे नार्म्स जो बनाए हैं, उसमें पूरी व्यवस्था की हुई है — डिसेबिलिटी बच्चों के लिए भी व्यवस्था की हुई है, लड़कियों के लिए विशेष व्यवस्था की हुई है और जहां भवन बनने है उसके लिए विशेष व्यवस्था की हुई है। टायलेट का सवाल उठाए गया। मेरे मित्र श्री वेकेंया जी यहां बैठे हैं। इनके साथ जो प्रधान मंत्री की और सम्पूर्ण ग्रामीण रोजगार योजना है, उसमें हर स्कूल के लिए 10 हजार रूपए तक की व्यवस्था वहां पर शौचालय बनाने के लिए की हुई है। हम उसका उपयोग करेंगे। हर तरह से हम उसमें कोशिश कर रहे हैं क्योंकि मैं यह मानता हूँ कि छात्राओं के लिए खास तौर पर जैसे ही वे बड़ी हो जाती है तो उनके लिए एक कठिनाई यह आती है कि अगर शौचालय की व्यवस्था न हो, टायलेट की व्यवस्था न हो तो उनको बहुत असुविधा होती है और ग्रामीण परिवेश है उसको देखते हुए उनके लिए सुरक्षा की भी कठिनाइयां पैदा होती है तो हम उसको दूर कर रहे हैं।

कोई ऐसा पहलू नहीं है जिसकी तरफ हमारा ध्यान न हो। लेकिन काम बहुत बड़ा है, विशाल है और अभी तक केवल सरकारी यंत्र, सरकारी मशीनरी के माध्यम से यह हो रहा है। उनका कमिटमेंट बढ़ाने की जरूरत है। जनता को शामिल करने की जरूरत है। वह सब हम इसके अंदर कर रहे हैं।

अभी यह बताया गया कि जो हमारा शिक्षा का योगदान है वह बहुत पहले 4 परसेंट हो गया था और आजकल वह घट रहा है। मैं समझता हूँ कि यह जानकारी सही नहीं है क्योंकि 1983-84 में शिक्षा में जीडीपी का 3.14 प्रतिशत खर्च हो रहा था, 1984-85 में 3.35 था, 1985-86 में 3.49, 1986-87 में 3.41, 1987-88 में 3.73, 1988-89 में 3.73, 1989-90 में 3.93 और 1999-2000 में रिवाइज्ड इस्टीमेट 4.31 प्रतिशत और 2000-2001 का 4.11 प्रतिशत। अभी पूरे आंकड़ मिलेंगे तो शायद इसमें ओर संशोधन हो जाएगा। आज सरकारी ओर निजी क्षेत्र में मिलकर 6 प्रतिशत हम शिक्षा के ऊपर खर्च कर रहे हैं। मगर मैं यह मानता हूँ कि सरकार की तरफ से भी कम से कम 6 प्रतिशत खर्च किया जाना चाहिए। उसकी तरफ हमें कदम बढ़ाना है और सरकारी तथा निजी खर्च 9 प्रतिशत तक अगर हमारे देश में शिक्षा पर होगा तभी हम शिक्षा के इन तमाम पहलुओं का विचार कर सकेंगे, गुणवत्ता भी ठीक कर सकेंगे, एक्सेसिबिलिटी भी कर सकेंगे और हम उसका विस्तार भी कर सकेंगे। ये सवाल हैं जिनकी तरफ ध्यान देना है। मैं तो बहुत दिनों से कह रहा हूँ और अगर देश की राय बनेगी कि शिक्षा के लिए अगर कोई टैक्स में विशेष प्रावधान कर दिया जाए और वह शिक्षा के लिए सुनिश्चित कर दिया जाए तो शायद और लाभ मिल सकता है। लेकिन मुझे खुशी है कि जो हमारे पैट्रोल पर टैक्स लगा था उसका एक हिस्सा शिक्षा को मिल रहा है। वह अगर और ज्यादा मिलेगा तो हम ओर ज्यादा काम करेंगे और इस तरह से शिक्षा के लिए पूरे साधन जुटाने की हम बात कर रहे हैं।

अब यह कहा जाता है कि(व्यवधान)....

कुछ माननीय सदस्य : हो गया।

डा. मुरली मनोहर जोशी : मुझे मालूम है जब मैं बोलता हूँ तो कुछ लोगों को तकलीफ होने लगती है। मैंने बहुत ध्यानपूर्वक आपके विचार सुने हैं। मैं तो बहुत संक्षेप में

आपको उत्तर दे रहा हूँ। मैंने कोई चीज दोहराई नहीं है। अभी यह कहा गया है कि 6 से 18 तक शिक्षा को निशुल्क कर दिया जाए। बहुत अच्छी बात है। 6 से 18 तक ही क्यों, अच्छा हो कि 6 से 28 तक निःशुल्क कर दिया जाए। देश के पास साधन हों तो बिल्कुल करेंगे। इसमें क्या दिक्कत है, होना चाहिए और उससे शायद बहुत कुछ मात्रा में जो शिक्षा की दुकानवदारियां हैं, वे बिल्कुल बंद हो जायंगी। इसमें मुझे कोई आपत्ति नहीं, लेकिन जितना केके है उसी में से तो मिलेगा। यह कहना बहुत आसान है, जीरो से 6 की बात कही जा रही है, आपको जानना चाहिए कि जैसा पहले विधेयक आया था उसमें से तो आर्टिकल 45 बिल्कुल हटा दिया गया था, लेकिन यह बात ठीक नहीं है। जीरो से 6 वर्ष तक की आयु बालकों की एक ऐसी आयु है कि जिसमें उन्हें बालपन का भी अनुभव हो और धीरे-धीरे शिक्षा के लिए तैयार भी हो, इसलिए ऐसा इसमें क्या किया जाए? बहुत से लोग कहते हैं कि जीरो से 6, तो क्या बिल्कुल सीधे, जैसे ही हॉस्पिटल से डिलिवरी हो, उसको स्कूल में दाखिल कर दें? यह जीरो से 6 शिक्षा का मतलब क्या है? उसके फेजेज हैं। दुनिया में फॉर्मल शिक्षा की आयु 6 वर्ष है, किसी ने 7 मानी है, किसी ने 5 मानी है, लेकिन अधिकांश देशों में यह 6 वर्ष ही मानी गई है। जो शिक्षाविद् हैं और इत्तफाक से मुझे बहुत साल तक अध्यापक रहने का अनुभव है, रामगोपाल जी यहां बैठे हैं, वे भी प्रोफेसर रहे हैं, तो यह देखें कि बच्चों के ऊपर किस समय आप बोळा डालना चाहते हैं। अभी जो बच्चों का कंवेशन हुआ, उसमें बार-बार यह बात कही गई कि बच्चों का बचपन भी तो कुछ होना चाहिए या फिर बच्चों का असमय ही वृद्धावस्था की तरफ धकेल देना चाहिए? क्योंकि अगर बचपन चला गया तो वह लौट कर नहीं आएगा, लेकिन वृद्धावस्था आ गई तो फिर वह वापस नहीं जाएगी। इसलिए ऐसी चीज उनके ऊपर न थोपें जो कि बिल्कुल उनके जीवन को अरुचिकर बना दे। अगर आज भी हरेक से पूछा जाए कि आपके जीवन का सब से अच्छा हिस्सा कौन सा था, तो आप यही कहेंगे कि बचपना जरूर बहुत अच्छा था। बहुत कम लोग ऐसे होंगे जो यह कहेंगे कि बचपना बहुत खराब बीता, ज्यादातर लोग तो यही कहेंगे कि बचपन बहुत अच्छा था। बच्चों का बचपन भी कुछ रहने देना चाहिए। 5-6 वर्ष तक की जो अवस्था है, जन्म से वह बचपन है, उसमें बच्चों को खेलना, कूदना, लोगों के साथ मिलना और बच्चा यह समझों कि एक अच्छी दुनिया की तरफ वह बढ़ रहा है और शिक्षा का भी एक महत्व है जिसको कहा जाता है कि प्रेपरेशन फॉर एजुकेशन। अर्ली चाइल्ड केअर और एजुकेशन, इसको हम स्वीकार करते थे। हमने कहा कि यह जरूरी है कि इसको किया जाए, लेकिन कैसे किया जाए? क्या इसे मौलिक अधिकार के रूप में दे दिया जाए? क्या यह संभव होगा? मैं आपको बता सकता हूँ कि आज हमारे देश में शून्य से 6 वर्ष तक की आयु के बच्चों की गिनती, 2001 की जनगणना के अनुसार 15 करोड़ 78 लाख है। इसमें 26 प्रतिशत भी अगर आप गरीबी की सीमा रेखा के नीचे मानें, तो 4 करोड़ 30 लाख बच्चों गरीबी की सीमा रेखा के नीचे हैं। आज जितने भी कार्यक्रम हम चला रहे हैं, आईसीडीएस और डब्ल्यूसीडी, उनकी संख्या में 2 करोड़ 96 लाख बच्चों को हमने आच्छादित किया है। अभी भी एक करोड़ 33 लाख का गैप है, जो गरीबी की सीमा रेखा के नीचे हैं। इतने साधन देना और उसकी दृष्टि से भी व्यवस्था करना, इस पर हमने बहुत विचार किया। फिर हमने देखा कि हमारे सामने एक श्री जनार्दन रेड्डी की अध्यक्षता में कमेटी बनी थी, जो एनपीआरआई के ऊपर विचार कर रही थी। इसी संसद ने बनाई थी। उसमें इस पर विचार किया गया और उन्होंने यह कहा कि ---According to the NPERC, 'articles 39 (f), 46 and 47 of the Constitution lend support to its interpretation.' यानी 45 आर्टिकल की जो व्याख्या की गई है उसके बारे में फिर कहते हैं कि "Consequently, NPERC

recommended that the scope of Article 45 should be enlarged to include ECCE. While making a departure from an interpretation, which was held all along, it would be necessary to consider the implications of the new interpretation जिस इंटरप्रेटेशन की बात हमारे विद्वान राम जेठमलानी जी ने कही, जो इस समय गहन निद्रा में विलीन है और बाकी लोगों ने कही है ...**(व्यवधान)**... अच्छा जग गए तो मुझे बहुत खुशी है, वह यह कहते हैं कि "The nation as a whole, and the State Governments in particular, are still struggling for the achievement of UEE for 6-14 age group. Accordingly, the implied additional responsibilities of compulsory and free ECCE for the 0-6 group would impose an unrealistic target which would be difficult, rather well nigh impossible to achieve in the foreseeable future. The NPERC itself, in Para 5.11.0, noted the magnitude of resources needed for the universalisation of ECCE, and concluded that Government cannot considerably mobilize such vast resources. According to the NPERC, even providing resources for the more limited coverage, envisaged by the Plan of Action, would be difficult, and it would be necessary to motivate non-governmental resources.

उनकी भी सिफारिश थी कि यह आज करना संभव नहीं है और राज्य सरकारें तो बिल्कुल हाथ छोड़ देती हैं। तो इस के लिए भी हम ने कहा कि अभी शुरूआत यह करें कि जो फॉर्मल एजुकेशन है, उस को मौलिक अधिकार बनाइए और ई. सी. सी. को डायरेक्टिव प्रिंसीपल्स या निदेशक सिद्धांतों में रखें और उस के क्रियान्वयन के लिए भी योजनाएं बनाए। इस तरह हम ने आई. सी. डी. एस. का विस्तार कर दिया है। अब उस में बहुत थोड़े से ब्लॉक्स बचे हैं, लेकिन अब सब में हम ने इस का विस्तार कर दिया है। महोदय, ऐसे राज्य भी थे जहां इस के लिए कुछ भी नहीं हो रहा था, लेकिन हम ने कहा कि आप भी मदद कीजिए और हम और हम भी करेंगे और उस का हम ने धीर-धीरे बहुत विस्तार कर दिया है।

उपसभाध्यक्ष महोदय, एक बहुत ही महत्वपूर्ण बात उठायी गयी जिस से मैं सहमत हूँ और जिस की तरफ सारे देश को ध्यान देने की जरूरत है, वह यह है कि अगर ई. सी. सी. में कोई महत्वपूर्ण काम होना चाहिए तो वह बच्चों में स्वास्थ्य के लिए एक सम्मनित सदस्य ने बहुत अच्छी बात कही थी कि इसके लिए माता का स्वास्थ्य और पोषण का होना चाहिए। महोदय, अभी बच्चों के स्वास्थ्य अच्छा होना आवश्यक है क्योंकि अगर माताएं अंडर-न्यूट्रीशन हैं, अगर उन को ठीक से भोजन नहीं मिलता है और अगर उन के अंदर माइक्रो-न्यूट्रिएंट्स कम हैं तो फिर प्रिग्नेंसी में मॉर्टलिटी बढ़ जाती है, बहुत से बच्चे अस्वस्थ पैदा होते हैं, चाइल्ड मॉर्टलिटी भी बढ़ जाती है और बच्चों की मृत्यु ज्यादा होने लगती है। तीसरी बात, अगर एक सीमा से नीचे बच्चों का वजन हो, अगर उस का वजन डेढ़ किलोग्राम से नीचे चला जाता है तो उस का मानसिक विकास नहीं होता है वह पिछड़ा रह जाता है और फिर एक दुष्चक्र शुरू हो जाता है- गरीबी की वजह से कुपोषण, कुपोषण की वजह से मानसिक व शारीरिक विकास कम होना और उस की वजह से ओर गरीबी। तो यह एक बड़ा भारी दुष्चक्र है जिसे हमें तोड़ना है। महोदय, उस के लिए प्रधान मंत्री जी की अध्यक्षता में एक न्यूट्रीशनल मिशन की स्थापना सरकार कर रही है और हम ने इस बारे में प्लानिंग कमीशन से विस्तार से चर्चा की है। वह भी न्यूट्रीशन के

मामले की गंभीरता को समझाकर इस में पूरी सहायता करने की योजनाएं बना रहे हैं जिससे कि न्यूट्रीशन की तरफ हम पूरा ध्यान दे सकें। महोदय, इसी तरह बच्चों के इम्युनाइजेशन की जरूरत है। सदन को मालूम ही है कि पोलियो के उन्मूलन में भारत को बड़ी सफलता मिली है, लेकिन उस के अलावा अभी बहुत सी ऐसी बीमारियां हैं जोकि बच्चों के लिए प्राणघातक हैं। अगर उन के शरीर में शक्ति नहीं है तो वह अपना स्वास्थ्य ठीक नहीं रख सकते हैं। तो इस का एक पहलू है और इस संबंध में हमारी स्वास्थ्य मंत्रालय के साथ पूरी चर्चा हुई है अब स्वास्थ्य विभाग, शिक्षा विभाग मिलकर इस तरफ पूरा ध्यान दे रहे हैं।

SHRI KAPIL SIBAL: Mr. Vice-Chairman, Sir, we are not discussing the health issue. We want to know from the hon. Minister whether the children between the age group of 6-14 have any fundamental right or not.

उपसभाध्यक्ष (श्री सुरेश पचौरी) : वह सभी के पॉइंट्स कवर कर रहे हैं।

SHRI KAPIL SIBAL: He is not replying to the point that whether the children between the age group of 6-14 have the fundamental right to education or not. इसका तो जवाब दीजिए।...**(व्यवधान)**...

डा. मुरली मनोहर जोशी : महोदय, मैंने यथा-संभव सारे बिंदुओं को कवर किया है और early child care के बारे में यह हमारा दृष्टिकोण है।

उपसभाध्यक्ष महोदय, इसी तरह से हम आंगनवाड़ी कार्यक्रम को आगे बढ़ा रहे हैं, उस को मजबूत कर रहे हैं। आंगनवाड़ी के काम में लगी सदस्याओं के मानदेय में वृद्धि की गयी है। पहले उन्हें 500 रूपए मानदेय देते थे, अब 1000 रूपए तक केन्द्र से देंगे और बाकी राज्य सरकारें उन को दे रही हैं। इस तरह उस कार्यक्रम को भी हम सुदृढ़ कर रहे हैं। तो आज सवाल यह है कि जितने हमारे पास साधन हैं, उस में जो कुछ हम कर सकते हैं, वह जरूर कर रहे हैं और करते रहेंगे।

महोदय, जहां तक कानून का सवाल है, मैंने पहले भी स्पष्ट किया है और फिर बताना चाहता हूँ कि इस विधेयक के पास हो जाने के बाद जैसे ही राष्ट्रपति जी की इस पर स्वीकृति होती है, बहुत शीघ्र हम इस बारे में अधिष्ठाप्ति प्रकाशित करेंगे और कानून बनाने के लिए आप सब का व राज्य सरकारों का सहयोग लेंगे। उस समय जो कुछ आप को सुझाव देने होंगे कि क्रियान्वयन कैसे अच्छा किया जा सके, उस पर सब मिल-बैठकर विचार करेंगे। इसमें सब लोग मिलकर बैठकर विचार करें। हमारे सामने यह एक चुनौती है, जिसे हमने स्वीकार करने की चेष्टा की है। मैं समझता हूँ कि इस प्रकार अगर राष्ट्र ने संकल्प लिया, जैसा कि किसी माननीय सदस्य ने, शायद नरेन्द्र मोहन जी ने, कहा था कि संकल्प से हम आगे बढ़ते हैं, हमें संकल्प लेना चाहिए। हमारे वैदिक वाग्मय में एक उल्लेख आता है — तन में मनः शिव संकल्पमस्तु, शिव संकल्प कीजिए, अच्छे संकल्प कीजिए, दृढ़ संकल्प कीजिए, मिलकर संकल्प कीजिए। तो आइए, हम सब मिलकर इस राष्ट्र को निरक्षरता और कुपोषण के इस दुष्चक्र से मुक्त कराएं। जो निश्चय हम लोगों ने किए है, उस निश्चय के अनुसार हम अपने कदम बढ़ाएं। इसमें मैं आप सबका सहयोग मांगता हूँ और चाहता हूँ कि इसमें आप सब मिलकर, राजनीति से ऊपर उठकर इस प्रश्न को सुलझाएं और देश को शिक्षा के क्षेत्र में अग्रणी बनाएं। बहुत बहुत धन्यवाद।

SHRI NILOTPAL BASU: Mr. Vice-Chairman, actually. I would not have risen to speak. But, I am compelled to do so because of the kind of contempt that the Minister has shown towards those Members who have raised the question of children in the age-group of 0-6. Now, all of us are aware that a child coming out of the mother's womb cannot go to school. Everybody knows. So, when we talk of the right to education for the children in the age-group of 0-6 years, we consider that that will be a part of early child care. Do you mean to say that our Constitution-makers who drafted article 45 were not aware of this when they made this formulation of 'up to 14 years of age'? Please respond.

SHRI EDUARDO FALEIRO: Sir, while speaking on the Bill. I had raised this point. I said that on 5th of April, the Supreme Court had stayed the operation of the new curriculum, and also the publication of new textbooks, in furtherance of the new curriculum. ...*{Interruptions}*... So, now, the position is like this. ...*{Interruptions}*... Just a moment. The parents are very much worried. And, as I had mentioned, they have come to me and other Members of Parliament saying that 'there are no books.' Therefore, I would like to know whether you are re-printing the old books, without any deletions. Are you doing it with a sense of urgency? That is my first question.

THE VICE-CHAIRMAN (SHRI SURESH PACHOURI): Okay; you have made your point.

SHRI EDUARDO FALEIRO: By the same decision, the Supreme Court had directed, by necessary implication, that the Central Advisory Board on Education (CABE) be re-constituted. My question is : When will you reconstitute it, and when will you have the first meeting of the reconstituted CABE?

SHRI RAVULA CHANDRA SEKAR REDDY: Sir, while participating in the debate, I had made a request that instead of 6-14 years, it should be 6-15 years since a student gets secondary school certificate at the age of 15. So, I would like the Minister to throw some light on it.... *(Interruptions)*...

डा. अलावी पी. राजकुमार (आन्ध्र प्रदेश) : सर, यह 6 से 15 साल का सुझाव बहुत अच्छा है। मंत्री जी इस पर ध्यान दें। ...*(व्यवधान)*....

SHRI KAPIL SIBAL: Sir, I have to seek two small clarifications. The first clarification is this. By virtue of the declaration made in Unnikrishnan's case on February 4, 1993, the right to education was declared a Fundamental Right, till the age of 14. By virtue of this law, that

right has, in fact, been taken-away. Today, the law says that it will only be enforced once another law is put in place. So, will the Minister please respdhd to this? In the year 1993, it was an enforceable Fundamental Right. Is that right enforceable in the year 2002? Please answer that question. This is my first question. The second clarification that I would like to seek is this. The Minister has, throughout, been talking about meagre resources. I want a clarification from the Minister. Is a Fundamental Right -- any of the Fundamental Rights -- dependent on the resources of the State? Please answer that. Because once it is a Fundamental Right, the question of meagre resources does not arise, since it is a right that can be enforced. So, please clarify these two points.

DR. T. SUBBARAMI REDDY (Andhra Pradesh) : Sir, in the year 1996, in the Lok Sabha, I moved a Private Member's Bill.

THE VICE-CHAIRMAN (SHRI SURESH PACHOURI): You cannot quote the Lok Sabha.

DR. T. SUBBARAMI REDDY: Sir, I am referring to it to remind about the commitment made by the then Minister, in the Lok Sabha. At that time, the then Minister of Human Resource Development committed in the Lok Sabha that he would provide sufficient funds, at least, for primary education. Though the Government did not agree with the Bill, the Minister committed this thing. I would like to know the action taken on the commitment made. Are you going to allocate funds, as per the commitment given by the then Government, on the question of providing education?

† श्री शरीफ-डछ्-दीन शरीक (जम्मू और कश्मीरी) : जनाब वाइस चेयरमैन साहब, मंत्री जी ने जो इसके पसंमजर की सारी बातें की है, वे बहुत अच्छी बातें है, इसमें किसी को इख्तलाफ होने की गुजांइश नहीं है। थोड़ा है या ज्यादा है, लेकिन यह बेहतरी की तरफ एक कदम है और अगर एक कदम भी बेहतरी की तरफ उठता है तो वह सारे देश के लिए अच्छी बात है। एक बात इन्होंने कहीं कि हम पैसा सोसाइटीज़ को दे देंगे, स्टेट गवर्नमेंट्स को नहीं देंगे। वह मैं ठीक तरह से समझा नहीं। ऐसा न हो कि स्टेट गवर्नमेंट्स को आप म्युनिसिपैलिटीज़ में चेंज कर लें ओर स्टेट में जो लोगों के चुने हुए नुमाइंदे है, उनकी इफादियत को खत्म कर दें। सोसाइटीज़ में कौन लोग हैं, कैसे हैं, इसको जरा आप बताएंगे ?

DR. M.N. DAS (Orissa) : Sir, I want to seek a simple clarification from the hon. Minister. Every year we are adding the entire population of the Continent of Australia to the democratic map of India. This year alone, 15

† Transliteration of the speech in Persian Script is available in the Hindi version of the debate.

million children will be added to our population. By 2008, these children will be knocking at the doors of the primary schools. Will any Government at the Centre and at the States be able to construct new primary school buildings for these 15 million children? We support the amendment, but we should be very practical.

डा. मुरली मनोहर जोशी : उपसभाध्यक्ष जी, सबसे पहले जो यह कहा गया है कि हम सोसाइटीज को पैसा दे देंगे, उस बारे में मैं कहना चाहता हूँ कि ये सोसाइटीज राज्य सरकार ही बनाएंगी, वहीं उसको निर्धारित करती है और फिर इनके आधार पर जिले में समिति बनती है और वह उसका प्रबंध करती है। पिछली बार जब पैसा दिया गया तो हमारे तजुर्बे में यह आया था कि कई राज्य ऐसे थे कि जिनको इस काम के लिए जितना पैसा दिया गया था उसका कहीं आधे से भी कम, कहीं एक तिहाई उन्होंने समितियों को दिया और बाकी पैसा उन्होंने अपने पीएल एकाउंट में रख लिया। तो यह एक बड़ा भारी अवरोध होता है काम को कार्यान्वित करने के लिए। इसलिए यह किया गया कि बजाए सरकार को पैसा देने के सोसाइटीज को पैसा दिया जाए और फिर सोसाइटीज को भी राज्य सरकार ही बनाएंगी, वे कोई अलग से एनजीओ की नहीं हैं।

† श्री शरीफ-उद्-दीन शरीक : निगरानी की बात होनी चाहिए।

डा. मुरली मनोहर जोशी : निगरानी तो सरकार की रहेगी और हमारा भी अफसर उसमें रहेगा, इसलिए निगरानी तो होगी, योजना बनाई ही ऐसी गई है ताकि डिलीवरी जहां तक जानी है, उस अंतिम स्तर तक वह पहुंच सके। अगर इसके तजुर्बे में कोई सुधार की जरूरत होगी, सदन कहेगा, सम्मानित सदस्य कहेंगे कि इसमें और सुधार करिए और इसको की तरह से ऐसे करके और बेहतर बनाया जा सकता है, तो हम उसके लिए खुले हैं, वह हम कर सकेंगे।

डा. अलादी पी. राजकुमार : 6 से 15 का जो सजेशन आया है, उसे करेंगे ?

डा. मुरली मनोहर जोशी : वह अभी तो संभव नहीं है क्योंकि हमारे यहां जो बालक की अवस्था मानी गई है, वह 14 वर्ष तक मानी गई है। आज यह 14 वर्ष है, कल अगर कोई ऐसी कठिनाई आएगी कि 14 वर्ष नहीं इसे 15 वर्ष होना चाहिए और सब विशेषतों की यह राय भी बनेगी तो हम 15 भी कर सकेंगे, लेकिन आज तो यह 6 से 14 है। जो हमारा चाइल्ड लेबर एक्ट वगैरह है, उन सबक हिसाब से यह 14 साल ही है। वैसे कुछ लोगों ने यह बात कही कि 18 साल तक बच्चा माना जाना चाहिए, कुछ लोगों का ऐसा भी दृष्टिकोण है।

श्री जनेश्वर मिश्र : ऐसा नहीं कहा गया। ... (व्यवधान) ...

SHRI KAPIL SIBAL: Sir, you have signed the Convention on the Rights of the Child. There, the child is defined till the age of 18.

डा. मुरली मनोहर जोशी : जी, कन्वेंशन है, अभी पढ़कर सुनाता हूँ।

श्री जनेश्वर मिश्र : उपसभाध्यक्ष जी, यह नहीं कहा गया कि 18 साल का बच्चा माना

† Transliteration of the speech in Persian Script is available in the Hindi version of the debate.

जाना चाहिए, यह कहा गया कि 15 साल तक तो वह 8वीं पास भी नहीं कर पाएगा, कम से कम 10वीं पास करे, वह तो होना चाहिए।

DR. MURLI MANOHAR JOSHI: Article 28 -- Convention on the Rights of the Child -- states: "Parties recognise the right of the child to education and with a view to achieving this right progressively and on the basis of equal opportunities, they shall, in particular, make primary education compulsory and make it available free."

SHRI KAPIL SIBAL: Please read the Convention of the Child. Child there is defined till the age of 18 years. Please don't make a wrong statement. I am aware of it.

DR. MURLI MANOHAR JOSHI: I am also aware of it.

SHRI KAPIL SIBAL: There the child is defined till the age of 18 years.

डा. मुरली मनोहर जोशी : दुनिया के बहुत बड़े देश 14 साल मानते हैं।

श्री कपिल सिबल : वह और बात है।

डा. मुरली मनोहर जोशी : हम 14 साल मानते हैं, इस देश ने 14 साल माना है। पार्लियामेंट का कानून 14 साल को मानने के लिए है, इसमें आपको क्या आपत्ति है ? कल आप कहेंगे कि 20 साल तक मानिए, अगर देश मानेगा तो हम 20 साल माने लेंगे। क्या किया जा सकता है, यह भी देखना चाहिए। 50 सालों में हम 6-14 साल तक कर नहीं पाए, आप कह रहे हैं कि 6-18 साल आल फंडामेंटल राइट कर दीजिए, यह संभव नहीं है कोई व्यावहारिक बात कीजिए। एक तरफ आप कहते हैं कि "Be practical", मुझसे तो यह कहा जा रहा है कि आप यह जो 6-14 कर रहे हैं यह भी अनप्राक्टिकल है। दूसरी तरफ आप कहते हैं कि 6-18 कर दीजिए, क्या वह प्रैक्टिकल होगा ? कहीं तो कंसिस्टेंसी रहनी चाहिए। मैं आपकी बात को समझा नहीं पा रहा हूँ। कुछ तो कंसिस्टेंसी रहनी चाहिए। वह तो लोकसभा का सवाल है, उस पर वहां चर्चा होगी। जहां तक फेलेरियो साहब के सवाल का संबंध है, वह इससे संबंधित नहीं है, उस पर हम अलग से बहस करते रहते हैं और करते रहेंगे।

SHRI KAPIL SIBAL: Sir, he has not answered my question. In 1993, it was a fundamental right. What is the status today? ...*(Interruptions)*... In 1993, the right to education was a fundamental right. ...*(Interruptions)*...

THE VICE-CHAIRMAN (SHRI SURESH PACHOURI): Please take your seats, जिन माननीय सदस्यों को अपने प्रश्न का उत्तर नहीं मिला है, उनको मंत्री जी बाद में उत्तर भेज देंगे ...*(व्यवधान)*...

डा. मुरली मनोहर जोशी : महोदय, संविधान का अनुच्छेद 41 कहता है कि –

"The State shall, within the limits of its economic capacity and development, make effective provision for securing the right to work, to education ..."*(Interruptions)*... यानी संविधान खुद मानता है कि इकनॉमिक कैपेसिटी के मुताबिक काम होना चाहिए*(व्यवधान)*....

उपसभाध्यक्ष (श्री सुरेश पचौरी) : कपिल जी, मंत्री जी बाद में आपको उत्तर भेज देंगे ...*(व्यवधान)*....

SHRI KAPIL SIBAL: We want a statement from the Minister. Mr. Vice-Chairman, the point that I raised was ...*(Interruptions)*...

SHRI PRANAB MUKHERJEE (West Bengal) : Sir, the question is very simple. The hon. Member wants to know what will be the effect of the judgment of 1993 in the Unnikrishnan case where the Supreme Court indicated that education is a fundamental right till the age of 14 years. The hon. Member wants to know whether, after the passage of this Bill, that fundamental right is going to be diluted or not. Simply he has to clarify this position.

डा. मुरली मनोहर जोशी : देखिए इसमें कोई डाइव्लूशन नहीं है और कोई स्ट्रेंथनिंग नहीं है। सीधी बात यह है कि जो आर्टिकल 45 था, उसमें early child care and education नहीं था।

SHRI KAPIL SIBAL: Article 45 has nothing to do with it.

डा. मुरली मनोहर जोशी : आप तो उसका पहले हटा रहे थे। उसको हमने दो हिस्सों में बांटा....*(व्यवधान)*...पहले मेरी बात तो सुन लीजिए*(व्यवधान)*...

SHRI PRANAB MUKHERJEE : It is not fair. We are now considering a Bill which you have brought. You please answer the limited point. If you say you have to consult the Law Minister, let the Law Minister answer it. We would like to know that. Many lawyer-Members have raised this issue. What will be the result of the passage of this Constitution Amendment, inserting article 21 A, giving a duty to the parents, by adding article 5iA(k)? ...*(Interruptions)*... I am repeating the limited question. What will be the status of the judgment of the Supreme Court in 1993? If you say that it will not be diluted with the passage of this Bill, please say that. If it is neutral, please tell us so. ...*(Interruptions)*...

DR. MURLI MANOHAR JOSHI: Even after the judgment is there, the words "according to the economic capacity", to the best of my memory, occur in the Unnikrishnan case judgment. ...*(Interruptions)*...

SHRI KAPIL SIBAL: Sir, I will give you the sentence. It says, "The right to free education is available only to children until they complete the age of 14 years." It has nothing to do with economics. This is a declared law. ... *(Interruptions)*...

DR. MURLI MANOHAR JOSHI: Whenever they were asked, ...*(Interruptions)*... It is left for the State Governments and public spirited-persons to take it up. ...*(Interruptions)*...

SHRI KAPIL SIBAL: Please answer whether that status stands today. This is a declared law.

DR. MURLI MANOHAR JOSHI: This is the law now. After passing this Amendment, this becomes the law.

SHRI KAPIL SIBAL: If after the passage of this Bill, this becomes the law, it means that we will wait for another law for it to be enforced. What the Supreme Court gave us, you have taken away, and we charge you with that. ...*(Interruptions)*...

DR. MURLI MANOHAR JOSHI: Today, to the best of my knowledge, the economic capacity is there. ...*(Interruptions)*...

THE VICE-CHAIRMAN (SHRI SURESH PACHOURI): Please take your seats. ...*(Interruptions)*...

SHRI NILOTPAL BASU: Let the Law Minister clarify this law point. ...*(Interruptions)*... It has an adverse effect on the people. ...*(Interruptions)*...

THE VICE-CHAIRMAN (SHRI SURESH PACHOURI): चलिए, वह आपको बाद में भेज देंगे। Please take your seats. ...*(Interruptions)*... Please take your seats. ...*(Interruptions)*...

श्री अर्जुन सिंह (मध्य प्रदेश) : उपसभाध्यक्ष जी, आप वोट करवाइये। ...*(व्यवधान)*...

SHRI PRANAB MUKHERJEE: We admit that the Minister cannot answer. ...*(Interruptions)*...

उपसभाध्यक्ष (श्री सुरेश पचौरी) : अगर कोई मंत्री तत्काल उत्तर देने की स्थिति में नहीं है तो उसका उत्तर सम्मानीय सदस्य को बाद में दिया जा सकता है। ...*(व्यवधान)*...

श्री मती सरोज दुबे : हमारा अधिकार कैसे छीन सकते हैं ? ...*(व्यवधान)*...

THE VICE-CHAIRMAN (SHRI SURESH PACHOURI): अब आप बैठ जाइए। Please take your seats. ...*(Interruptions)*... Please take your seats. ...*(Interruptions)*... I will now put the motion for consideration of the Bill to vote. The question is:

"That the Bill further to amend the Constitution of India, as passed by the Lok Sabha, be taken into consideration."

The House divided.

THE VICE-CHAIRMAN (SHRI SURESH PACHOURI):

Ayes - 158

Noes - Nil

Ayes - 158

Abrar Ahmed, Dr.

Agarwalla, Shri Parmeshwar Kumar

Agniraj, Shri S.

Ahluwalia, Shri S.S.

Ahmed, Shri Sk. Khabir Uddin

Akarapu, Shri Sudarshan

Anand, Shri R. K.

Anil Kumar, Shri

Apte, Shri B.P.

Arya, Shri R.N.

Azad, Shri Ghulam Nabi

Azmi, Maulana Obaidullah Khan

Bachani Lekhraj, Shri

Bagrodia, Shri Santosh

Bairagi, Shri Balkavi

Barot, Shri Jayantilal

Barupal, Shrimati Jamana Devi

Basha, Shri S.M. Lai Jan

Basu, Shri Nilotpal

Bhandary, Prof. Ram Deo

Bhardwaj, Shri Hansraj
Bhardwaj, Shri Suresh
Bhattacharya, Shri Manoj
Bhendia, Shri Jhumuk Lai
Bohidar, Ms. Pramila
Bora, Shri Indramoni
Borgohain, Shri Drupad
Brahma, Shri Urkhao Gwra
Cariappa, Shrimati Prema
Chatterjee, Shri Prasanta
Chavan, Shri Prithviraj
Das, Dr. M.N.
Deora, Shri Murli
Deshmukh, Shri Nana
Dhindsa, Shri Sukh Dev Singh
Dhyani, Shri Manohar Kant
Dubey, Shrimati Saroj
Faguni Ram, Dr.
Faleiro, Shri Eduardo
Fernandes, Shri Oscar
Gautam, Shri Sangh Priya
Gavai, Shri R. S.
Gnanadesikan, Shri B.S.
Goenka, Shri R. P.
Goyal, Shri Vedprakash P.
Gyamtso, Shri Palden Tsering

Hiphei, Shri (Mizoram)
Jaitley, Shri Arun
Jamir, Shri C. Apok
Jethmalani, Shri Ram
Joshi, Shri Kailash
Jothi, Shri N.
Judev, Shri Dilip Singh
Kadar, Shri M.A.
Kalmadi, Shri Suresh
Kanshi Ram, Shri
Karan Singh, Dr.
Kashyap, Shri Ramdhar
Kaur, Shrimati Gurcharan
Kaushal, Shri Swaraj
Kaushik, Shri Rama Shanker
Keishing, Shri Rishang
Khan(Durru), Shri Aimaduddin Ahmed
Khan, Shri K.M.
Khan, Shri K. Rahman
Kidwai, Dr. A.R.
Krishnamurthy K., Shri Jana
Kshatriya, Ms. Alkaben Balarambhai
Lath, Shri Surendra
Mahajan, Shri Pramod
Mahajan, Shrimati Sumitra
Maharaj, Dr. Swami Sakshi Ji

Maheshwari, Shri P.K.

Maitreya, Dr.V.

Malik, Shri Harendra Singh
Manmohan Singh, Dr.

Man Singh, Rao

Maroo, Shri Ajay Ku.

Maya Singh, Shrimati

Meena, Shri Moolchand

Mishra, Shri Dina Nath

Mishra, Shri Janeshwar

Mishra, Shri Kalraj

Misra, Shri Ranganath
Mukherjee, Shri Dipankar
Mukherjee, Shri Pranab

Mullana, Shri Faqir Chand
Murthy, Shri M. Rajasekara
Naidu, Shri M. Venkaiah

Nandi Yellaiah, Shri
Narayanan, Shri P.G.

Narendra Mohan, Shri

Panda, Shri B. J.

Pandey, Shrimati Chandra Kala
Parmar, Shri Kripal

Parmar, Shri Raju

Patel, Dr. A. K.

Patel, Shri Ahmed

Patel, Shri Keshubhai S.
Poojary, Shri Janardhana
Poulose, Shri CO.
Prasad, Shri Ravi Shankar
Punj, Shri Balbir K.
Raghavan, Shri V.V.
Rai, Shrimati Kum Kum
Rai, Shri Lajpat
Raikar, Shrimati Bimba
Rajagopal, Shri O.
Rajasekharan, Shri M. V.
Rajkumar, Dr. Alladi P.
Ramachandraiah, Shri C.
Rao, Dr. Dasari Narayana
Rao, Shri K. Kalavenkata
Rao, Shri K. Rama Mohana
Rashid, Mirza Abdul
Rebello, Miss Mabel
Rebia, Shri Nabam
Reddy, Dr. T. Subbarami
Reddy, Shri Ravula Chandra Sekar
Roy, Shri Jibon
Roy Chowdhury, Shri Shankar
Roy, Shri Tarini Kanta
Samal, Shri Man Mohan
Sankaralingam, Prof. M. .

Sarma, Dr. Arun Kumar
Sharda, Shrimati Savita
Shariq, Shri Sharief-Ud-Din
Shourie, Shri Arun
Shunmugasundaram, Shri R.
Shyam-lal, Shri
Sibal, Shri Kapil
Singh, Shri Arjun
Singh, Shri Birabhadra
Singh, Shri Jaswant
Singh Lalan', Shri Rajiv Ranjan
Singh 'Surya', Shri Rajnath
Singh, Shri Bashistha Narain
Singhal, Shri B.P.
Singhvi, Dr. L.M.
Sinha, Shri Shatrughan
Sirigireddy, Shri Rama Muni Reddy
Sivasubramanian, Shri S.
Soni, Shrimati Ambika
Sushree Devi, Shrimati
Swaraj, Shrimati Sushma
Thakur, Shri Ekanath K.
Thiksey, Shri Kushok
Thirunavukkarasu, Shri C.P.
Trivedi, Shri Dinesh
Vanga Geetha, Shrimati

Varma, Prof. R. B. S.

Vijaya Raghavan, Shri A.

Virumbi, Shri S. Viduthalai

Vora, Shri Motilal

Yadav, Prof. Ram Gopal

Yadav 'Ravi', Dr. Ramendra Kumar

Yadav, Shri Vijay Singh

Zahidi, Shri Khan Ghufuran

Noes - Nil

The motion was carried by a majority of the total membership of the House and by a majority of not less than two-thirds of the Members present and voting.

THE VICE-CHAIRMAN (SHRI SURESH PACHOURI) : We now take up clause-by-clause consideration of the Bill. In Clause 2, there are six amendments - by Shri V.V. Raghavan, Shri Manoj Bhattacharya, Shri Ravula Chandra Sekar Reddy, Dr. Dasari Narayana Rao, Shrimati Chandra Kala Pandey and Shri Rama Shanker Kaushik.

SHRI V.V. RAGHAVAN: Sir, I move:

7. "That at page 2, *for* lines 2-4, the following be *substituted*, namely: -

"21A (1) The State shall ensure provision of free education of equitable quality for all children until they complete the age of fourteen years, including early childhood care, education and related services.

(2) The State shall, upon coming into force of this Act, allocate all financial resources that are necessary to achieve this Fundamental Right from the Consolidated Fund of the Union and the States."

SHRI MANOJ BHATTACHARYA: •Sir. I move:

8. That at page 2, for lines 2-4, the following be *substituted*, namely:-

"21A The State shall provide free, compulsory and quality education to all children up to the age of eighteen years, including the early childhood care and education.

21B The State shall ensure same standard of quality education to all children up to the age of eighteen years.

21C The State shall ensure to implement the provisions of articles 21A and 21B within three years from the date of enactment of this Act."

SHRI RAVULA CHANDRA SEKAR REDDY: Sir, I am not moving my amendment.

DR. DASARI NARAYANA RAO (Andhra Pradesh): Sir, I am not moving my amendment.

SHRIMATI CHANDRA KALA PANDEY: Sir, I move:

11. "That at page 2, for lines 2-4, the following be *substituted* namely: -

"21A The State shall provide free and compulsory, equitable and quality education until the age of fifteen years.

श्री रमा शंकर कौशिक : उपसभाध्यक्ष महोदय, मेरा जो संशोधन है वह बहुत ही मासूम और छोटा सा एक शब्द का है कि "समान शिक्षा" इसके साथ और जोड़ दिया जाए। "अनिवार्य, निशुल्क और समान शिक्षा" - पूरे देश में एक सी शिक्षा हो, तो यह बहुत मामूली सा संशोधन है महोदय, मैं यह संशोधन मूव नहीं कर रहा हूँ।

THE VICE-CHAIRMAN (SHRI SURESH PACHOURI): I now put the amendment, No.7, moved by Shri V.V. Raghavan to vote.

The amendment, No.7 was negatived.

THE VICE-CHAIRMAN (SHRI SURESH PACHOURI): I now put the amendment, No.8, moved by Shri Manoj Bhattacharya to vote.

The amendment, No.8 was negatived.

THE VICE-CHAIRMAN (SHRI SURESH PACHOURI): I now put the amendment, No.11, moved by Shrimati Chandra Kala Pandey to vote.

The amendment, No. 11 was negatived.

THE VICE-CHAIRMAN (SHRI SURESH PACHOURI): I now put clause 2 to vote. The question is:

That clause 2 stand part of the Bill.

The House divided.

THE VICE-CHAIRMAN (SHRI SURESH PACHOURI):

Ayes 158

Noes Nil

Ayes-158

Abrar Ahmed, Dr.
Agarwalla, Shri Parmeshwar Kumar
Agniraj, Shri S.
Ahluwalia, Shri S.S.
Ahmed, Shri Sk. Khabir Uddin
Akarapu, Shri Sudarshan
Anand, Shri R. K.
Anil Kumar, Shri
Apte, Shri B.P.
Arya, Shri R.N.
Azad, Shri Ghulam Nabi
Azmi, Maulana Obaidullah Khan
Bachani Lekhraj, Shri
Bagrodia, Shri Santosh
Bairagi, Shri Balkavi

Barot, Shri Jayantilal Barupal,
Shrimati Jamana Devi Basha,
Shri S.M. Lai Jan Basu, Shri
Nilotpal Bhandary, Prof. Ram
Deo Bhardwaj, Shri Hansraj
Bhardwaj, Shri Suresh
Bhattacharya, Shri Manoj
Bhendia, Shri Jhumuk Lai
Bohidar, Ms. Pramila Bora,
Shri Indramoni Borgohain, Shri
Drupad Brahma. Shri Urkhao
Gwra Cariappa, Shrimati
Prema Chatterjee, Shri
Prasanta Chavan, Shri
Prithviraj Das, Dr. M.N. Deora,
Shri Murli Deshmukh, Shri
Nana Dhindsa, Shri Sukh Dev
Singh Dhyani, Shri Manohar
Kant Dubey, Shrimati Saroj
Faguni Ram, Dr. Faleiro, Shri
Eduardo Fernandes, Shri
Oscar Gautam, Shri Sangh
Priya

Gavai, Shri R. S.
Gnanadesikan, Shri B.S.
Goenka, Shri R. P.
Goyal, Shri Vedprakash P.
Gyamtso, Shri Palden Tsering
Hiphei, Shri (Mizoram)
Jaitley, Shri Arun
Jamir, Shri C. Apok
Jethmalani, Shri Ram
Joshi, Shri Kailash
Jothi, Shri N.
Judev, Shri Dilip Singh
Kadar, Shri M.A.
Kalmadi, Shri Suresh
Kanshi Ram, Shri
Karan Singh, Dr.
Kashyap, Shri Ramdhar
Kaur, Shrimati Gurcharan
Kaushal, Shri Swaraj
Kaushik, Shri Rama Shanker
Keishing, Shri Rishang
Khan(Durru), Shri Aimaduddin Ahmed
Khan, Shri K.M.
Khan, Shri K. Rahman
Kidwai, Dr. A.R.
Krishnamurthy K., Shri Jana

Kshatriya, Ms. Alkaben Balarambhai
Lath, Shri Surendra
Mahajan, Shri Pramod
Mahajan, Shrimati Sumitra
Maharaj, Dr. Swami Sakshi Ji
Maheshwari, Shri P.K.
Maitreyan, Dr.V.
Malik, Shri Harendra Singh
Manmohan Singh, Dr.
Man Singh, Rao
Maroo, Shri Ajay Ku.
Maya Singh, Shrimati
Meena, Shri Moolchand
Mishra, Shri Dina Nath
Mishra, Shri Janeshwar
Mishra, Shri Kalraj
Misra, Shri Ranganath
Mukherjee. Shri Dipankar
Mukherjee, Shri Pranab
Mullana, Shri Faqir Chand
Murthy, Shri M. Rajasekara
Naidu, Shri M. Venkaiah
Nandi Yellaiah, Shri
Narayanan, Shri P.G.
Narendra Mohan, Shri
Panda, Shri B. J.

Pandey, Shrimati Chandra Kala
Parmar, Shri Kripal
Parmar, Shri Raju
Patel, Dr. A. K.
Patel, Shri Ahmed
Patel, Shri Keshubhai S.
Poojary, Shri Janardhana
Poulose, Shri CO.
Prasad, Shri Ravi Shankar
Punj, Shri Balbir K.
Raghavan, Shri V.V.
Rai, Shrimati Kum Kum
Rai, Shri Lajpat
Raikar, Shrimati Bimba
Rajagopal, Shri O.
Rajasekharan, Shri M. V.
Rajkumar, Dr. Alladi P.
Ramachandraiah, Shri C.
Rao, Dr. Dasari Narayana
Rao, Shri K. Kalavenkata
Rao, Shri K. Rama Mohana
Rashid, Mirza Abdul
Rebello, Miss Mabel
Rebia, Shri Nabam
Reddy, Dr. T. Subbarami
Reddy, Shri Ravula Chandra Sekar

Roy, Shri Jibon
Roy Chowdhury, Shri Shankar
Roy, Shri Tarini Kanta
Samal, Shri Man Mohan
Sankaralingam, Prof. M.
Sarma, Dr. Arun Kumar
Sharda, Shrimati Savita
Shariq, Shri Sharief-Ud-Din
Shourie, Shri Arun
Shunmugasundaram, Shri R.
Shyam Lai, Shri
Sibal, Shri Kapil
Singh, Shri Arjun
Singh, Shri Birabhadra
Singh, Shri Jaswant
Singh 'Lalan', Shri Rajiv Ranjan
Singh 'Surya', Shri Rajnath
Singh, Shri Bashistha Narain
Singhal, Shri B.P.
Singhvi, Dr. LM.
Sinha, Shri Shatrughan
Sirigireddy, Shri Rama Muni Reddy
Sivasubramanian, Shri S.
Soni, Shrimati Ambika
Sushree Devi, Shrimati
Swaraj, Shrimati Sushma

Thakur, Shri Ekanath K.
Thiksey, Shri Kushok
Thirunavukkarasu, Shri C.P.
Trivedi, Shri Dinesh
Vanga Geetha, Shrimati
Varma, Prof. R. B. S.
Vijaya Raghavan, Shri A.
Virumbi, Shri S. Viduthalai
Vora, Shri Motilal
Yadav, Prof. Ram Gopal
Yadav 'Ravi', Dr. Ramendra Kumar
Yadav, Shri Vijay Singh
Zahidi, Shri Khan Ghufan

Noes - Nil

The motion was carried by a majority of the total membership of the House and by a majority of not less than two-thirds of the Members present and voting.

Clause 2 was added to the Bill.

THE VICE-CHAIRMAN(SHRI SURESH PACHOURI): We now take up Clause 3 of the Bill. There are four amendments - by Shrimati Saroj Dubey, Shri V. V. Raghavan, Shri Janeshwar Mishra and Shrimati Chandra Kala Pandey.

SHRIMATI SAROJ DUBEY: Sir, move:

4. That at page 2, clause 3 be *deleted*.

SHRI V. V. RAGHAVAN: Sir, I move:

13. "That at page 2, *for* lines 7-8, the following be *substituted*", namely:-

45. The State shall endeavour to provide, within a period

of eight years from the date of Notification of this Act, for free education of equitable quality for all children until they complete the age of. eighteen years."

SHRI JANESHWAR MISHRA : Sir, I move:

46. That at page 2 *after* line 8, the following be inserted, namely:-

"45A. The State shall provide free, compulsory and uniform education to all children."

SHRIMATI CHANDRA KAU\ PANDEY: Sir, I am not moving my amendment.

THE VICE-CHAIRMAN (SHRI SURESH PACHOURI) : I now put the amendment No.4, moved by Shrimati Saroj Dubey to vote.

The amendment No A was negatived.

THE VICE-CHAIRMAN (SHRI SURESH PACHOURI) : I now put the Amendment No.13, moved by Shri V. V. Raghavan to vote.

The amendment No. 13 was negatived.

THE VICE-CHAIRMAN (SHRI SURESH PACHOURI) : I now put amendment No.14, moved by Shri Janeshwar Mishra to vote.

The amendment No. u was negatived.

THE VICE-CHAIRMAN (SHRI SURESH PACHOURI) : I now put clause 3 to vote. The question is:

That Clause 3 stands part of the Bill.

The House divided.

THE VICE-CHAIRMAN (SHRI SURESH PACHOURI) :

Ayes	—	158
Noes	—	Nil

Ayes -158

Abrar Ahmed, Dr.

Agarwalla, Shri Parmeshwar Kumar

Agniraj, Shri S.

Ahluwalia, Shri S.S.

Ahmed, Shri Sk. Khabir Uddin

Akarapu, Shri Sudarshan
Anand, Shri R. K.
Anil Kumar, Shri
Apte, Shri B.P.
Arya, Shri R.N.
Azad, Shri Ghulam Nabi
Azmi, Maulana Obaidullah Khan
Bachani Lekhraj, Shri
Bagrodia, Shri Santosh
Bairagi, Shri Balkavi
Barot, Shri Jayantilal
Barupal, Shrimati Jamana Devi
Basha, S.M. Shri Lai Jan
Basu, Shri Nilotpal
Bhandary, Prof. Ram Deo
Bhardwaj, Shri Hansraj
Bhardwaj, Shri Suresh
Bhattacharya, Shri Manoj
Bhendia, Shri Jhumuk Lal
Bohidar, Ms. Pramila
Bora, Shri Indramoni
Borgohain. Shri Drupad
Brahma, Shri Urkhao Gwra
Cariappa, Shrimati Prema
Chatterjee, Shri Prasanta
Chavan, Shri Prithviraj

[14 May, 2002]

RAJYA SABHA

Das, Dr. M.N.
Deora, Shri Murli
Deshmukh, Shri Nana
Dhindsa, Shri Sukh Dev Singh
Dhyani, Shri Manohar Kant
Dubey, Shrimati Saroj
Faguni Ram, Dr.
Faleiro, Shri Eduardo
Fernandes, Shri Oscar
Gautam, Shri Sangh Priya
Gavai, Shri R. S.
Gnanadesikan, Shri B.S.
Goenka, Shri R. P.
Goyal, Shri Vedprakash P.
Gyamtso, Shri Palden Tsering
Hiphei, Shri Jaitley, Shri Arun
Jamir, Shri C. Apok
Jethmalani, Shri Ram.
Joshi, Shri Kailash
Jothi, Shri N.
Judev, Shri Dilip Singh
Kadar, Shri M.A.
Kalmadi, Shri Suresh
Kanshi Ram, Shri
Karan Singh, Dr.

Kashyap, Shri Ramdhar
Kaur, Shrimati Gurcharan
Kaushal, Shri Swaraj
Kaushik, Shri Rama Shanker
Keishing, Shri Rishang
Khan(Durru), Shri Aimaduddin Ahmed
Khan, Shri K.M.
Khan, Shri K. Rahman
Kidwai, Dr. A.R.
Krishnamurthy K., Shri Jana
Kshatriya, Ms. Alkaben Balarambhai
Lath, Shri Surendra
Mahajan, Shri Pramod
Mahajan, Shrimati Sumitra
Maharaj, Dr. Swami Sakshi Ji
Maheshwari, Shri P.K.
Maitreya, Dr.V.
Malik, Shri Harendra Singh
Manmohan Singh, Dr.
Man Singh, Rao
Maroo, Shri Ajay Ku.
Maya Singh, Shrimati
Meena, Shri Moolchand
Mishra, Shri Dina Nath
Mishra, Shri Janeshwar
Mishra, Shri Kalraj

Misra, Shri Ranganath
Mukherjee, Shri Dipankar
Mukherjee, Shri Pranab
Mullana, Shri Faqir Chand
Murthy, Shri M. Rajasekara
Naidu, Shri M. Venkaiah
Nandi Yellaiah, Shri
Narayanan, Shri P.G.
Narendra Mohan, Shri
Panda, Shri B. J.
Pandey, Shrimati Chandra Kala
Parmar, Shri Kripat
Parmar, Shri Raju
Patel, Dr. A. K.
Patel, Shri Ahmed
Patel, Shri Keshubhai S.
Poojary, Shri Janardhana
Pouiose, Shri CO.
Prasad, Shri Ravi Shankar
Punj, Shri Balbir K.
Raghavan, Shri V.V.
Rai, Shrimati Kum Kum
Rai, Shri Lajpat
Raikar, Shrimati Bimba
Rajagopal, Shri O.
Rajasekharan. Shri M. V.

Rajkumar, Dr. Alladi P.
Ramachandraiah, Shri C.
Rao, Dr. Dasari Narayana
Rao, Shri K. Kalavenkata
Rao, Shri K. Rama Mohana
Rashid, Mirza Abdul
Rebello, Miss Mabel
Rebia. Shri Nabam
Reddy, Dr. T. Subbarami
Reddy, Shri Ravula Chandra Sekar
Roy, Shri Jibon
Roy Chowdhury, Shri Shankar
Roy, Shri Tarini Kanta
Samal, Shri Man Mohan
Sankaralingam, Prof. M.
Sarma, Dr. Arun Kumar
Sharda, Shrimati Savita
Shariq, Shri Sharief-Ud-Din
Shourie, Shri Arun
Shunmugasundaram, Shri R.
Shyam Lai, Shri
Sibal, Shri Kapil
Singh, Shri Arjun
Singh, Shri Birabhadra
Singh, Shri Jaswant
Singh 'Lalan', Shri Rajiv Ranjan

Singh 'Surya', Shri Rajnath
Singh, Shri Bashistha Narain
Singhal, Shri B.P.
Singhvi, Dr. LM.
Sinha, Shri Shatrughan
Sirigireddy, Shri Rama Muni Reddy
Sivasubramanian, Shri S.
Soni, Shrimati Ambika
Sushree Devi, Shrimati
Swaraj, Shrimati Sushma
Thakur, Shri Ekanath K.
Thiksey, Shri Kushok
Thirunavukkarasu, Shri C.P.
Trivedi, Shri Dinesh
Vanga Geetha, Shrimati
Varma, Prof. R. B. S.
Vijaya Raghavan, Shri A.
Virumbi, Shri S. Viduthalai
Vora, Shri Motilal
Yadav, Prof. Ram Gopal
Yadav 'Ravi', Dr. Ramendra Kumar
Yadav, Shri Vijay Singh
Zahidi, Shri Khan Ghufan

Noes - Nil *The motion was carried by a majority of the total membership of the House and by a majority of not less than two-thirds of the Members present and voting.*

Clause 3 was added to the Bill.

THE VICE-CHAIRMAN (SHRI SURESH PACHOURI) : We now take up Clause 4 of the Bill. There are three amendments by Shri V. V. Raghavan, Shri Manoj Bhattacharya and Shrimati Chandra Kala Pandey.

SHRIMATI CHANDRA KALA PANDEY: Sir, I am not moving my amendment.

SHRI V. V. RAGHAVAN: Sir, I move:

16. That at page 2, for lines 11-12, the following be substituted, namely: -

"(k) to inspire and encourage every child, particularly the girl child, up to the age of eighteen years to enjoy a healthy childhood with a sense of dignity and to receive school education, if such citizen is a parent or guardian of the child."

SHRI MANOJ BHATTACHARYA: Sir, I move:

17. That at page 2, lines 11-12, be deleted.

THE VICE-CHAIRMAN (SHRI SURESH PACHOURI) : I now put the amendment No. 16 moved, by Shri V. V. Raghavan to vote.

The amendment No. 16 was negatived.

THE VICE-CHAIRMAN (SHRI SURESH PACHOURI) : I shall now put amendment No. 17, moved by Shri Manoj Bhattacharya to vote.

The amendment No. 17 was negatived.

THE VICE-CHAIRMAN (SHRI SURESH PACHOURI) : I will now put clause 4 to vote. The question is :

That Clause 4 stand part of the Bill.

The House divided.

THE VICE-CHAIRMAN (SHRI SURESH PACHOURI) :

Ayes _ 158

Noes _ NIL

Ayes-158

Abrar Ahmed, Dr.
Agarwalla, Shri Parmeshwar Kumar
Agniraj, Shri S. Ahluwalia, Shri S.S.
Ahmed, Shri Sk. Khabir Uddin
Akarapu, Shri Sudarshan
Anand, Shri R. K.
Anil Kumar, Shri
Apte, Shri B.P.
Arya, Shri R.N.
Azad, Shri Ghulam Nabi
Azmi, Maulana Obaidullah Khan
Bachani Lekhraj, Shri
Bagrodia, Shri Santosh
Bairagi, Shri Balkavi
Barot. Shri Jayantilal
Barupal, Shrimati Jamana Devi
Basha, Shri S.M. Lai Jan
Basu, Shri Nilotpal
Bhandary, Prof. Ram Deo
Bhardwaj, Shri Hansraj
Bhardwaj, Shri Suresh

Bhattacharya, Shri Manoj
Bhendia, Shri Jhumuk Lai
Bohidar, Ms. Pramila
Bora, Shri Indramoni
Borgohain, Shri Drupad
Brahma, Shri Urkhao Gwra
Cariappa, Shrimati Prema
Chatterjee, Shri Prasanta
Chavan, Shri Prithviraj
Das, Dr. M.N.
Deora, Shri Murlī
Deshmukh, Shri Nana
Dhindsa, Shri Sukh Dev Singh
Dhyani, Shri Manohar Kant
Dubey, Shrimati Saroj
Faguni Ram, Dr.
Faleiro, Shri Eduardo
Fernandes, Shri Oscar
Gautam, Shri Sangh Priya
Gavai, Shri R. S.
Gnanadesikan, Shri B.S.
Goenka, Shri R. P.
Goyal, Shri Vedprakash P.
Gyamtso, Shri Palden Tsering
Hipei, Shri
Jaitley, Shri Arun

Jamir, Shri C. Apok
Jethmalani, Shri Ram
Joshi, Shri Kailash
Jothi, Shri N.
Judev, Shri Dilip Singh
Kaciar, Shri M.A.
Kalmadi, Shri Suresh
Kanshi Ram, Shri
Karan Singh, Dr.
Kashyap, Shri Ramdhar
Kaur, Shrimati Gurcharan
Kaushal. Shri Swaraj
Kaushik, Shri Rama Shanker
Keishing, Shri Rishang
Khan(Durru); Shri Aimaduddin Ahmed
Khan. Shri K.M.
Khan, Shri K. Rahman
Kidwai, Dr. A.R.
Krishnamurthy K., Shri Jana
Kshatriya, Ms. Alkaben Balarambhai
Lath, Shri Surendra
Mahajan, Shri Pramod
Mahajan, Shrimati Sumitra
Maharaj, Dr. Swami Sakshi Ji
Maheshwari, Shri P.K.
Maitreyan, Dr.V.

Malik, Shri Harendra Singh
Manmohan Singh, Dr.
Man Singh, Rao
Maroo, Shri Ajay Ku.
Maya Singh, Shrimati
Meena, Shri Moolchand
Mishra, Shri Dina Nath
Mishra, Shri Janeshwar
Mishra, Shri Kalraj
Misra, Shri Ranganath
Mukherjee, Shri Dipankar
Mukherjee, Shri Pranab
Muilana, Shri Faqir Chand
Murthy, Shri M. Rajasekara
Naidu, Shri M. Venkaiah
Nandi Yellaiah, Shri
Narayanan, Shri P.G.
Narendra Mohan, Shri
Panda, Shri B. J.
Pandey, Shrimati Chandra Kala
Parmar, Shri Kripal
Parmar, Shri Raju
Patel, Dr. A. K.
Patel, Shri Ahmed
Patel, Shri Keshubhai S.
Poojary, Shri Janardhana

Poulose, Shri CO.
Prasad, Shri Ravi Shankar
Punj, Shri Balbir K.
Raghavan, Shri V.V.
Rai, Shrimati Kum Kum
Rai, Shri Lajpat
Raikar, Shrimati Bimba
Rajagopal, Shri O.
Rajasekharan, Shri M. V.
Rajkumar, Dr. Alladi P.
Ramachandraiah, Shri C.
Rao, Dr. Dasari Narayana
Rao, Shri K. Kalavenkata
Rao, Shri K. Rama Mohana
Rashid, Mirza Abdul
Rebello, Miss Mabel
Rebia, Shri Nabam
Reddy, Dr. T. Subbarami
Reddy, Shri Ravula Chandra Sekar
Roy, Shri Jibon
Roy Chowdhury, Shri Shankar
Roy, Shri Tarini Kanta
Samal, Shri Man Mohan
Sankaralingam, Prof. M.
Sarma, Dr. Arun Kumar
Sharda, Shrimati Savita

8.00 p.m.

Shariq, Shri Sharief-Ud-Din
Shourie, Shri Arun
Shunmugasundaram, Shri R.
Shyam Lal, Shri
Sibal, Shri Kapil
Singh, Shri Arjun
Singh, Shri Birabhadra
Singh, Shri Jaswant
Singh 'Lalan', Shri Rajiv Ranjan Singh
'Surya', Shri Rajnath
Singh, Shri Bashistha Narain
Singhal, Shri B.P.
Singhvi, Dr. L.M.
Sinha, Shri Shatrughan
Sirigireddy, Shri Rama Muni Reddy
Sivasubramanian, Shri S.
Soni, Shrimati Ambika
Sushree Devi, Shrimati
Swaraj, Shrimati Sushma
Thakur, Shri Ekanath K.
Thiksey, Shri Kushok
Thirunavukkarasu, Shri C.P.
Trivedi, Shri Dinesh
Vanga Geetha, Shrimati
Varma, Prof. R. B. S.

Vijaya Raghavan, Shri A.
Virumbi, Shri S. Viduthalai
Vora, Shri Motilal
Yadav, Prof. Ram Gopal
Yadav 'Ravi', Dr. Ramendra Kumar
Yadav, Shri Vijay Singh
Zahidi, Shri Khan Ghufraan

Noes - Nil *The motion was carried by a majority of the total membership of the House and by a majority of not less than two-thirds of the Members present and voting*

Clause 4 was added to the Bill.

THE VICE-CHAIRMAN (SHRI SURESH PACHOURI): We now take up clause 1. There are three amendments - by Shri V.V. Raghavan, Shrimati Chandra Kala Pandey and Dr. Murlī Manohar Joshi. Mr. Raghavan, are you moving your amendment?

SHRI V.V. RAGHAVAN: Yes, Sir.

CLAUSE 1 Short Title and commencement.

SHRI V.V. RAGHAVAN: Sir, I move :

5. That at page 1, after line 5, the following proviso be inserted, namely:

Provided that the date of such notification shall not be later than one year from the date on which the assent of the President is obtained. THE VICE-CHAIRMAN (SHRI SURESH PACHOURI): Shrimati Chandra Kala Pandey, are you moving your amendment?

SHRIMATI CHANDRA KALA PANDEY: No, Sir.

DR. MURLI MANOHAR JOSHI: Sir, I move:

2. That at page 1, line 3, for the figure "2001" the figure "2002" be substituted^ :

The questions were proposed

THE VICE-CHAIRMAN (SHRI SURESH PACHOURI) : I now put the amendment of Shri V.V. Raghavan to vote.

The amendment, No.5, was negatived.

THE VICE-CHAIRMAN (SHRI SURESH PACHOURI) : I now put the amendment moved by Dr. Murl Manohar Joshi to vote. The question is:-

That at page 1, line 3, for the figure "2001" the figure "2002" be substituted.

The motion was adopted.

THE VICE-CHAIRMAN (SHRI SURESH PACHOURI) : I now put clause 1, as amended, to vote. The question is:

That clause 1, as amended, stand part of the Bill.

The House divided.

THE VICE-CHAIRMAN (SHRI SURESH PACHOURI):

Ayes _ 158

Noes _ NIL

Ayes - 158

Abrar Ahmed, Dr.

Agarwalla, Shri Parmeshwar Kumar

Agniraj, Shri S.

Ahluwalia, Shri S.S.

Ahmed, Shri Sk. Khabir Uddin

Akarapa, Shri Sudarshan

Anand, Shri R. K.

Anil Kumar, Shri

Apte, Shri B.P.

Arya, Shri R.N.

Azad, Shri Ghulam Nabi

Azmi, Maulana Obaidullah Khan
Bachani Lekhraj, Shri
Bagrodia, Shri Santpsh
Bairagi, Shri Balkavi
Barot, Shri Jayantilal
Barupal, Shrimati Jamana Devi
Basha, S.M. Shri Lai Jan
Basu, Shri Nilotpal
Bhandary, Prof. Ram Deo
Bhardwaj, Shri Hansraj
Bhardwaj, Shri Suresh
Bhattacharya, Shri Manoj
Bhendia, Shri Jhumuk Lai
Bohidar, Ms. Pramila
Bora, Shri Indramoni
Borgohain, Shri Drupad
Brahma, Shri Urkhao Gwra
Cariappa, Shrimati Prema
Chatterjee, Shri Prasanta
Chavan, Shri Prithviraj
Das, Dr. M.N.
Deora, Shri Murli
Deshmukh, Shri Nana
Dhindsa, Shri Sukh Dev Singh
Dhyani, Shri Manohar Kant
Dubey, Shrimati Saroj

Faguni Ram, Dr.
Faleiro, Shri Eduardo
Fernandes, Shri Oscar
Gautam, Shri Sangh Priya
Gavai, Shri R. S.
Gnanadesikan, Shri B.S.
Goenka, Shri R. P.
Goyal, Shri Vedprakash P.
Gyamtso, Shri Palden Tsering
Hiphei, Shri
Jaitley, Shri Arun
Jamir, Shri C. Apok
Jethmalani, Shri Ram
Joshi, Shri Kailash
Jothi, Shri N.
Judev, Shri Dilip Singh
Kadar, Shri M.A.
Kalmadi, Shri Suresh
Kanshi Ram, Shri
Karan Singh, Dr.
Kashyap, Shri Ramdhar
Kaur, Shrimati Gurcharan
Kaushal, Shri Swaraj
Kaushik, Shri Rama Shanker
Keishing, Shri Rishang
Khan(Durru), Shri Aimaduddin Ahmed

Khan, Shri K.M.
Khan, Shri K. Rahman
Kidwai, Dr. A.R.
Krishnamurthy K., Shri Jana
Kshatriya, Ms. Alkaben Balarambhai
Lath, Shri Surendra
Mahajan, Shri Pramod
Mahajan, Shrimati Sumitra
Maharaj, Dr. Swami Sakshi Ji
Maheshwari, Shri P.K.
Maitreyan, Dr.V.
Malik, Shri Harendra Singh
Manmohan Singh, Dr.
Man Singh, Rao
Maroo, Shri Ajay Ku.
Maya Singh, Shrimati
Meena, Shri Moolchand
Mishra, Shri Dina Nath
Mishra. Shri Janeshwar
Mishra, Shri Kalraj
Misra, Shri Ranganath
Mukherjee, Shri Dipankar
Mukherjee, Shri Pranab
Mullana, Shri Faqir Chand
Murthy, Shri M. Rajasekara
Naidu, Shri M. Venkaiah

Nandi Yellaiah, Shri
Narayanan, Shri P.G.
Narendra Mohan, Shri
Panda, Shri B. J.
Pandey, Shrimati Chandra Kala
Parmar, Shri Kripal
Parmar, Shri Raju
Patel, Dr. A. K.
Patel, Shri Ahmed
Patel, Shri Keshubhai S.
Poojary, Shri Janardhana
Poulose, Shri CO.
Prasad, Shri Ravi Shankar
Punj, Shri Balbir K.
Raghavan, Shri V.V.
Rai, Shrimati Kum Kum
Rai, Shri Lajpat
Raikar, Shrimati Bimba
Rajagopal, Shri O.
Rajasekharan, Shri M. V.
Rajkumar, Dr. Alladi P.
Ramachandraiah, Shri C.
Rao, Dr. Dasari Narayana
Rao, Shri K. Kalavenkata
Rao, Shri K. Rama Mohana
Rashid, Mirza Abdul

Rebello, Miss Mabel
Rebia, Shri Nabam
Reddy, Dr. T. Subbarami
Reddy, Shri Ravula Chandra Sekar
Roy, Shri Jibon
Roy Chowdhury, Shri Shankar
Roy, Shri Tarini Kanta
Samal, Shri Man Mohan
Sankaralingam, Prof. M.
Sarma, Dr. Arun Kumar
Sharda, Shrimati Savita
Shariq, Shri Sharief-Ud-Din
Shourie, Shri Arun
Shunmugasundaram, Shri R.
Shyam Lai, Shri
Sibal, Shri Kapil
Singh, Shri Arjun
Singh, Shri Birabhadra
Singh, Shri Jaswant
Singh 'Lalan', Shri Rajiv Ranjan
Singh 'Surya', Shri Rajnath
Singh, Shri Bashistha Narain
Singhal, Shri B.P.
Singhvi, Dr. L.M.
Sinha, Shri Shatrughan
Sirigireddy, Shri Rama Muni Reddy

Sivasubramanian, Shri S.
Soni, Shrimati Ambika
Sushree Devi, Shrimati
Swaraj, Shrimati Sushma
Thakur, Shri Ekanath K.
Thiksey, Shri Kushok
Thirunavukkarasu, Shri C.P.
Trivedi, Shri Dinesh
Vanga Geetha, Shrimati
Varma, Prof. R. B.. S.
Vijaya Raghavan, Shri A.
Virumbi, Shri S. Viduthalai
Vora. Shri Motilal
Yadav, Prof. Ram Gopal
Yadav 'Ravi', Dr. Ramendra Kumar
Yadav, Shri Vijay Singh
Zahidi, Shri Khan Ghufra

Noes - Nil

The motion was carried by a majority of the total, membership of the House and by a majority of not less than two-thirds of the Members present and voting.

Clause 1, as amended, was added to the Bill.

THE VICE-CHAIRMAN (SHRI SURESH PACHOURI) : I now put the Enacting Formula to vote. There is one amendment by Dr. Murli Manohar Joshi.

ENACTING FORMULA

DR. MURLI MANOHAR JOSHI: Sir, I move:

1. That at page 1, line 1, for the word "Fifty-second" the word "Fifty-third" be *substituted*.

The question was put and the motion was adopted.

THE VICE-CHAIRMAN (SHRI SURESH PACHOURI): I now put the Enacting Formula, as amended, to vote. The question is:

"That the Enacting Formula, as amended, stand part of the Bill".

The House divided.

THE VICE-CHAIRMAN (SHRI SURESH PACHOURI):

Ayes _ 158

Noes _ NIL

Ayes-158

Abrar Ahmed, Dr.
Agarwalla, Shri Parmeshwar Kumar
Agniraj, Shri S.
Ahluwalia, Shri S.S.
Ahmed, Shri Sk. Khabir Uddin
Akarapu, Shri Sudarshan
Anand, Shri R. K.
Anil Kumar, Shri
Apte, Shri B.P.
Arya, Shri R.N.
Azad. Shri Ghulam Nabi
Azmi, Maulana Obaidullah Khan
Bachani Lekhraj, Shri
Bagrodia, Shri Santosh
Bairagi, Shri Balkavi

Barot, Shri Jayantilal
Barupal, Shrimati Jamana Devi
Basha, S.M. Shri Lai Jan
Basu, Shri Nilotpal
Bhandary, Prof. Ram Deo
Bhardwaj, Shri Hansraj
Bhardwaj, Shri Suresh
Bhattacharya, Shri Manoj
Bhendia, Shri Jhumuk Lai
Bohidar, Ms. Pramila
Bora, Shri Indramoni
Borgohain, Shri Drupad
Brahma, Shri Urkhao Gwra
Cariappa, Shrimati Prema
Chatterjee, Shri Prasanta
Chavan, Shri Prithviraj
Das, Dr. M.N.
Deora, Shri Murli
Deshmukh, Shri Nana
Dhindsa, Shri Sukh Dev Singh
Dhyani, Shri Manohar Kant
Dubey, Shrimati Saroj
Faguni Ram, Dr.
Faleiro, Shri Eduardo
Fernandes, Shri Oscar
Gautam, Shri Sangh Priya

Gavai, Shri R. S.
Gnanadesikan, Shri B.S.
Goenka, Shri R. P.
Goyal, Shri Vedprakash P.
Gyamtso, Shri Palden Tsering
Hiphei, Shri
Jaitley, Shri Arun
Jamir, Shri C. Apok
Jethmalani. Shri Ram
Joshi, Shri Kailash
Jothi, Shri N.
Judev, Shri Dilip Singh
Kadar. Shri M.A.
Kalmadi, Shri Suresh
Kanshi Ram, Shri
Karan Singh, Dr.
Kashyap, Shri Ramdhar
Kaur, Shrimati Gurcharan
Kaushal, Shri Swaraj
Kaushik, Shri Rama Shanker
Keishing, Shri Rishang
Khan (Durru), Shri Aimaduddin Ahmed
Khan, Shri K.M.
Khan, Shri K. Rahman
Kidwai, Dr. A.R.
Krishnamurthy K., Shri Jana

Kshatriya, Ms. Alkaben Balarambhai
Lath, Shri Surendra
Mahajan, Shri Pramod
Mahajan, Shrimati Sumitra
Maharaj, Dr. Swami Sakshi Ji
Maheshwari, Shri P.K.
Maitreya, Dr.V.
Malik. Shri Harendra Singh
Manmohan Singh, Dr.
Man Singh, Rao
Maroo, Shri Ajay Ku.
Maya Singh, Shrimati
Meena, Shri Moolchand
Mishra, Shri Dina Nath
Mishra, Shri Janeshwar
Mishra, Shri Kalraj
Misra, Shri Ranganath
Mukherjee, Shri Dipankar
Mukherjee, Shri Pranab
Mullana, Shri Faqir Chand
Murthy, Shri M. Rajasekara
Naidu, Shri M. Venkaiah
Nandi Yellaiah, Shri
Narayanan, Shri P.G.
Narendra Mohan, Shri
Panda, Shri B. J.

Panctey, Shrimati Chandra Kala
Parmar, Shri Kripal
Parmar, Shri Raju
Patel, Dr. A. K.
Patel, Shri Ahmed
Patel, Shri Keshubhai S.
Poojary, Shri Janardhana
Poulose, Shri CO.
Prasad, Shri Ravi Shankar
Punj, Shri Balbir K.
Raghavan, Shri V.V.
Rai, Shrimati Kum Kum
Rai, Shri Lajpat
Raikar, Shrimati Bimba
Rajagopal, Shri O.
Rajasekharan, Shri M. V.
Rajkumar, Dr. Alladi P.
Ramachandraiah, Shri C.
Rao, Dr. Dasari Narayana
Rao, Shri K. Kalavenkata
Rao, Shri K. Rama Mohana
Rashid, Mirza Abdul
Rebello, Miss Mabel
Rebia, Shri Nabam
Reddy, Dr. T. Subbarami
Reddy, Shri Ravula Chandra Sekar

Roy, Shri Jibon
Roy Chowdhury, Shri Shankar
Roy, Shri Tarini Kanta
Samal, Shri Man Mohan
Sankaralingam, Prof. M.
Sarma, Dr. Arun Kumar
Sharda, Shrimati Savita
Shariq, Shri Sharief-Ud-Din
Shourie, Shri Arun
Shunmugasundaram, Shri R.
Shyam Lai, Shri
Sibal, Shri Kapil
Singh, Shri Arjun
Singh, Shri Birabhadra
Singh, Shri Jaswant
Singh 'Lalan', Shri Rajiv Ranjan
Singh 'Surya', Shri Rajnath
Singh, Shri Bashistha Narain
Singhal, Shri B.P.
Singhvi, Dr. L.M.
Sinha, Shri Shatrughan
Sirigireddy, Shri Rama Muni Reddy
Sivasubramanian, Shri S.
Soni, Shrimati Ambika
Sushree Devi, Shrimati
Swaraj, Shrimati Sushma

[14 May, 2002]

RAJYA SABHA

Thakur, Shri Ekanath K.
Thiksey, Shri Kushok
Thirunavukkarasu, Shri C.P.
Trivedi, Shri Dinesh
Vanga Geetha, Shrimati
Varma, Prof. R. B. S.
Vijaya Raghavan, Shri A.
Virumbi, Shri S. Viduthalai
Vora, Shri Motilal
Yadav, Prof. Ram Gopal
Yadav 'Ravi', Dr. Ramendra Kumar
Yadav, Shri Vijay Singh
Zahidi, Shri Khan Ghufra

Noes - Nil

The motion was carried by a majority of the total membership of the House and by a majority of not less than two-thirds of the Members present and voting.

The Enacting Formula, as amended, was added to the Bill.

THE VICE-CHAIRMAN (SHRI SURESH PACHOURI): Now, I put the Title to vote. The question is:

"That the Title stand part of the Bill".

The House divided.

THE VICE-CHAIRMAN (SHRI SURESH PACHOURI):

Ayes — 158

Noes _ NIL

Ayes-158

Abrar Ahmed, Dr.

Agarwalla, Shri Parmeshwar Kumar

Agniraj, Shri S.
Ahluwalia, Shri S.S.
Ahmed, Shri Sk. Khabir Uddin
Akarapu, Shri Sudarshan
Anand, Shri R. K.
Anil Kumar, Shri
Apte, Shri B.P.
Arya, Shri R.N.
Azad, Shri Ghulam Nabi
Azmi, Maulana Obaidullah Khan
Bachani Lekhraj, Shri
Bagrodia, Shri Santosh
Bairagi, Shri Balkavi
Barot, Shri Jayantilal
Barupal, Shrimati Jamana Devi
Basha, S.M. Shri Lai Jan
Basu, Shri Nilotpal
Bhandary, Prof. Ram Deo
Bhardwaj, Shri Hansraj
Bhardwaj, Shri Suresh
Bhattacharya, Shri Manoj
Bhendia, Shri Jhumuk Lal
Bohidar, Ms. Pramila
Bora, Shri Indramoni
Borgohain, Shri Drupad
Brahma, Shri Urkhao Gwra

Cariappa, Shrimati Prema
Chatterjee, Shri Prasanta
Chavan, Shri Prithviraj
Das, Dr. M.N.
Deora, Shri Murli
Deshmukh, Shri Nana
Dhindsa, Shri Sukh Dev Singh
Dhyani, Shri Manohar Kant
Dubey, Shrimati Saroj
Faguni Ram, Dr.
Faleiro, Shri Eduardo
Fernandas, Shri Oscar
Gautam, Shri Sangh Priya
Gavai, Shri R. S.
Gnanadesikan, Shri B.S.
Goenka, Shri R. P.
Goyal, Shri Vedprakash P.
Gyamtso, Shri Palden Tsering
Hiphei, Shri
Jaitley, Shri Arun
Jamir, Shri C. Apok
Jethmalani, Shri Ram
Joshi, Shri Kailash
Jothi, Shri N.
Judev, Shri Dilip Singh
Kadar, Shri M.A.

Kalmadi, Shri Suresh
Kanshi Ram, Shri
Karan Singh, Dr.
Kashyap, Shri Ramdhar
Kaur, Shrimati Gurcharan
Kaushal, Shri Swaraj
Kaushik, Shri Rama Shanker
Keishing, Shri Rishang
Khan (Durrus), Shri Aimaduddin Ahmed
Khan, Shri K.M.
Khan, Shri K. Rahman
Kidwai, Dr. A.R.
Krishnamurthy K., Shri Jana
Kshatriya, Ms. Alkaben Balarambhai
Lath. Shri Surendra
Mahajan, Shri Pramod
Mahajan, Shrimati Sumitra
Maharaj, Dr. Swami Sakshi Ji
Maheshwari, Shri P.K.
Maitreya, Dr.V.
Malik, Shri Harendra Singh
Manmohan Singh, Dr.
Man Singh, Rao
Maroo, Shri Ajay Ku.
Maya Singh, Shrimati
Meena, Shri Moolchand

Mishra, Shri Dina Nath
Mishra, Shri Janeshwar
Mishra, Shri Kalraj
Misra, Shri Ranganath
Mukherjee, Shri Dipankar
Mukherjee, Shri Pranab
Mullana, Shri Faqir Chand
Murthy, Shri M. Rajasekara
Naidu, Shri M. Venkaiah
Nandi Yellaiah, Shri
Narayanan, Shri P.G.
Narendra Mohan, Shri
Panda, Shri B. J.
Pandey, Shrimati Chandra Kala
Parmar, Shri Kripal
Parmar, Shri Raju
Patel, Dr. A. K.
Patel, Shri Ahmed
Patel, Shri Keshubhai S.
Poojary, Shri Janardhana
Poulose, Shri CO.
Prasad, Shri Ravi Shankar
Punj, Shri Balbir K.
Raghavan, Shri V.V.
Rai, Shrimati Kum Kum
Rai, Shri Lajpat

Raikar, Shrimati Bimba
Rajagopal, Shri O.
Rajasekharan, Shri M. V.
Rajkumar, Dr. Alladi P.
Ramachandraiah, Shri C.
Rao, Dr. Dasari Narayana
Rao, Shri K. Kalavenkata
Rao, Shri K. Rama Mohana
Rashid, Mirza Abdul
Rebello, Miss Mabel
Rebia, Shri Nabam
Reddy, Dr. J. Subbarami
Reddy, Shri Ravula Chandra Sekar
Roy, Shri Jibon
Roy Chowdhury, Shri Shankar
Roy, Shri Tarini Kanta
Samal, Shri Man Mohan
Sankaralingam, Prof. M.
Sarma, Dr. Arun Kumar
Sharda, Shrimati Savita
Shariq. Shri Sharief-Ud-Din
Shourie, Shri Arun
Shunmugasundaram, Shri R.
Shyam Lai, Shri
Sibal, Shri Kapil
Singh, Shri Arjun

Singh, Shri Birabhadra
Singh, Shri Jaswant
Singh 'Lalan', Shri Rajiv Ranjan
Singh 'Surya', Shri Rajnath
Singh, Shri Bashistha Narain
Singhal, Shri B.P.
Singhvi, Dr. L.M.
Sinha, Shri Shatrughan
Sirigireddy, Shri Rama Muni Reddy
Sivasubramanian, Shri S.
Soni, Shrimati Ambika
Sushree Devi, Shrimati
Swaraj, Shrimati Sushma
Thakur, Shri Ekanath K.
Thiksey, Shri Kushok
Thirunavukkarasu, Shri C.P.
Trivedi, Shri Dinesh
Vanga Geetha, Shrimati
Varma, Prof. R. B. S.
Vijaya Raghavan, Shri A.
Virumbi, Shri S. Vduthalai
Vora, Shri Motilal
Yadav, Prof. Ram Gopal
Yadav 'Ravi', Dr. Ramendra Kumar
Yadav, Shri Vijay Singh
Zahidi, Shri Khan Ghufuran

Noes - Nil

The motion was carried by a majority of the total membership of the House and by a majority of not less than two-thirds of the Members present and voting.

The Title was added to the Bill.

THE VICE-CHAIRMAN (SHRI SURESH PACHOURI): Now, the Minister to move that the Bill be passed.

DR. MURLI MANOHAR JOSHI: Sir, I move:

"That the Bill, as amended, be passed."

The question was proposed.

उपसभाध्यक्ष (श्री सुरेश पचौरी) : श्री रमा शंकर कौशिक जी, थर्ड रीडिंग में कुछ बोलना चाहते हैं।

श्री रमा शंकर कौशिक (उत्तर प्रदेश): अभी माननीय मंत्री जी बड़े दृढ़ संकल्प की बात कर रहे थे। मैं एक संकल्प की याद दिलाना चाहता हूँ कि संविधान में लिखा हुआ है कि —

“हम, भारत के लोग, भारता को एक संपूर्ण प्रभत्व-संपन्न समाजवादी पंथनिरपेक्ष लोकतंत्रत्मक गणराज्य बनाने के लिए, तथा उसके समस्त नागरिकों को, सामाजिक, आर्थिक और राजनैतिक न्याय, विचार, अभिव्यक्ति, विश्वास, धर्म और उपासना की स्वतंत्रता, प्रतिष्ठा और अवसर की समता प्राप्त कराने के लिए तथा उन सब में व्यक्ति की गरिमा और राष्ट्र की एकता और अखंडता सुनिश्चित करने वाली बंधुता बढ़ाने के लिए दृढ़संकल्प होकर अपनी इस संविधान सभा में आज तारीख 26 नवंबर, 1949 ई. (मिति मार्गशीर्ष शुक्ला सप्तमी, संबत् दो हजार छह विक्रमी) को एतद्वारा इस संविधान को अंगीकृत अधिनियमित और आत्मार्पित करते हैं।”

उपसभाध्यक्ष महोदय, इसमें संकल्प लिया गया है कि हम समाजवादी समाज की रचना करेंगे, समाजवाद लायेंगे। श्रीमन् समाजवाद का मूल आधार समता है, समानता है। समाजवाद पूरे समाज में एक साथ लाना, यह असंभव बात है, काल्पनिक बात है। लेकिन हम कहीं से तो समाजवाद लायेंगे, कहीं से तो शुरुआत करेंगे, कहीं से तो समता लायेंगे ?

श्रीमन्, इसीलिए मैं माननीय मंत्री जी से निवेदन करना चाहता हूँ कि जब आप प्राथमिक शिक्षा की तरफ बढ़ रहे हैं, निशुल्क और अनिवार्य शिक्षा की बात कर रहे हैं, तो यह जो हमारा संकल्प समाजवादी समाज की रचना करने का है, समाजवाद लाने का है, जिसका मूल आधार समानता है, कम से कम हम शिक्षा के जगत में, वह भी प्राथमिक शिक्षा से इसे शुरू करें। आखिर कब समाजवाद आयेगा और किस ढंग से समाजवाद आयेगा, हम समाजवाद में सब लोगों को समान कर दें, सबको पूरी तरह से समानता दे दें, यह संभव नहीं है। लेकिन समाजवाद लाने के लिए, समानता लाने के लिए कहीं से तो हमें शुरुआत करनी होगी। लेकिन समाजवाद लाने के लिए, समानता लाने के लिए कहीं से तो हमें शुरुआत करनी होगी। इसीलिए मैं माननीय मंत्री जी से निवेदन करना चाहता हूँ कि प्राथमिक शिक्षा के स्तर पर ही इस बात की शुरुआत कीजिए। कमरे के बारे में हमारे नेता कहते थे, अगर कोई कमरा गंदा है तो उसको किसी एक कोने से

साफ करना शुरू करें। यह कोना है, यह शुरूआत है, आप इस शुरूआत को शुरू कीजिए ताकि जो सकल्य हम लोगो ने अपने संविधान को बनाते समय लिया है, उसको अंगीकार करते समय लिया है, उसको हमने माना है, ऐसी स्थिति में हम इस काम को यहीं से शुरू करें। अभी जो माननीय मंत्री जी इसके संबंध में बिल लायेंगे, उसमें इस बात का विशेष ध्यान रखें कि हम प्राथमिक स्तर पर समानता लाने की बात करें। आज हमारे देश में कितने प्रकार की प्राथमिक शिक्षाएं चल रही हैं। श्रीमन् ऐसी स्थिति में मेरा निवेदन है कि हम इसकी शुरूआत यहीं से करें। धन्यवाद।

उपसभाध्यक्ष (श्री सुरेश पचौरी) : मंत्री जी, आप कुछ कहना चाहते हैं ?

डा. मुरली मनोहर जोशी : हां, इनकी ये बहुत ही उत्तम भावनाएं हैं और यह बिल उस शुरूआत की शुरूआत है।

श्री बालकवि बेरागी : उपसभाध्यक्ष महोदय, चूंकि हम बच्चों के बारे में बात कर रहे हैं, मेरी ही लिखी हुई, जो मेरे ही बच्चों ने मुझे सुनाई, वे छह पंक्तियां में यहां आपके सामने अर्ज कर देता हूं। यह बहुत ही गंभीर मामला है, ऐसा-वैसा नहीं है।(व्यवधान).... मैं कभी भी अंसगत बात नहीं करता हूं। आपसे मेरा निवेदन है, यह मुझसे बच्चों ने कहा है,

“जब से हम स्कूल गए हैं, खेल-कूद सब भूल गए है ,

सब कहते है पढ़ो,पढ़ो, एक हिमालय रोज चढ़ो,

बच्चा हल्का बस्ता भारी, पंडित जी साँरी,साँरी, वैरी,साँरी।”

डा. मुरली मनोहर जोशी : उपसभाध्यक्ष जी, मैं इनसे पूरी तरह से सहमत हूं और मैंने यह सुझाव दिया हुआ है कि बच्चों का किताबी बोझा कम कर दिया जाए। हमने अभी अन्तर्राष्ट्रीय स्तर पर भी यह कहा है और हम यहां भी यह कहना चाहते है, अगर फलेरियों जी का पूरा सहयोग मिले तो।

संसदीय कार्य मंत्री तथा संचार और सूचना प्रौद्योगिकी मंत्री (श्री प्रमोद महाजन) : अगर सारा बच्चों पर छोड़ दिया जाए तो वे कोई भी किताब नहीं चाहेंगे। इतना भी बच्चों की मत सुनो, उनको कुछ किताबें दें।

श्री बालकवि बेरागी : आप उनको किताबें मत देना, सिर्फ एक फ्लॉपी दे देना।

THE VICE-CHAIRMAN (SHRI SURESH PACHOURI): The question is:

"That the Bill, as amended, be passed." 777© House divided. THE

VICE-CHAIRMAN (SHRI SURESH PACHOURI) :

Ayes ... 158

Noes ... NIL

Ayes -158

Abrar Ahmed, Dr.

Agarwalla, Shri Parmeshwar Kumar

Agniraj, Shri S.
Ahluwalia, Shri S.S.
Ahmed, Shri Sk. Khabir Uddin
Akarapu, Shri Sudarshan
Anand, Shri R. K.
Anil Kumar, Shri
Apte, Shri B.P.
Arya, Shri R.N.
Azad, Shri Ghulam Nabi
Azmi, Maulana Obaidullah Khan
Bachani Lekhraj, Shri
Bagrodia, Shri Santosh
Bairagi, Shri Balkavi
Barot, Shri Jayantilal
Barupal, Shrimati Jamana Devi
Basha, S.M. Shri Lal Jan
Basu, Shri Nilotpal
Bhandary, Prof. Ram Deo
Bhardwaj, Shri Hansraj
Bhardwaj, Shri Suresh
Bhattacharya, Shri Manoj
Bhendia, Shri Jhumuk Lal
Bohidar, Ms. Pramila
Bora, Shri Indramoni
Borgohain, Shri Drupad
Brahma, Shri Urkhao Gwra

Cariappa, Shrimati Prema
Chatterjee, Shri Prasanta
Chavan, Shri Prithviraj
Das, Dr. M.N.
Deora, Shri Murli
Deshmukh, Shri Nana
Dhindsa, Shri Sukh Dev Singh
Dhyani, Shri Manohar Kant
Dubey, Shrimati Saroj
Faguni Ram, Dr.
Faleiro, Shri Eduardo
Fernandas, Shri Oscar
Gautam, Shri Sangh Priya
Gavai, Shri R. S.
Gnanadesikan, Shri B.S.
Goenka, Shri R. P.
Goyal, Shri Vedprakash P.
Gyamtso, Shri Palden Tsering
Hipei, Shri
Jaitley, Shri Arun
Jamir, Shri C. Apok
Jethmalani, Shri Ram
Joshi, Shri Kailash
Jothi, Shri N.
Judev, Shri Dilip Singh
Kadar, Shri M.A.

Kalmadi, Shri Suresh
Kanshi Ram, Shri
Karan Singh, Dr.
Kashyap, Shri Ramdhar
Kaur, Shrimati Gurcharan
Kaushal, Shri Swaraj
Kaushik, Shri Rama Shanker
Keishing, Shri Rishang
Khan (Durru), Shri Aimaduddin Ahmed
Khan, Shri K.M.
Khan, Shri K. Rahman
Kidwai, Dr. A.R.
Krishnamurthy K., Shri Jana
Kshatriya, Ms. Alkaben Balarambhai
Lath, Shri Surendra
Mahajan, Shri Pramod
Mahajan, Shrimati Sumitra
Maharaj, Dr. Swami Sakshi Ji
Maheshwari, Shri P.K.
Maitreyan, Dr. V.
Malik, Shri Harendra Singh
Manmohan Singh, Dr.
Man Singh, Rao
Maroo, Shri Ajay Ku.
Maya Singh, Shrimati
Meena, Shri Moolchand

Mishra, Shri Dina Nath
Mishra, Shri Janeshwar
Mishra, Shri Kalraj
Misra, Shri Ranganath
Mukherjee, Shri Dipankar
Mukherjee, Shri Pranab
Mullana, Shri Faqir Chand
Murthy, Shri M. Rajasekara
Naidu, Shri M. Venkaiah
Nandi Yellaiah, Shri
Narayanan, Shri P.G.
Narendra Mohan, Shri
Panda, Shri B. J.
Pandey, Shrimati Chandra Kala
Parmar, Shri Kripal
Parmar, Shri Raju
Patel, Dr. A. K.
Patel, Shri Ahmed
Patel, Shri Keshubhai S.
Poojary, Shri Janardhana
Poulose. Shri CO.
Prasad, Shri Ravi Shankar
Punj, Shri Balbir K.
Raghavan, Shri V.V.
Rai, Shrimati Kum Kum
Rai, Shri Lajpat

Raikar, Shrimati Bimba
Rajagopal, Shri O.
Rajasekharan, Shri M. V.
Rajkumar, Dr. Alladi P.
Ramachandraiah, Shri C.
Rao, Dr. Dasari Narayana
Rao, Shri K. Kalavenkata
Rao, Shri K. Rama Mohana
Rashid, Mirza Abdul
Rebello, Miss Mabel
Rebia, Shri Nabam
Reddy, Dr. T. Subbarami
Reddy, Shri Ravula Chandra Sekar
Roy, Shri Jibon
Roy Chowdhury, Shri Shankar
Roy, Shri Tarini Kanta
Samal, Shri Man Mohan
Sankaralingam, Prof. M.
Sarma, Dr. Arun Kumar
Sharda, Shrimati Savita
Shariq, Shri Sharief-Ud-Din
Shourie, Shri Arun
Shunmugasundaram, Shri R.
Shyam Lai, Shri
Sibal, Shri Kapil
Singh, Shri Arjun

Singh, Shri Birabhadra
Singh, Shri Jaswant
Singh 'Lalan', Shri Rajiv Ranjan
Singh 'Surya', Shri Rajnath
Singh, Shri Bashistha Narain
Singhal, Shri B.P.
Singhvi, Dr. LM.
Sinha, Shri Shatrughan
Sirigireddy, Shri Rama Muni Reddy
Sivasubramanian, Shri S.
Soni, Shrimati Ambika
Sushree Devi, Shrimati
Swaraj, Shrimati Sushma
Thakur, Shri Ekanath K.
Thiksey, Shri Kushok
Thirunavukkarasu, Shri C.P.
Trivedi, Shri Dinesh
Vanga Geetha, Shrimati
Varma, Prof. R. B. S.
Vijaya Raghavan, Shri A.
Virumbi, Shri S. Viduthalai
Vora, Shri Motilal
Yadav, Prof. Ram Gopal
Yadav 'Ravi', Dr. Ramendra Kumar
Yadav, Shri Vijay Singh
Zahidi, Shri Khan Ghufan

Noes - Nil

77?© motion was carried by a majority of the total membership of the House and by a majority of not less than two-thirds of the Members present and voting.

The motion was adopted.

STATEMENT BY MINISTER

Terrorist attack on bus passengers and at Army Camp at Kaluchak near Jammu on 14th May, 2002

THE MINISTER OF HOME AFFAIRS (SHRI L.K. ADVANI): Sir, it is my sad duty to inform the House that at about 6.15, today morning, a serious terrorist incident occurred near Kaluchak in Jammu district, on the Pathankot-Jammu National Highway. Three terrorists in Army-type uniform boarded a Himachal Roadways bus at Vijaypur, between Pathankot and Jammu. As soon as the bus reached Kaluchak bridge, terrorists started shooting indiscriminately at passengers. Sometime later, they deboarded the bus and threw a grenade towards the bus. They then ran towards the Army Camp at Kaluchak. The three terrorists entered the family lines of the Army Camp where they continued firing and throwing grenades indiscriminately, killing and injuring some Army personnel and members of their families.

While all the three terrorists were killed during the encounter, as per the latest reports, the casualties in the incident had been as follows:

Three Army personnel, 8 family members of the Army personnel and 19 other civilians were killed. Out of the total 30 persons killed, 11 were women and 10 children.

Forty-seven injured persons are being treated in the military hospital and one person has been shifted to the Jammu Medical College Hospital.

Besides senior Army and civilian officers, the Governor and the Chief Minister of Jammu and Kashmir, the Minister of State (Home), Jammu and Kashmir, the Director-General of Police, Jammu and Kashmir, have visited the site of the incident and reviewed the situation. They also met the injured in the hospitals.